

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI

O.A. No. 149 of 2016 (SZ)

V. Ramasubbu (Advocate)

Door No. 48/17, Theppakulam Street,

Srivaikundam

... Applicant

-VERSUS-

Union of India

Represented by its Secretary

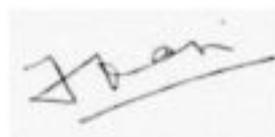
MOEF&CC, Government of India,

New Delhi & Others

... Respondents

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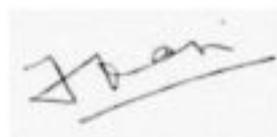


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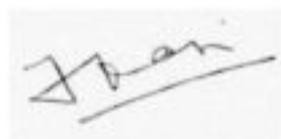
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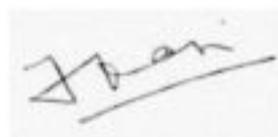
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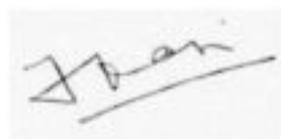
**OBJECTIONS ON BEHALF OF RESPONDENT NO. 9 (M/S BAHRI
ESTATES PRIVATE LIMITED) TO THE THIRD JOINT COMMITTEE
REPORT DATED 16.04.2021**

MOST RESPECTFULLY SHOWETH:

1. That it is submitted that the Applicant filed the original application praying for the following directions;
 - a. "To direct the 4th Respondent to not concede the application for environment clearance, submitted by the 9th Respondent,
 - b. To direct the 1st Respondent and 7th Respondent to prosecute the 9th Respondent for violation of Environment Protection Act.
 - c. To direct the 9th Respondent to take steps towards compensating and remedying the social and environmental damage caused.,
 - d. To direct the 9th Respondent to restore the natural streams as it is existed prior to the commencement of the project.,
 - e. Pass such further or other orders as may be deemed fit and proper in the facts and circumstances of the case. "



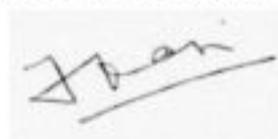
2. That at the outset, it is submitted that the answering Respondent has gone through the affidavit filed by the Applicant and the reply filed by the other Respondents. That the answering Respondent submits that all the allegations put forth therein as false and erroneous and are thereby denied except those that are specifically and expressly admitted hereunder and reserves the liberty to file detailed reply against them in the future.
3. The Original Application had been filed by the Applicant alleging, albeit incorrectly, that the answering Respondent had undertaken development of land in Genguarpatty Village, G. Kellupatti Panchayat, Periyakulam Taluk, Theni District, without obtaining prior Environment Clearance (hereinafter 'EC') under Environment Impact Assessment Notification (hereinafter 'EIA), 2006.
4. The present Objections are being filed by M/s Bahri Estates Private Limited, (Respondent No. 9) in response to the third Joint Committee Report. Further, it should be read in continuance of and in addition to the earlier replies as well.
5. This Respondent has previously filed its Reply on 03.08.2016, its Objections on 08.10.2020 to the First Committee Report dated 25.08.2020 and Objections to the Second Committee Report dated 19.12.2020 on 18.01.2021, clarifying that the present Respondent had promoted layouts in 49.31 Ha of lands as plotted development, in the year 2009. That further, the NOC issued by forest department on 24.01.2008 has recorded the land area of the present Respondent to be 51.82 ha, by including the survey numbers which the present Respondent did not own at the time of grant of the forest department NOC. The same is clarified in the DTCP statutory approval for layout development dated 09.03.2009 where Survey Nos. 426, 428, 429 and 441 are not included. Further, the Project being less than 50ha, did not require prior EC as per Entry 8(b) of the EIA Notification 2006.
6. In view of the above, the project of present Respondent also did not require clearance from the Standing Committee of National Board for Wildlife (NBWL) under the Wildlife Protection Act, 1972 as the order of the Hon'ble Supreme Court dated 04.12.2006 passed in matter titled Goa Foundation Vs Union of India & Ors. (W.P.(C) 460/2004), mandating such clearance, was only for projects which required EC under the EIA Notification 2006. That the relevant extract of the said order is reproduced herein below:



“The MoEF would also refer to the Standing Committee of the National Board for Wildlife, under Sections 5-B and 5-C(2) of the Wildlife (Protection) Act, the cases where environment clearance has already been granted where activities are within 10 km zone.”

That the True Copy of the order dated 04.12.2006 of the Hon'ble Supreme Court passed in matter titled Goa Foundation Vs Union of India & Ors. (W.P.(C) 460/2004) is annexed as **ANNEXURE R/1**. Further, the said fact can also be confirmed in Goa Foundation Vs Union of Indian & Ors (W.P.(C) 435/2012) vide order dated 21.04.2014 issued by the Hon'ble Supreme Court, wherein the order dated 04.12.2006 has been relied upon and it has been concluded that the MoEF&CC was directed to refer to the Standing Committee of the National Board for Wildlife (hereinafter referred as 'SCNBWL') the case in which environment clearance has already been granted in respect to activities within the 10 kms zone from the boundary of the Wildlife Sanctuary and National Park.

7. The above said fact can further be substantiated by various Office Memorandums issued by the MoEF&CC issued overtime dated 27.02.2007, 02.12.2009, 20.08.2014, 04.09.2014, 26.09.2014, 30.03.2015, 01.05.2015, 08.08.2019 & 16.07.2020 for executing of order dated 04.12.2006 of the Hon'ble Supreme Court mentioned above wherein a requirement of recommendation of SCNBWL has been mandated only for projects which require EC and not otherwise. That the True copy of the said OMs dated 27.02.2007, 02.12.2009, 20.08.2014, 04.09.2014, 26.09.2014, 30.03.2015, 01.05.2015, 08.08.2019 & 16.07.2020 are annexed as **ANNEXURE R/2 (COLLY.)**
8. The said fact that EC is not required for the impugned project is further substantiated by the Written Submission filed by Respondent No. 4 – SEIAA of Tamil Nadu clearly stating that that the project does not require prior EC as the extent of the land of the project is only 49.31 ha.
9. That to the shock and surprise of this Respondent, the Joint Committee in its reports has failed to appreciate the Objections of the present Respondent and continues to rely only on the document of “Forest NOC”, which was issued for activities relating to agriculture and more importantly to ascertain whether any forest land falls under the proposed project or activity or not. It is also

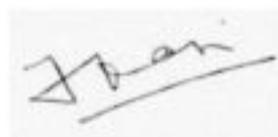


submitted that any forest NOC does not grant or affirm any title to any private land and therefore cannot be used as such too. It is therefore humbly submitted that the excessive reliance by the Jt. Committee to the area mentioned would be not only inappropriate but also without any authority of law. The said area mentioned in the Forest NOC to determine the area of land owned by the present Respondent, without considering the actual usage of lands and the statutory approvals obtained for the same for the impugned project would not only be improper but also violative of the law. That in view of the continued reliance on forest NOC in the third committee report for categorizing the present Respondent as a violator, albeit incorrectly and without any basis in law or facts, the present Respondent seeks to submit its Objections to the third committee report.

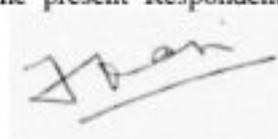
10. That the Respondent No. 9, at the outset, submits that all those averments in the present Objections, that have not been specifically admitted are herewith denied and are not to be construed as having been accepted by the present Respondent as if *traversed seriatim*.
11. That before averting to the para-wise Reply on the observations of the third joint committee report, the present Respondent seeks to place on record certain Preliminary Objections, which in its humble opinion, are crucial for a holistic adjudication of the present matter.

Preliminary Objections:

12. That the Joint Committee has wrongly affixed mala-fide intention on the present Respondent for evading statutory process for obtaining prior EC from State Environment Impact Assessment Authority (hereinafter 'SEIAA') under EIA, 2006.
13. That the present Respondent had entered into a development agreement with five business associates on 12.11.2007, for promoting lands as plots. It is necessary to state that, though the five associate companies own several lands in the village in question and also in other villages, this Respondent entered into agreement for promoting an extent of 121.84 Acres (49.31 ha) only. The list of survey numbers that are covered in the said agreement are detailed in the schedule of the agreement. True Copy of the Development agreement dated 12.11.2007 is marked and annexed as ANNEXURE R/3.

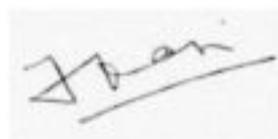


14. That this agreement got further fortified under the General Power of Attorney which was executed on 26.03.2010 for the same area of land which is 121.84 acres. True Copy of the General Power of Attorney dated 26.03.2010 is marked and annexed as **ANNEXURE R/4**.
15. That on 17.01.2008 this Respondent, applied for No objection Certificate (Hereinafter 'NOC'), for developing many projects, such as plots, farmlands, planting Pathimugam and other trees, from the Forest Department, on behalf of various entities namely 1) Bahri Estates Pvt. Ltd. 2) Sushma Sales Pvt. Ltd. 3) Anpra Farms Developers Pvt. Ltd. 4) M/s Bahri Cusines Pvt. Ltd. 5) M/s Suprava Agro Estates Pvt. Ltd.
16. The said application of this Respondent had a list of survey numbers, however, few of which were not owned when the application was made. The reason for which this Respondent approached the forest department, was only for seeking a clarification, as to whether the lands in the list are forest lands or patta lands and the NOC from a forest department for a non-forest land would ascertain the fact that no forest land is being used for non forestry purpose. That the True copy of the application dated 17.01.2008 is annexed as **ANNEXURE R/5**.
17. In furtherance to the application by this Respondent the Divisional Forest Officer (Hereinafter 'DFO'), Kodaikanal on 24.01.2008, approved his No Objection Certificate (hereinafter referred as 'NOC') for only developing Agricultural farms to the lands for which the application was made, in an area of 51.82 ha, including the Survey Nos. 426,428,429 and 441 which had not been procured/bought at that time. That the True Copy of the NOC dated 24.01.2008 alongwith its English translation is appended as **ANNEXURE R/6**.
18. It is further submitted that the above said lands were not intended to be added to the proposed plotted development project. That without the said survey numbers, the total area was admeasuring to be 49.31 ha which in reality was the position of ownership of the land. It is also pertinent to highlight that at the time of submission of the Application for Forest NOC, the Thasildar Certificate dated 22.02.2008 was also enclosed for certifying that the present Respondent owned only 49.31 ha of land and had no ownership of the survey Nos 426, 428, 429 and 441. That the true copy of the Thasildar Certificate dated 22.02.2008 certifying the land owned by the present Respondent

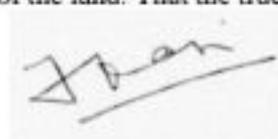


enclosed while submitting Application for Forest NOC on 17.01.2008 is marked and annexed as **ANNEXURE R/7**.

19. Further, the encumbrance certificate of the survey Nos 426, 428, 429 and 441, would show a fact that this Respondent did not own the said survey numbers and the same had been purchased only after four years from the date of approval of the plotted development project. It is also necessary to mention that the said lands are kept still unused and separate for the project till date. The True Copy of the photograph of the said area where fencing has been done is marked and appended as **ANNEXURE R/8**. This Respondent is also open for inspection to the said four parcels of lands which shall clarify the factual position whether the lands in survey Nos. 426, 428, 429 and 441 are part of the 9th Respondent's project.
20. That, therefore, the said Survey Numbers which were not owned by the present Respondent but were made part of the NOC granted by the Forest Department, does not imply that the same becomes a part of the plotted development project when the permission of the same stands on a different footing – namely the approval given by the DTCP for township development on 49.31 ha.
21. It is necessary to state that, though this respondent had made application for NOC to the forest department for various projects such as agro-business, layout development, Pathimugam plantation, etc., and obtained NOC for promoting farmlands, this Respondent had executed the development of layout project alone. The application for layout development was made on 14.02.2008 to the 8th Respondent for promoting the owned piece of 49.31 Ha of lands as "plotted layout".
22. That as a result, on 09.03.2009 the DTCP approval was only granted for 49.31 ha of lands. The said approval excludes the contested Survey numbers. The same has been reaffirmed by Respondent No. 8 (DTCP) in their Reply dated 15.03.2018 before this Hon'ble Tribunal. It is pertinent to mention that nowhere has the DTCP in its approval conditions directed present Respondent to acquire prior EC under EIA, 2006. That the True English Translation of the DTCP approval and layout conditions dated 09.03.2009 along with the approved map dt. 18.03.2009 is marked and annexed as **ANNEXURE R/9 (COLLY)**.

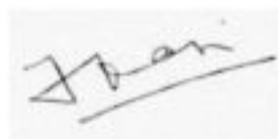


23. That it is submitted that out of the said 49.31 ha, 12.68 acre [measuring 5,52,210 sq. ft i.e. approximately 5.13 ha] as open space reservation (OSR) was gifted to local body vide Gift Deed dated 15.04.2009. That the true copy of the said Gift Deed dated 15.04.2009 is marked and annexed as **ANNEXURE R/10**. That further, the said gift deed was rectified vide a rectification deed dated 14.09.2010 wherein 50 feet, 40 feet and 30 feet roads of 18.6 acres were also gifted. Thus, the total area gifted stood at 31.28 acres. This 31.28 acres (equivalent to 12.658 ha) does not form part of the project site and the same is in the possession of the Local authority. Clearly the land that exists in the present ownership and control of the Respondents and other owners of the said plots is much less than 50 hectares and thus by no stretch of imagination it would require prior environmental clearance. The True Copy of the Rectified Gift Deed dt. 14.09.2010 is marked and annexed as **ANNEXURE R/11**.
24. Though the Applicant alleges that, the bridges connecting the public roads inside the project area, in S. Nos. 296, 306/1, 310, 398, 378, 418, 419 and 419B, constructed by the 9th Respondent, the same does not form a part of the project as the same had been handed over to the PWD, already, as per the condition no. 8 in proceedings dt. 03.02.2011. Hence, the allegation that the Govt odais in Survey Nos. 296, 306/1, 310, 398, 378, 418, 419 and 419B forms a part of the project, is baseless and without any application of mind.
25. That additionally, the present Respondent has also obtained permission from the Electricity Board, permission for water supply, permission for making tar-road for the individual plots from the local authorities and the same reaffirms the stance of the present Respondents as one committed to the Rule of law and adherence to the statutory mandate to undertake development in a lawful and environmentally conscious manner.
26. It is reiterated in the present Objections that the contested survey numbers 426, 428, 429 and 441 were not owned by the present Respondent at the time of application to the Forest Department for NOC and subsequently to the DTCP. It is necessary to state that subsequent to the promotion of the said lands, the present Respondent had purchased the lands in Survey. Nos. 429 in the year 2010 and Survey Nos. 426 and 428 in 2012. That the date of acquisition of these lands is clearly subsequent to the NOC dated 24.01.2008, itself proves that at that time there was no ownership of the land. That the true



copy of the the sale deed dated 28.10.2010 issued for S. No. 429 and the sale deeds issued for Survey Nos. 426 & 428 on 21.08.2012 are annexed as **ANNEXURE R/12 (Colly.)**

27. Further, by the time the said sale deed materialized, the present Respondent had obtained the completion certificate from the District Collector on 15.09.2011 categorically stating that the plotted development project having 49.31 ha has been completed. The Completion Certificate of the District Collector has been submitted before this Hon'ble Tribunal as **Annexure I** of the Objections to Joint Committee Report dated 08.10.2020.
28. That the entire allegation of the Joint Committee against the present Respondent for violation of EIA, 2006 by relying on the NOC of the Forest Department, dt. 24.01.2008, which was granted for 51.82 ha is incorrect in law as well as on fact. Moreover, even though few of those survey numbers were subsequently purchased, it was never envisaged to be part of the present plotted development project and the same remains untouched and unused till date which can be physically verified.
29. That even today, no activity has been undertaken on Survey Numbers 426, 428 and 429 which are now owned by the present Respondent and the same are lying untouched.
30. Further on 12.07.2011 the DFO, Kodaikanal Division, with reference to the letter dated 10.06.2011 of the Ganguvarpatty Forest Assistants reporting on their physical inspection conducted of the site of answering Respondent, had clarified the following:
- No land encroachment of forest area
 - No Barrier for wild animal corridor was done and there is no man - animal conflict
 - The entrance made in Kodaikanal to Batalagundu road beyond 300 feet from forest area there is no wild animal passing through this area and there is no damage to ecosystem of the natural forest, environment and wildlife
 - The layout area is dry waste land. It is like "clay Canker soil" having the strength of concrete and no agricultural operation is possible.
 - Roads are formed of gravel stones and it was not a hindrance to forest and environmental ecosystem.



Based on the above observations, a formal clearance was given to this Respondent's layout with a recording that the conditions already stipulated need to be followed strictly and additionally a chain of trees were directed to be planted at the buffer zone. The True Copy copy of the letter dated 12.07.2011 of DFO both in Tamil and a English translation is appended as **ANNEXURE R/13**.

31. That even though the DFO was pleased to observe the above for the layout project in 49.31 Ha, the forest department has failed to amend its record and recognize that the project in question is only being developed over an area of 49.31 ha and not 51.82 ha.
32. That even the Joint Committee, under its report dated 25.08.2020 has noted the submission of the answering Respondent that the Survey Numbers 426,428,429 and 441/1 were not under the ownership of the answering Respondent and NOC in this regard has not been amended (Internal Page No. 6, Running Page no. 244 of the Report of the Joint Committee dated 25.08.2020).
33. That the present Respondent again wrote to the Principal Chief Conservator of Forest (hereinafter 'PCCF') on 14.07.2021 with a request to amend the NOC record to reflect the correct ownership of 49.31 ha of land for which DTCP approval was granted for plotted development. It is submitted that the PCCF in furtherance of the request of the present Respondent has forwarded the said letter dated 14.07.2021 to DFO, Kodaikanal on 12.08.2021 to take necessary action in this regard for amendment of forest NOC dated 24.01.2008. True Copy of letter dated 14.07.2021 by M/s Bahri to PCCF for amending the forest NOC to 121 acre is marked and annexed as **ANNEXURE R/14**.

True Copy of letter dated 12.08.2021 by PCCF, Saidapet Chennai to DFO, Kodaikanal directing to amend the forest NOC as per letter dated 14.07.2021 of M/s Bahri is marked and annexed as **ANNEXURE R/15**.

34. It is submitted that the Respondent no. 4 (SEIAA) in its written submissions dated 11.09.2021 and the 8th Respondent (DTCP) in their reply dated 15.03.2017, had categorically reaffirmed that the present Respondent project is exempted from the requirement of prior EC under EIA, 2006 as it is only 49.31 ha of land. That further, even this Hon'ble Tribunal in the present matter

vide its order dated 20.07.2016 has noted the fact that the DTCP had given its approval of a land which is less than 50 ha.

35. It is pertinent to state that this Respondent had carried on the project of development of barren lands for residential plots only. Further, it is the owner of the appropriate plots who are required to obtain necessary approvals from the local authority to carry out the construction of residential buildings, either independently or in contract with a private company or this Respondent. It is submitted that the said residential houses constructions are done only after obtaining necessary permissions from the respective authorities.

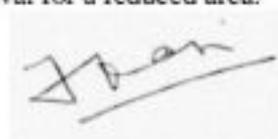
36. That the construction of residential houses has been undertaken by private residents through third party contractors or by the present Respondent owing to the fact that most of the residents are old and retired persons and/or couples. That in the plotted development area, lands are sold to individual parties transferring the ownership over it through sale deed and registration and therefore the said land(s) are no more within the purview of Respondent as the same is transferred to the second party. Therefore, as and when the plots are sold to different parties the same gets deducted from the total land area under the ownership of the Respondent. As an illustration, it is submitted that if 10 plots of 1 ha each are sold in the case of the Respondent, the total area left with him remains to be 39.31 ha (viz 49.31 – (Minus) 10 ha). Further, these plots that are sold are without any structures on them. That the construction that is subsequently undertaken too does not come under the purview of the Respondent. However, an option is given to the new individual owners to give the contract of construction to the Respondent which may also be given to some other contractor. Therefore, given the fact that the permission to develop and execute the plotted development project has been granted by the DTCP only for an area of 49.31 ha, the same does not get covered under item 8(b) of the EIA Notification for which the requirement has always been for areas of more than 50 ha or when a total built up area is more than 150,000 sq meters. Therefore, the present Respondent is completely exempted from the requirement of prior EC in such circumstances. Further, with regard to the aspect of built-up area, the same does not apply in the plotted construction project given the fact that the built-up on each plot will be considered as a separate project and the onus of which lies on the new respective owner. That presently, the total area which has been sanctioned by the DTCP in favour of



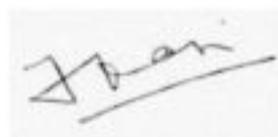
the answering respondent is within the 49.31 ha area and is of 6000 sq. mts. Built-up area which includes the Club House and few plots for development of villas. The entire layout promoted by the 9th Respondent is only 49.31 Ha and it is only empty plotted layout development of 298 in numbers without any constructions. Further in S. Nos. 400/6, 401/1 and 401/2, for constructing a club-house, this Respondent approached the 8th Respondent (DTCP), and obtained prior permission on 27.05.2013. The total plot area of the club-house is 79081 Sq.ft and the built-up area is 38,855.64 Sq.ft. which is approximately 3,609 Sq.m. Therefore the project of this Respondent is neither over 50 Ha nor more than 20,000 Sq. m and hence the EIA Notification 2006 shall not be applicable for the club house facilities or the project as a whole under the EIA Notification, 2006.

37. Further, the present Respondent had also written a letter dated 28.04.2015 to the MoEF&CC submitting that neither the built-up area is above 20,000 sq. mt. nor the total land areas is above 50 ha and enquiring whether the said project requires the prior EC. However, no response to the same was received. That the True Copy of the said letter dated 28.04.2015 is annexed as **ANNEXURE R/17**.

38. That further, the Joint Committee has wrongly alleged that the present respondent had intentionally limited the total land area of the project to less than 50 ha just for the purpose of escaping the mandate of prior EC required under the EIA Notification 2006. That in this regard it is submitted that the development agreement dated 12.11.2007 had included the lands under the possession and ownership of 5 companies who had entered the agreement and at time the present Respondent was aware of the mandates of EIA notification 2006. That the said fact is evident from the conduct of the present Respondent who had followed all due procedures and had gotten the project approved from various authorities, including the DTCP, PWD, Tamil Nadu Highway Department, Local Authority, Electricity Board, Forest Department among others. That intention of the present Respondent has always been clean and honest and the allegation of the Joint Committee that the reduced land was intentional does not hold good in law as the Hon'ble Supreme Court has categorically held in the case of Dhruba Enterprises v. C. Srinivasulu and Others (Civil Appeal No. 3776/2020) that no adverse finding can be arrived at simply because the project proponent got an approval for a reduced area.



39. The Joint Committee has also failed to appreciate the fact that DTCP in its order 22.04.2013, while granting building approval for the construction of the Club-house, has wrongly provided the condition that for the outlet of drainage water and stated that the permission from the Pollution Control Department under the Water (Prevention & Control of Pollution) Act 1974 (hereinafter referred as the Water Act 1974) should be obtained, when in fact construction is not more than 20,000 sq mt.
40. That in this regard it is submitted as per the revised classification of CPCB dated 07.03.2016 shows that only those building and construction projects which are more than 20,000 Sq mt. built- up area requires to obtain CTE/CTO and not otherwise. The True Copy of the Relevant Pages of the Revised classification dated 07.03.2016 is annexed as **ANNEXURE R/17**.
41. That given the fact that the Clubhouse of the present respondent is less than 20,000 sq. mt built- up area therefore no CTE was required in the first place. Despite the fact that the present Respondent being exempted from the requirement of CTE under law, application for CTE was filed to the TNPCB for construction of 3,609 sq m of club house on 12.12.2013 in pursuance of the DTCP clubhouse conditions, which albeit incorrectly and due to a misunderstanding of law, required the present Respondent to apply for CTE. That the True Copy of the application dated 12.12.2013 is annexed as **ANNEXURE R/18**.
42. That in pursuance of the CTE application, TNPCB on 14.02.2014 wrote to the present Respondent to clarify as to whether the project is covered under Schedule 8(a) of 8(b) of the EIA Notification. That the True Copy of the letter of TNPCB dated 14.02.2014 is annexed as **ANNEXURE R/19**.
43. That on 13.03.2014, the present Respondent clarified that the project area is 49.36 ha and construction of clubhouse amounts to 3,609 sq mts, thus it will not be covered under Schedule 8(a) or 8(b) of the EIA, 2006. That the True Copy of the letter dated 13.03.2014 is annexed as **ANNEXURE R/20**. However, the application for CTE of the present Respondent was wrongly rejected by the TNPCB vide letter dated 28.03.2014 to state that the Project of the present Respondent is a violation case and was required to obtain prior EC. That the True Copy of the Rejection Letter dated 28.03.2014 is annexed as **ANNEXURE R/21**.

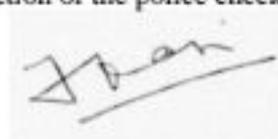


44. That in this regard it is reiterated that the project never required EC under EIA Notification 2006 as it was only proposed for an area of 49.31 ha as confirmed by Respondent no. 4 (SEIAA) in its written submission and reply of the 8th Respondent. It is necessary to state that the TNPCB couldn't have rejected the CTE Application for want of EC. It is due to the present proceedings the ordinary legal recourse for appeal was not undertaken.
45. That it is further submitted that the MoEF&CC vide its Circular dated 21.11.2006 clarifies that grant of EC under EIA, 2006 and grant of Consent under Water (prevention and control of pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 are separate processes under EIA, 2006 and thus NOCs required under Water and Air Acts are mandatory requirement under those Acts and will have to be taken as required and will not be linked to environment clearance. True Copy of the MoEF&CC Clarification dated 21.11.2006 is marked and annexed as **ANNEXURE R/22**.
46. That further, the Applicant has alleged that Application of EC has been submitted by the answering Respondent on 22.01.2016 (ANNEXURE A/7 of OA at Page 39). It is submitted that the said application were withdrawn vide letter dated 28.06.2018 and reiterated on 27.09.2021. A Copy of both the letters dated 28.06.2018 & 27.09.2021 are appended as **ANNEXURE R/23** and **ANNEXURE R/24**.
47. It is further submitted that the allegations raised by the Applicant that the water channels/streams are being destroyed, within the project site of this Respondent are without any basis. The Applicant had raised these allegations without any proof and without application of mind. That it is necessary to see that none of the channels running inside the private property of this Respondent are disturbed and the water channels are protected and maintained with extreme care. This Respondent, at the time of promotion of the layout, had obtained necessary permissions from the Public Works Department, for construction of culverts across the water channels.
48. It is necessary to state that, if the existing channels and drains within the property are compared to the FMB of the village, the same shall prove that no alteration or damage had been done by this Respondent to the water bodies within the property. Hence, the allegation of the Applicant that this Respondent had damaged or destroyed the water body is baseless and is only a bald allegation. The same is also supported by the observations of the Joint



committee report dated 25.08.2020 (See internal page No 7 & 11, running page 245 & 249)

49. That it is humbly submitted that the conclusions of the Joint Committee in all the three reports qua the requirement of EC based on Forest Department's NOC is incorrect in law and facts. That in view above mentioned objections, the direction by PCCF to DFO, Kodaikanal dated 12.08.2021 to take necessary action with regards to the amendment to the extent of land from 129.82 acre (51.82 ha) to 121.84 acre (49.31 ha) for M/s Bahri and the submissions of SEIAA stating that land acquired for plotted development was 49.31 ha, the present Application may be dismissed as being baseless and devoid of all merit. That further the compensation of Rs. 99.1 lakh imposed on the present Respondent by the Joint Committee in its second report should also be set aside in view of absence of any violation of statutory compliances and environment damage.
50. That it is pertinent to mention that the said project is for providing a high quality life to the retired senior citizens and for the said purpose, this specific location was selected which is environmentally rich, clean and green. That the project has been carved out keeping in view the environmental sanctity of the area so as to blend in the present ecology. That the True Copy of the photos showing the project's environmental friendliness are annexed as **Annexure R/25** above.
51. That further, the present Respondent has sponsored and dedicated check post facilities to the local police department and the forest department. The same was done to assist and cooperate with the government to bolster the surveillance and security which will benefit the larger public also. In the same spirit, present Respondent submits with humility that the present project has been instrumental in meeting a major substantial portion of the water requirement for the village of G-Kallupatty. For the said purpose, as a CSR activity, on the request by the District Collector and the local panchayat officials and on the approval and supervision of the authorities, this Respondent completed a pipeline connection project from Man Jalur Dam to the village at the expense of the Respondent. It is pertinent to mention that there was no proper source of drinking water earlier and all the activities were done as a part of corporate social responsibility by this Respondent. That the true copy of the photographs of the inauguration function of the police check

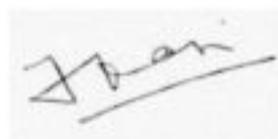


post and the forest check post and of the laying down of water pipeline is annexed as **ANNEXURE R/26**.

52. That present Respondent has also undertaken the expenses for providing underground cables, black topped roads, drinking water through supply pipeline and plantations, at a cost of approximately 7 crores while developing the projects, which were not a mandate on the answering Respondent and were infact required to be done by the Government agencies. That these were done to ensure that the ecological sanctity of the area remains intact while providing the local population and future senior residents with the requisite essential and basic requirements such as drinking water, sanitation which is a prerequisite for providing an adequate standard of living. That the relevant documents providing the details of the same can be provided to this Hon'ble Tribunal if required. That the Gift Deed dated 05.05.2015 at Page 53-59 of the Reply of the answering Respondent No. 9 dated 03.08.2016 shows that land was gifted to local authority for supply of water to the G. Kallupatti village.

53. That it is further submitted that the present Respondent has undertaken the plotted development project in question for providing service to the elders and senior citizens in the fashion of retirement homes. That the efforts of the present Respondent for initiating and executing the project has been met with multiple awards for best retirement development for consecutive years at Indian, Asia and World level. Further, awards titled 'Entrepreneur of the Year (Retirement Housing Sector)', 'Most Trusted brand of Asia', 'Best Real Estate Developer', 'Best Retirement Community Award' have been awarded which shows the quality of work and service being provided by the present Respondent for the elders and the community. That True Copy of the slides showing multiple awards being received to the project of the present Respondent is annexed as **ANNEXURE R/27**.

54. That due to the project, which is located in an ecologically rich landscape, and which caters to the elderly and senior citizens, the community together have been living a happy and prosperous life. That the project of the present Respondent has given them an improved life which is of high-quality living and a renewed sense of community life. That a copy of the photographs of the community living together within the plotted development area and showing celebrations done by the community at various festivals is annexed as **ANNEXURE R/28**.

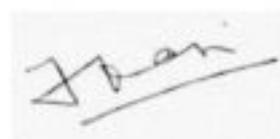


55. Further even the DTCP, Project director, vide his communication 14.09.2011, had complimented that project of this Respondent as a world class development with proper electricity, water supply, sewage and waste disposal systems. A copy of the said communication dated 14.09.2011 is appended as **ANNEXURE R/29**.
56. That although the present Respondent had initiated the present project with a positive intent in order to serve the elders and has undertaken its due part in contributing to the locals and the regional authorities and has conducted its project in abidance with law, however, he has been struggling for more than 5 years due to the present case being filed frivolously against him and his company, which is not only leading in a loss of reputation but is also causing him huge financial obstructions as no new buyers are trusting in investing in the project thereby causing huge financial burdens. That the present case is also causing fear in the minds of present senior citizens who are residents who had already invested their life savings in the plots and wherein villas and homes have been constructed. That these elders have placed their trust on the present Respondent and had expected a peaceful living however, the present case has become a cause of fear and unwanted rumors which results in their disturbance in their otherwise peaceful lives.
57. It is necessary to state that, except the observation of the Joint Committee, on the question of law, that, this Respondent require an Environmental Clearance (based on the NOC issued by the Forest Department), all the observations made by the committee, based on the physical inspection, show that this Respondent had taken the extreme care to protect the ecology of the area while promoting the 49.31 Ha as a layout development.

Para-wise response to the Third Report of the Joint Committee

That the present Respondent raises the following Objections to the observations in the third Committee Report under the sub-heading '**Preliminary Objections to the Second Committee Report**'

58. That in response to observations of the Committee at Sl No 9, it is submitted that the jurisdiction of the Joint Committee was to ascertain damages if there was an instance of violation by the present Respondent. That in the absence



of any violation of EIA, 2006 and more importantly of lack of finding of any environment damage to the project of the present Respondent, the Joint Committee has gone beyond the mandate prescribed by the Tribunal in its Order dated 08.01.2020.

59. That in response to SI. No. 10, it is submitted that the Joint Committee's continued reliance on Forest NOC dated 24.01.2008 stands vitiated in view of the letter dated 12.08.2021 by the PCCF requiring DFO, Kodaikanal to take necessary action in view of the letter dated 14.07.2011 of present Respondent to amend of Forest NOC land records from 129.82 ha to 121.84 ha.
60. That in response to SI. No. 11, it is submitted that the continuance reliance upon Forest NOC as the basis for ownership of 51.82 ha by the Joint Committee without due consideration of the statutory permissions granted by Tehsildar, DTCP and Panchayat, all of which categorically records the land area of the present Respondent to be 49.31 ha, the Joint Committee has failed to act reasonably in accordance with law. That further, the present Respondent has not been granted a single opportunity to justify its stance pertaining to the mistaken grant of Forest NOC for 51.82 ha, by the Ld. Committee and strikes at the very root of the arbitrary and biased conduct of the Joint Committee against the present Respondent for reasons best known to them.

That the present Respondent raises the following Objections to the observations in the third Committee Report under the sub-heading '**No Opportunity of being heard by the full Committee**'

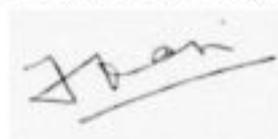
61. That in response to SI No. 12 it is submitted that each member of the Joint Committee was directed to inspect the area of the present Respondent. However, by sending one of the representatives from the Joint Committee, it has denied the present Respondent opportunity to put his views before the rest of the Committee members who are experts in their specific field of statutory environmental compliances. The contents of para 3 of the para-wise reply may be read in addition to the present Reply to Committee observations in SI No. 12.

That the present Respondent raises the following Objections to the observations in the third Committee Report under the sub-heading '**Modification of members of the Committee without prior permission**'

62. That in response to SI No. 13 to 15, it is submitted that the modification of team members of the Joint Committee without prior intimation to this Hon'ble Tribunal and the parties in the present matter has prejudiced the findings of the Joint Committee against the present Respondent. That there is no evidence with respect to any field inspections by the new member of the Joint Committee to the site of the present Respondent and neither was the present Respondent afforded any opportunity to present its submissions before the new member of the Committee. Such conduct of the Joint Committee is in abject violation of the principles of natural justice.

That the present Respondent raises the following Objections to the observations in the third Committee Report under the sub-heading '**Overview of the Project**'

63. That in response to the SI. No. 17 it is submitted that the present Respondent had entered into a development agreement with five business associates on 12.11.2007 and subsequently obtained power of attorney for an area of 49.31 ha as stated in the development agreement. That the contested survey Nos 426,428 and 429 were subsequently purchased by the present Respondent and were not made part of the plotted development project as per the DTCP approval dt. 09.03.2009. It is further, submitted that the from the year 2008 to 2011, the present Respondent has submitted the letters of Tahsildar dated 22.02.2008, the letter of Panchayat dated 22.05.2009 as well as its Reply dated 11.04.2011 to the Show cause notice dated 28.03.2011 wherein it has been clearly stated that the present Respondent owns 49.31 ha of land. That despite the said proof, the forest department had failed to amend its own records as a result of which the present Respondent submitted an application dated 14.07.2021 to PCCF and to DFO, Kodaikanal and PCCF. That the said application has been considered by the PCCF who had then forwarded the same to the DFO, Kodaikanal vide its letter dated 12.08.2021 to take necessary action in this regard. That the Jt. Committee has thus wrongly assumed a 'calculated approach' by the present Respondent to exclude the contested survey numbers from the layout plan when in fact the said survey Nos were never owned by the present Respondent in the first place nor was the part of the present plotted development project. Infact, survey No 441/2 is still not owned by the present Respondent. Despite the said submissions, the Joint Committee, for reasons best known to them, has continued to wrongly



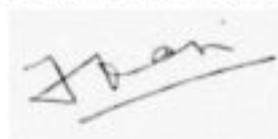
implicate the present Respondent as a violator. That reliance by the Joint Committee on letter dated 02.04.2014 of SEIAA wrongly delisting the application for EC of the present Respondent and categorizing it as a violation case stands vitiated in the light of the Written Submissions by SEIAA on 11.09.2021 wherein it has clarified that the present Respondent owned 49.31 ha of land and required no prior EC under EIA, 2006. That the said application was made before SEIAA, on advice of Consultants, on wrongful rejection letter of the CTE application of TNPCB dated 28.03.2014 which was rejected for want of prior EC, on ground of project being above 20,000 sq. meters of built-up area.

64. That due to the reason that the said project is a plotted development project, the question of built-up area does not arise as the plotted areas are transferred to various parties through sale deed and registration and therefore the said areas do not remain part of the total land area of the answering respondent. That it is reiterated that the total built-up area which is being executed by the answering respondent is of 6,000 sq. mts. For which permission has been granted by the DTCP and therefore the same does not get covered under EIA Notification 2006. That the contents of para 2 to 17 of Preliminary Objections may be read as an additional reply to the observations of the Committee in SI No. 17.

65. In response to SI No. 18 it is submitted that the letter dated 15.09.2011 of the District Collector clearly states that the Project of the answering Respondent has been completed which is of 49.31 ha. That the Committee continues to undertake a mistaken view of law and facts despite the submissions of the present Respondent backed by letters from statutory authorities affirming the same. This Hon'ble Tribunal may take strict note of the incorrect submissions of the Joint Committee to unfairly implicate the present Respondent.

That the present Respondent raises the following Objections to the observations in the third Committee Report under the sub-heading '**Location of the Project**'

66. That in response to SI. No. 19-23 it is submitted that the continued reliance by the Joint Committee on the decision of the Supreme Court dated 04.12.2006 in Goa Foundation v. Union of India declaring a buffer ESZ of 10 kms until the final Notification is issued by the State Government remains inapplicable on the Project of the present Respondent. That the said order of



the Hon'ble Supreme Court is only applicable for projects requiring EC under the EIA Notification 2006 and not otherwise. That the said fact can be substantiated by various the Office Memorandums of MoEF&CC issued overtime dated 27.02.2007, 02.12.2009, 20.08.2014, 04.09.2014, 26.09.2014, 30.03.2015, 01.05.2015, 08.08.2019 & 16.07.2020 issued for executing of order dated 04.12.2006 of the Hon'ble Supreme Court mentioned above wherein a requirement of recommendation of SCNBWL has been mandated only for projects which require EC and not otherwise. That the Project of the present Respondent commenced in the year 2009 and was completed in the year 2011. That subsequently, in 20.09.2013, the Kodaikanal Wildlife Sanctuary came into existence and with that the order dated 04.12.2006 came into effect for the area where the project of the present respondent is located. That given the fact that the project of the present Respondent does not require EC therefore the said order of the Hon'ble Supreme Court is also not applicable. That further, all constructions being undertaken subsequent to the completion of the Project in 2011 and subsequent to the declaration of the wildlife Sanctuary in 20.09.2013, have been done by residents in their individual capacity and in accordance with law. Any specific violation, if any, has to be taken up individually in accordance with law and the present Respondent cannot be held liable for any individual violation by a resident, if any. Therefore, from 20.09.2013 till 23.01.2020, there was no restriction/requirement which the order of the Hon'ble Supreme Court dated 04.12.2006 mandated on the present project. That subsequently, the final ESZ Notification dated 23.01.2020 was issued which declared an area of 0 to 1 km from the boundary of the Kodaikanal Wildlife Sanctuary as the ESZ. However, the said notification also does not impose any restriction on the project of the present Respondent. That under Para 2 of the said notification, a Zonal Development plan has to be prepared of the ESZ and it is laid down that the same cannot impose any restriction on approved existing land-use infrastructure and activities unless specified in this notification. However, further, under this notification, under SI. No. 9 of the table, it is categorically stated that local people are allowed to undertake construction in their land for their use. That under SI No. 15 of the said table, infrastructure including civic amenities are allowed and widening, strengthening of existing roads and construction of new roads is allowed under SI No. 16 of the final ESZ



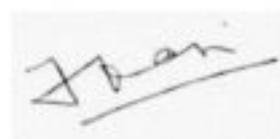
Notification. Therefore, the said notification has categorically excluded the present project of the Respondent from any prohibition as the layout of the project for residential purpose was approved by the DTCP vide its letter dated 09.03.2009.

67. It is further submitted that assuming but not admitting that construction has been undertaken by the present Respondent subsequent to the final Notification dated 23.01.2020, the same has been done after land has been sold to a third private party and only for the purpose of fulfilling the residential needs of the said private party, who are senior citizens, and who are the locals of the area and are allowed to undertake construction for their residential purposes.

That the present Respondent raises the following Objections to the observations in the third Committee Report under the sub-heading '**Grant of Clearances**'

68. That in response to SI No. 24 to 31, the present Respondent reiterates that the despite providing ownership records for 49.31 ha the DFO letter dated 24.01.2008 and subsequent clean chit given by PCCF on 12.07.2011 with respect to show cause notice dated 28.03.2011 of the DFO, the forest department has failed to update the land records of the present Respondent. That finally the PCCF had written to the DFO, Kodaikanal to take necessary steps with regard to amendment of NOC vide its letter dated 12.08.2021. That the sale deed records for survey No 426,428 of 2012 and of 429 granted on 2010 clearly show that neither land possession nor the land ownership was vested with the present Respondent at the time of grant of NOC dated 24.01.2008 and the allegation that the same has always been in possession is wrong and misleading. Further, the said survey Nos. were initially sought to be used for further agricultural and plantation development, however the said plan has been scrapped by the present Respondent and said Survey Nos are lying empty as can be seen from the recent photos annexed in Objections of present Respondent dated 19.12.2020. That the contents of para 14 to 17 of the Preliminary Objections may be read as an additional response to observations of the Committee Report from SI No. 24 to 31.

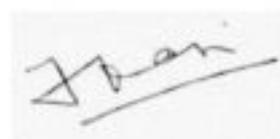
That the present Respondent raises the following Objections to the observations in the third Committee Report under the sub-heading '**Waste Disposal**'



69. That in response to the averments in Sl. No. 35 to 41 it is submitted that the present Respondent had undertaken a plotted development project which entails selling the land to third parties who would undertake construction and development of the project as per their needs and requirements. It is surprising that instead of acknowledging compliance of DTCP layout approval conditions and establishment of proper waste disposal systems by the present Respondent, the Joint Committee is trying to mislead this Hon'ble Tribunal by stating half-baked facts without substantiating the same with requisite proof. Further, with regards to the allegation that all facilities are being maintained by the present Respondent and the same is not common to the general public is false and misleading. In this regard it is submitted that the Roads and OSR have already been gifted to the Panchayat and therefore it is in their possession and hence is open to the public. Therefore, even if it is being maintained by the present Respondent, the same has not been restricted from public use which is accessible to all. Further, under W.P.(MD) No. 5632/2017 judgment dated 01.08.2017 passed by the Hon'ble Division Bench of Madras High Court, sitting at Madhurai, it has been stated that when few areas are marked for common purposes for roads and parks such areas would cease to be private property of the promoter the moment the layout approval is accorded. Infact, approval is granted for the layout submitted by the promoter, only by taking into account such earmarking of areas for common purposes. Hence, the promoter of the layout is stopped from staking any claim over such areas earmarked for public purposes. Therefore, neither legally nor factually it can be stated that the facilities which are being maintained by the present respondent are not common to the general public.

70. It is further submitted that the Committee's observations on possession of land more than 50 ha have already been vitiated in light of the PCCF letter dated 12.08.2021 directing DFO, Kodaikanal to take necessary action with regards to amendment of record of the present Respondent and submissions of SEIAA dated 11.09.2021 where they have categorically stated that the project of the present Respondent is of 49.31 ha and thus is exempted from the requirement of prior EC.

That the present Respondent raises the following Objections to the observations in the third Committee Report under the sub-heading '**Forest NOC**'

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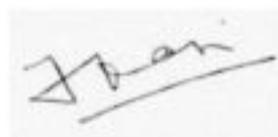
71. That the contents of para 2 to 17 of the Preliminary Objections may be read in response to the averments of the Joint Committee in SI No. 45 to 52 and are not being repeated for the sake of brevity. The present Respondent would however draw attention of this Hon'ble Tribunal to the fact that there is no attempt by the Joint Committee to prove ownership of contested survey Nos 426, 428, 429 and 441 except reliance of forest NOC dt. 24.01.2008 which has now been directed to be amended by the PCCF. That it is submitted that survey numbers 426, 428, 429 and 441/1 has been transferred to the answering Respondent, however the same was done after the NOC dated 24.10.2008 was granted. Further, survey no. 441 has still not been acquired by answering Respondent. It is reiterated that no activity on these areas has been undertaken on these survey numbers which has been procured further, no permission from any authority has been taken for conducting any construction activity on these areas.

That the present Respondent raises the following Objections to the observations in the third Committee Report under the sub-heading '**Survey Nos 441- now sub-divided as 441/1 and 441/2**'

72. That contents of para 2 to 17 of the Preliminary Objections may be read in response to the averments of the Joint Committee from SI No. 53 to 56 and are not being repeated for the sake of brevity. However, the Present Respondent would like to draw the attention of this Hon'ble Tribunal to the failure of the Joint Committee to objectively analyze the sale deeds for Survey No 441. The Joint Committee instead reiterates its observations regarding violation of EIA, 2006 without substantiating the same in facts and law. That the Joint Committee has not provided an iota of proof in the form of sale deeds or power of attorney certificate to state that the possession for Survey No. 441 lies with the present Respondent.

That the present Respondent raises the following Objections to the observations in the third Committee Report under the sub-heading '**Survey Nos 426,428 and 429**'

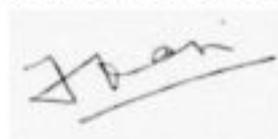
73. That the contents of para 2 to 17 of the Preliminary Objections may be read in response to the averments of the Joint Committee from SI No. 57 to 61 and are not being repeated for the sake of brevity. However, the present



Respondent urges this Hon'ble Tribunal to take strict note of the failure of the Joint Committee to prove that the possession of the abovementioned Survey Nos lay with the present Respondent at the time of grant of NOC. The Joint Committee may be put to strict proof for the same.

That the present Respondent raises the following Objections to the observations in the third Committee Report under the sub-heading '**Wildlife Issue**'

74. That the averment made by the Committee in SI No. 62 are vehemently denied as wrong, false and devoid of merit in view of the DTCP Layout approval dated 09.03.2009, PCCF letter for amendment of land records of the present Respondent in Forest NOC dated 12.08.2021 and Written submission of SEIAA dated 11.09.2021 which have categorically affirmed that the present Respondent holds 49.31 ha of land and is exempted from the purview of EIA, 2006. This necessarily proves that no violation of any Wildlife law has been committed by the answering Respondent.
75. That the averment made by the Joint Committee in SI No. 63 are denied as wrong and have failed to take into account the scope of the order dated 04.12.2006 of the Hon'ble Supreme Court, its implications and its execution. That in this regard it is submitted under the order dated 04.12.2006 direction was passed that all projects requiring EC and falling within 10 km of wildlife sanctuary were required to be referred to SCNBWL. That in pursuance to the said order, various OMs have been issued by the MoEF&CC (Impact Assessment Division) and also by the MoEF&CC (Wildlife Division) reiterating the decision given by the Hon'ble Supreme Court dated 04.12.2006.
76. That the project of the answering is of 49.31 ha and does not require EC. It is further submitted that the project in question had started after procuring permission form DTCP in 2009 and had completed its activities of laying down basic infrastructure of water pipe, roads, sewage etc. in 2011 when the completion letter was issued dated 15.09.2011 by the District Collector. That subsequently, the Kodaikanal Wildlife Sanctuary was notified on 20.09.2013 and the effect of the order dated 04.12.2006 came into effect for projects lying within 10 kms. However, the same was applicable only to projects requiring EC which is evident from various OMs of MoEF&CC issued overtime dated 27.02.2007, 02.12.2009, 20.08.2014, 04.09.2014, 26.09.2014, 30.03.2015,



01.05.2015, 08.08.2019 & 16.07.2020 for executing of order dated 04.12.2006 of the Hon'ble Supreme Court wherein a requirement of recommendation of SCNBWL has been mandated only for projects which require EC and not otherwise.

77.It is also established law that any subsequent legal development is only prospective and not retrospective. The coming of the sanctuary itself in 2013 was after the DTCP approval in 2009.

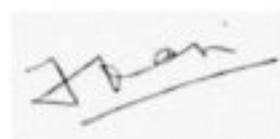
78.It is submitted that since the Present Respondent does not require prior EC under EIA, 2006 it does not require wildlife clearance under Wildlife Protection Act, 1972. That the contents of para 8 of the para-wise response may be read in addition to the contents of the present para. The content of para 18 is also reiterated and not repeated for the sake of brevity.

79.That the averments made by the Joint Committee in SI No. 65 to 66 are herewith denied as wrong, false and devoid of any merit. That the DTCP approval is one of the most crucial statutory approvals required under Town and Country Planning Act, 1971 to undertake development of private land in the state of Tamil Nadu. That it has been categorically affirmed that the DTCP in its layout approval had prescribed a number of conditions that the present Respondent was required to comply with and there is no mention of EIA, 2006. That further, the present Respondent had conducted due diligence by contacting SEIAA officials to confirm whether EC will be required under EIA, 2006 whereby it was verbally informed that the Project will not attract EIA, 2006. That the same is now affirmed in the written submissions of SEIAA dated 11.09.2021 before this Hon'ble Tribunal.

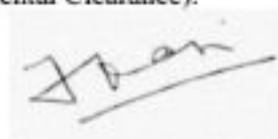
80.That in response to averment of the Committee in SI No. 67, the contents of the foregoing paragraph No. 18 may be read in response and are not being repeated for the sake of brevity.

81.That in response to the averments of the Committee in SI No. 73, the contents of the paragraph 6,7 and 8 of the para-wise Reply of the present Respondent to the third Committee Report may be read as response to the present Respondent and are not being repeated for the sake of brevity.

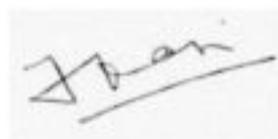
That the present Respondent raises the following Objections to the observations in the third Committee Report under the sub-heading '**Consent from TNPCB**'



82. That the averment of the Joint Committee from SI No. 75 to 80 are denied as wrong, false and devoid of all merit. That it is reiterated that the entire layout promoted by the 9th Respondent is only 49.31 Ha and it is only empty plotted layout development of 298 in number without any constructions.
83. That the present Respondent approached DTCP for constructing a club-house under Survey Nos. 400/6, 401/1 and 401/2, for the benefit of old citizens who are residents and obtained prior permission for the same on 22.04.2013. The total plot area of the club-house is 79081 Sq.ft and the built-up area is 38,855.64 Sq.ft. which is approximately 3,609 Sq.m. That the True Copy of the said Permission dated 22.04.2013 is annexed as **ANNEXURE R/30**.
84. It is necessary to state that, an application was made to the TNPCB, for issuance of consent under the Air and Water Act for the construction of the Club House, on 12.12.2013 even though its construction does not require consent as is evident from the following. It is submitted that as per Final Report of the Working Group of CPCB on "Inventorization of 17 category/GPI/Red Category industries", a direction dated 04.06.2012 was issued under section 18(1)(b) of the Water Act 1974 of CPCB. Accordingly, a Board Resolution dated 05.10.2012 of the TNPCB was passed wherein, item No. 308 under orange category clearly states that consent is required only if building and construction projects exceed 20,000 sq mt. True Copy of the Board Proceedings dated 05.10.2012 is marked and annexed as **ANNEXURE R/31**.
85. Further, the revised classification of CPCB dated 07.03.2016 which was adopted by the State of Tamil Nadu on 2.8.2016, Item 21 deals with building and construction in the Orange category which clearly states that only those structures which exceeds 20,000 sq. mts. would come within the purview of the consent regime. A Copy of the CPCB revised Classification dated 07.03.2016 has been annexed as **ANNEXURE R/16**.
86. That despite the above clear legal position, the TNPCB raised queries, vide Letter No. F. 0001APP/AEE/ TNPCB/ Theni/2014, dt. 14.02.2014, to clarify as to whether the project would be covered under Schedule 8(a) or 8(b). Accordingly, the present Respondent vide reply dt. 13.03.2014 clarified that the present project does not attract EIA Notification, 2006. However, TNPCB rejected the application of the present Respondent vide communication dated 28.03.2014 for want of SEIAA Clearance (Environmental Clearance).



87. It is submitted that the club-house was only about 3,600 Sq.m and thus did not require prior EC under EIA, 2006 and infact did not even require the Consent. However, the TNPCB had mistakenly rejected the application. Further, MoEF&CC OM dated 21.11.2006 categorically states that "Consent to Establish (NOC) and prior Environment Clearance are separate legal requirements. Further, NOCs required under Water and Air Acts are mandatory requirements under those Acts and will have to be taken as required and will not be linked to environment clearance.
88. That further vide communication dt. 18.05.2016 the Board had issued a showcase notice under S. 25 of the Water Act, stating that the Unit in S. Nos. 400/6, 401/1 and 401/2 are in operation without consent. It is surprising that they have neither examined the factual position of operation of the clubhouse nor referred to their own Board Resolution of 05.10.2012 nor the revised classification of CPCB dated 07.03.2016, which was the guiding principle for the State Governments, and which was subsequently adopted by TNPCB Board Resolution dated 02.08.2016 wherein such construction does not come within the consent procedure. The TNPCB has failed to give any cogent reasons in accordance with their own Board Resolutions as mentioned above. That since then and under a wrong presumption of law the construction of club-house has stopped and remains incomplete till date, thereby not allowing the senior citizens to enjoy recreational facilities.
89. It is pertinent to highlight that months after rejection of the present Respondents consent applications TNPCB issued another letter dated 27.10.2016 to the present Respondent enquiring regarding the project details of the present Respondent, the kind of permissions obtained for the same and number of residential villas, among other queries, which clearly establish that the TNPCB had rejected the Consent Application and issued subsequent show cause notice without application of mind and in complete misunderstanding of the facts and law to the prejudice of the present Respondent. They have engaged in a general fishing and roving enquiry for reasons known to them. That the same has embroiled the present Respondent in protracted litigation leading to waste of time and resources of this Hon'ble Tribunal and this Tribunal may take strict note of the same. A Copy of the TNPCB letter dated 27.10.2016 is marked and appended as ANNEXURE R/32.



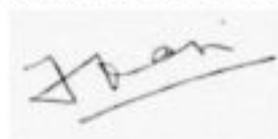
90. That in response to the averments of the Committee in SI No. 81 to 83 it is submitted that in the absence of any violation of statutory norms and environmental damage, assessment of environment compensation by the Committee is without any basis in facts and law. That the Committee itself has in its first report dated 25.8.2020 acknowledged absence of any environmental disturbance or damage by the project of the present Respondent (page no. 7 and 13) . It is humbly submitted that the said method of Environmental Compensation devised by CPCB was only an interim measure in the matter of Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors. (O.A. 593/2017), the legality of which has not been discussed nor a judgment to that effect has attained finality at any forum. Further, these directions were issued for discharge of STPs, CEPTs and EPTs, untreated effluents in water bodies leading to contamination of water. That this has no relevance to the Respondent as there is no generation of Industrial Waste Water, therefore no occasion has arisen for discharge of water and setting up of STPs, CEPTs and EPTs. The same should therefore be rejected by this Hon'ble Tribunal.

91. That the contents of the foregoing para 26 are repeated in response to SI No. 84 to 85 and are not being repeated for the sake of brevity.

92. That the observations of the Committee in SI No. 86 are wrong, false and are in abject violation of the principles of Natural Justice. That the Committee should have afforded the present Respondent every opportunity to present its submissions and documental proof before arriving at any decision of violation that could prejudice the name of the present Respondent forever especially before imposing environment compensation for an alleged violation that has not been proven yet. This is a ground alone to reject any undue Environmental Compensation which has been imposed despite a categorical finding that there are no environmental damages in the said plot development project.

That the present Respondent raises the following Objections to the observations in the third Committee Report under the sub-heading '**Para-wise Reply**'

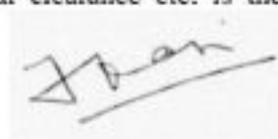
93. That the averments made in SI No. 87, terms of reference (i) merely record the observations in the first Committee Report, Objections to the First Committee Report by the present Respondent and Remarks of the second



Committee Report. It is however, submitted that there is no requirement of prior EC under EIA, 2006 as the Project layout area is 49.31 ha. That irrespective of the observations of the DFO vide letter dated 25.11.2020, the PCCF has now directed the DFO to amend the records of the present Respondent and reflect the land area in the Forest NOC as 121 acres. Thus, in the absence of any requirement of prior EC, the present Project will not require any clearance from the NBWL. It is further submitted that the DFO letter dated 12.07.2011 categorically records that the present Respondent has not undertaken any encroachment of forest area, no barriers have been erected for man animal corridors, there is no recorded man animal conflict, the entrance in Kodaikanal to Batalagundu road is beyond 300 feet, the layout area is a dry wasteland and that the roads do not form any hindrance to forest and wildlife ecosystem. Thus, any adverse observation regarding impact on wildlife stands vitiated and the same should be put to strict proof by this Hon'ble Tribunal.

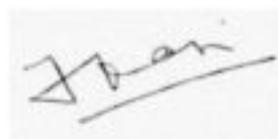
94. That the contents of SI No. 88 to 96 with respect to the submissions of the Joint Committee are wrong and devoid of any merits. The contents of para 2 to 17 of the Preliminary Objections and Para 16-17 of the Para-Wise Response of the present Respondent may be read in response to the contents of SI No. 88 to 96 and are not being repeated for the sake of brevity.

95. That the contents of SI No. 97 with respect to submissions of the Joint Committee in response to the terms of reference (ii) again wrongly implicate and harp on 51.82 ha as stated in the Forest NOC to justify ownership of the same by the present Respondent. It is reiterated that in the light of PCCF letter dated 12.08.2021 directing the DFO to take necessary action towards amendment application for Forest NOC dated 14.07.2021, the stand of the Joint Committee for relying on Forest NOC for justifying ownership of 51.82 ha stands vitiated and the said observations needs to be set aside by this Hon'ble Tribunal. The contents of para 2 to 14 of the Preliminary Objections may be read in addition to the response stated in the present paragraph. It is further stated that, in addition to the fact that the plotted development project is not a township or area development under category 8(b) of the EIA Notification 2006 and therefore it can only fall, if at all, in category 8(a) which relates to Building and Construction Projects. While it is made clear that a plotted layout development project such as the present, after such plots are sold, any requirement of consent or environmental clearance etc. is the



responsibility of the plot owner. In no case such construction on the plot has exceeded the threshold of 20,000 sq mts. under category 8(a) of the EIA Notification 2006 and therefore, there is no requirement of prior Environmental Clearance on such constructions.

96. That in response to the contents of SI No. 100 - 103, it is submitted that this Hon'ble Tribunal may take strict note of the failure of the Joint Committee to substantiate its submissions of 51.82 ha of ownership of land in view of the PCCF letter dated 12.08.2021 for amendment of forest NOC records of the present Respondent. The contents of para 2 to 17 of the Preliminary Objections may be read in addition to the response stated in the present paragraph.
97. That the contents of SI No. 104-106 are wrong, false and devoid of any merit to the extent of the averments made by the Joint Committee. That the contents of para 2 to 17 of the Preliminary Objections may be read in response to SI No. 104-106 and are not being repeated for the sake of brevity.
98. That the contents of SI No. 107 under the subheading 'Environment Compensation' to the extent of the submissions of the Joint Committee are wrong, false and baseless. It is reiterated that the Joint Committee has misunderstood the application of EIA, 2006 to projects with area less than 50 ha. That the same continues to be exempted from the purview of EIA, 2006.
99. It is necessary to state that the project of the 9th Respondent is only empty land layout promotion, of about 298 plots in 121.28 Acres. Further any construction made in the respective plots are done by the plot owners or on an agreement with any third party or by the Respondent, post registration of the plot, and the same shall not come under the purview of 8(a) of the schedule of EIA Notification, 2006 unless it crosses the threshold of 20,000 sq mts.
100. It is further submitted that assumption of the Joint Committee would have been relevant, if the DTCP approval of this proponent was amended from 49.31 Ha to a larger extent, as had been done in the case of "S. Kasinathan And Ors Vs The Ministry Of Environment & Forest" (SZ), in OA No. 79 Of 2016 (SZ) And Appeal No. 120 Of 2016 (SZ), dt. 05-07-2016, where the permission for construction was amended and built without necessary prior EC. However, in the present case, there was no amendment sought of the DTCP approval and hence the entire submissions and reliance on forest NOC stands vitiated.



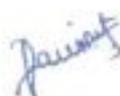
101. That in the absence of any violation of statutory norms and compliances as was rightly observed by the Joint Committee in its First Report (Page 12 of the 1st report) and that the natural drains had been constructed by the present Respondent with permissions from the Public works department, (Page 07 of the 1st report), that Sewage from the villas is collected and disposed periodically through tankers authorised by local body by the present Response and also that conversion of biodegradable solid waste is being done through vermicomposting, there remains no ground for calculation and imposition of environment compensation by the Joint Committee.

102. That in the light of the above-mentioned submissions this Hon'ble Tribunal may be pleased to dismiss the Application and huge costs be imposed on the Applicant for misleading this Hon'ble Tribunal.

DATE: 02.02.2022

PLACE: New Delhi

FILED BY:



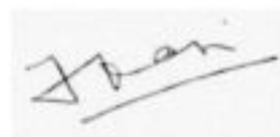
**Sanjay Upadhyay, Kamlesh Kannan,
Saumitra Jaiswal, Mansi Bachani & Nitya Tadakamalla'**

Advocates for the Applicant

29, Presidential Estate

Nizamuddin East

New Delhi -110013



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

O.A. No. 149 of 2016 (SZ)

IN THE MATTER OF:

V. Ramasubbu (Advocate)

Door No. 48/17, Theppakulam Street,

Srivaikundam

... Applicant

-VERSUS-

Union of India

Represented by its Secretary

MOEF&CC, Government of India,

New Delhi & Others

... Respondents

Affidavit

I, Hemant Bahri, S/o Late J.N. Bahri, aged about 58 years old, am the Managing Director of M/s Bahri Estates Private Limited, having office at Jamals Nainar Enclave, 2nd Floor, 44, Eldams Rd, Alwarpet, Chennai, Tamil Nadu 600018, do hereby solemnly affirm and declare as under:-

1. That I am well conversant with the facts and circumstances of the case and duly authorized to sign the present affidavit on behalf of Respondent No. 9 and hence competent to swear this affidavit.
2. That the contents of the accompanying "Objections to Third Committee Report" are true and correct to my knowledge based on the records available and the same has been drafted under my instructions.
3. That the Annexures in the accompanying Objections to Third Committee Report on behalf of Respondent No. 9 are true and correct to the best of my knowledge.

Jain
Adv. Saumitra Jainwal
Roll No. D/1082/2017

Hemant Bahri
DEPONENT

VERIFICATION

I, the abovenamed deponent, do hereby solemnly affirm and verify that the contents of the above paras of the Affidavit are true and correct to the best of my knowledge and belief, and that nothing has been concealed therefrom.

Verified at New Delhi on 2nd February, 2022.

Hemant Bahri
DEPONENT

ANNEXURE R/1

GOA FOUNDATION v. UNION OF INDIA

791

a accordingly. We have issued the aforementioned directions in view of the fact that the said deed of lease is not before us. Furthermore, it is possible that the terms and conditions of the deed of lease may have to be explained by the parties by adduction of oral admissible evidence, if the same are ambiguous.

10. We may furthermore notice that the learned Judge of Small Cause Court, although held that the provisions of the Bombay Rent Act are not applicable to the present suit answered Preliminary Issue 1 in the negative, but held:

b "However, the bare test of the suit/plaint of the plaintiff does not fall within Section 28(1)(b); whereas the present suit, at the hand, is a regular civil suit which came to be filed in respect of the premises allotted for manufacturing purpose, along with machineries on the basis of the lease deed and on expiry of the lease period i.e. after the end of 31-10-1986, the plaintiff has filed the present suit for the recovery and (sic-
c possession) of the building, along with machinery therein, which came to be let out for trade and business purpose and as such, for such suit, filed for recovery and possession of building, after termination of tenancy, is required to be entertained before the Civil Court, *Jalgaon* where there is no Small Cause Court."

d 11. The parties may produce the deed of lease before the Small Cause Court. This appeal is disposed of with the aforementioned direction.

(2011) 15 Supreme Court Cases 791

(Record of Proceedings)

(BEFORE Y.K. SABHARWAL, C.J. AND C.K. THAKKER, J.)

e GOA FOUNDATION .. Petitioner;
Versus
UNION OF INDIA .. Respondent,

Writ Petitions (C) No. 460 of 2004 with No. 91 of 2005,
decided on December 4, 2006

f **Environment Protection and Pollution Control — Wildlife — Wildlife Conservation — Eco-sensitive areas — Supreme Court's order dt. 30-1-2006 referring to decision taken by Indian Board for Wildlife on 21-1-2002 to notify areas within 10 km of boundaries of national parks and sanctuaries as eco-sensitive areas — Order dt. 16-10-2006 referring to Letter dt. 27-5-2005 addressed by Ministry of Environment & Forests (MoEF) to Chief Wildlife Wardens of all States/UTs requiring them to initiate measures for identification of suitable areas and submit detailed proposals — Letter dt. 27-5-2005 a departure from decision of 21-1-2002 — No State/UT, except State of Goa, sent any proposal and proposal of State of Goa also not in conformity with requirement of Letter dt. 27-5-2005 — Ministry directed to give a final opportunity to all States/UTs to respond to Letter dt. 27-5-2005 within four weeks — Ministry also directed to refer to Standing Committee of National Board for Wildlife under Ss. 5-B and 5-C(2) of Wildlife**

792 SUPREME COURT CASES (2011) 15 SCC

(Protection) Act cases where environment clearance already granted where activities are within 10 km zone — Wildlife (Protection) Act, 1972, Ss. 5-B and 5-C(2)

Goa Foundation v. Union of India, (2011) 15 SCC 793, referred to

R-M/47256/S

Chronological list of cases cited

on page(s)

1. (2011) 15 SCC 793, *Goa Foundation v. Union of India*

792-j

ORDER

1. The order dated 16-10-2006 refers to a Letter dated 27-5-2005 which was addressed by the Ministry of Environment and Forests (MoEF) to the Chief Wildlife Wardens of all States/Union Territories requiring them to initiate measures for identification of suitable areas and submit detailed proposals at the earliest. The order passed on that date was that MoEF shall file an affidavit stating whether the proposals received pursuant to the Letter of 27-5-2005 have been referred to the Standing Committee of the National Board for Wildlife under the Wildlife (Protection) Act, 1972 or not. It was further directed that such of the States/Union Territories who have not responded to the Letter dated 27-5-2005 shall do the needful within four weeks of the communication of the directions of this Court by the Ministry to them.

2. It seems that despite the Letter dated 27-5-2005 and despite the Ministry having issued reminders and also bringing to the notice of the States/Union Territories the orders of this Court dated 16-10-2006, the States/Union Territories have not responded. However, we are told that the State of Goa alone has sent the proposal but that too does not appear to be in full conformity with what was sought for in the Letter dated 27-5-2005.

3. The order earlier passed on 30-1-2006¹ refers to the decision which was taken on 21-1-2002 to notify the areas within 10 km of the boundaries of national parks and sanctuaries as eco-sensitive areas. The Letter dated 27-5-2005 is a departure from the decision of 21-1-2002. For the present, in this case, we are not considering the correctness of this departure. That is being examined in another case separately. Be that as it may, it is evident that the States/Union Territories have not given the importance that is required to be given to most of the laws to protect environment made after Rio Declaration, 1992.

4. The Ministry is directed to give a final opportunity to all States/Union Territories to respond to its Letter dated 27-5-2005. The State of Goa also is permitted to give appropriate proposal in addition to what is said to have already been sent to the Central Government. The communication sent to the States/Union Territories shall make it clear that if the proposals are not sent even now within a period of four weeks of receipt of the communication from the Ministry, this Court may have to consider passing orders for

¹ *Goa Foundation v. Union of India*, (2011) 15 SCC 793

GOA FOUNDATION v. UNION OF INDIA

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implementation of the decision that was taken on 21-1-2002, namely, notification of the areas within 10 km of the boundaries of the sanctuaries and national parks as eco-sensitive areas with a view to conserve the forest, wildlife and environment, and having regard to the precautionary principles.

a If the States/Union Territories now fail to respond, they would do so at their own risk and peril.

5. The MoEF would also refer to the Standing Committee of the National Board for Wildlife, under Sections 5-B and 5-C(2) of the Wildlife (Protection) Act, the cases where environment clearance has already been granted where activities are within 10 km zone.

b

6. List the matter after eight weeks.

Court Masters

c (2011) 15 Supreme Court Cases 793

(Record of Proceedings)

(BEFORE Y.K. SABHARWAL, C.J. AND C.K. THAKKER AND
R.V. RAVTUNDRAN, JJ.)

d GOA FOUNDATION .. Petitioner;
Verus
UNION OF INDIA .. Respondent.

Writ Petitions (C) No. 460 of 2004 with No. 91 of 2005,
decided on January 30, 2006

e Environment Protection and Pollution Control — Wildlife — Wildlife Conservation — Eco-sensitive areas — Mining activities — Indian Board for Wildlife's decision dt. 21-1-2002 to notify areas within 10 km of boundaries of national parks and sanctuaries and wildlife corridors as eco-sensitive areas — Ministry of Environment and Forests directed to file affidavit stating their stand in respect of decision dt. 21-1-2002 and on issue of grant of clearance for mining in areas in close proximity of sanctuaries and policy as to distance of area from boundaries of sanctuaries for considering application for grant of mining lease — Ministry also directed to examine issue regarding closure of mines of those who did not apply within stipulated time for grant of mining lease

f

Goa Foundation v. Union of India, (2005) 11 SCC 564; *Goa Foundation v. Union of India*, (2005) 11 SCC 561, referred to

R. M/34414/S

g Chronological list of cases cited

no page(s)

1. (2005) 11 SCC 564, *Goa Foundation v. Union of India*

794d,e

2. (2005) 11 SCC 561, *Goa Foundation v. Union of India*

794d,e

ORDER

h 1. Our attention has been drawn by Mr Panjwani, learned counsel appearing for the petitioner, inter alia, to a communication dated 5-2-2002 sent to the Chief Wildlife Warden, Government of Goa by Additional DGF (Wildlife) of the Ministry of Environment and Forests (MoEF) which sets out

No. L-11011/7/2004-IA II(I) (Part)
 Ministry of Environment & Forests
 IA. Division

Tele no. 24364087
 Paryavaran Bhavan, C.G.O. Complex,
 Lodi Road, New Delhi-110003

Dated the February 27, 2007

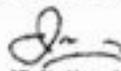
CIRCULAR

Subject: Consideration of development projects located within 10km of National Park and sanctuaries seeking environmental clearance under the EIA Notification dated 14th September, 2006- regarding.

The Ministry is receiving a number of applications seeking environmental clearance under the EIA Notification, 2006 for various developmental activities located within 10 km radius of National Park and Wildlife Sanctuaries. In this context, reference is invited to the Hon'ble Supreme Court Order dated 04.12.2006 in the matter of Goa Foundation Vs Union of India in Writ Petition No.(C) No.460 of 2004. The Hon'ble Supreme Court had inter alia directed as under:

"The MOEF would also refer to the Standing Committee of the National Board for Wildlife under Section 5(b) and 5(c)(ii) of the Wildlife(Protection) Act, the cases where environmental clearance has already been granted where activities are within 10 km zone."

Pursuant to the above Directions, it has been decided that all the developmental projects as are falling within 10 km radius of the Wildlife Sanctuary and / or National Parks and which have been recommended for environmental clearance by the respective Expert Appraisal Committee, shall be accorded environmental clearance subject to their project proponents obtaining clearance under the Wildlife (Protection) Act, 1972; a condition to this effect being stipulated explicitly in the clearance letter.


 (J. M. Mauskar)

Joint Secretary to the Govt of India

To,
 All Officers of IA Division

Copy to:

- (i) PS to MEF
- (ii) SPPS to Secretary(E&F)
- (iii) PPS to Spl. Secretary
- (iv) PPS to DGF & SS

No. J-11013/41/2006-IA.II(I)
Government of India
Ministry of Environment & Forests

Paryavaran Bhavan,
C.G.O. Complex, Lodi Road,
New Delhi-110003,
Telefax: 24362434

Dated the 2nd December, 2009

OFFICE MEMORANDUM

Sub: Procedure for consideration of proposals for grant of environmental clearance under EIA Notification, 2006, which involve forestland and or wildlife habitat – Regarding.

The issue regarding the procedure to be followed for consideration of proposals for grant of environmental clearance under EIA Notification, 2006, which involve forestland and or wildlife habitat has been under consideration of this Ministry. The issue has been discussed and deliberated at length and the provisions of EIA Notification, 2006 as contained in para 8 (v) of the said notification have also been considered.

2. It has now been decided that the following procedure shall be adopted in dealing with such cases.

- (i) The proposals for environmental clearance will not be linked with the clearances from forestry and wildlife angle even if it involves forestland and or wildlife habitat as these clearances are independent of each other and would in any case need to be obtained as applicable to such projects before starting any activity at site.
- (ii) While, considering such proposals under EIA Notification, 2006, specific information on the following should be obtained from the proponent:
 - (a) Whether the application for diversion of forestland involved in the project has been submitted? If so, what is the status of grant of forestry clearance? It would be essential that in such cases, the application for diversion of forestland has been submitted by the project proponent before they come for environment clearance and a copy of the application submitted for forestry clearance along with all its enclosures should also be submitted by the proponent along with their environment clearance application.
 - (b) Information about wildlife clearance, as applicable to the project should also be obtained. The project proponent should submit their application for wildlife clearance / clearance from Standing Committee of the National Board for Wildlife to the Competent Authority before coming for environment clearance and a copy of their application should be furnished along with environment clearance application.
- (iii) The proposal from environmental angle will be appraised by the respective Expert Appraisal Committee and recommendations made on the same which will be processed by the IA Division and approval obtained from the Competent Authority. However, while granting environmental clearance to projects involving forestland, wildlife habitat (core zone of elephant/tiger reserve etc.) and or located within 10 km of the National Park /

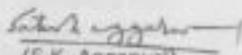
-2-

Wildlife Sanctuary (at present the distance of 10 km has been taken in conformity with the order dated 4.12.2006 in writ petition no. 460 of 2004 in the matter of Goa Foundation Vs Union of India), a specific condition shall be stipulated that the environmental clearance is subject to their obtaining prior clearance from forestry and wildlife angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further, it will also be categorically stated in the environment clearance that grant of environmental clearance does not necessarily implies that forestry and wildlife clearance shall be granted to the project and that their proposals for forestry and wildlife clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any, based on environmental clearance so granted, in anticipation of the clearance from forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and Ministry of Environment & Forests shall not be responsible in this regard in any manner.

- (iv) A copy of the clearance letter, besides others, shall also be endorsed to (i) IGF(FC), MoEF, (ii) IGF(WL), MoEF, (iii) PCCF of respective States and (iv) Chief Wildlife Warden of the State.

Note: There will not be any need to refer the files relating to grant of environmental clearance from IA Division to FC Division and or Wildlife Division during consideration of proposals under EIA Notification, 2006, as done at present in view of the course of action stipulated at paras 2(i) – (iv) above.

This issues with the approval of the Competent Authority.


(S.K. Aggarwal)
Director

To

All the Officers of IA Division

Copy to:-

1. PPS to AS(JMM)
2. PPS to ADG(F)
3. PPS to ADG (Wildlife)
4. IGF(FC)
5. Advisor (GKP)
6. Advisor (NB)
7. Director (PLA) with a request to issue necessary instructions to all the SEIAAs/SEACs to follow the above instructions.
8. Website of the Ministry.

F.No. J-11013/41/2006-IA-II(I)(part)
 Government of India
 Ministry of Environment, Forests and Climate Change
 IA Division

.....
 Indira Paryavaran Bhawan,
 Jor Bagh Road, Aliganj,
 New Delhi-110 003

Dated the 20th August, 2014

OFFICE MEMORANDUM

Subject: Consideration of development projects located within 10 km of National Park and Sanctuaries seeking environmental clearance under EIA Notification, 2006 - clarification regarding.

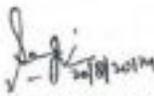
This Ministry vide Circular No.L-11011/7/2004-IA.II(I) (Part) dated 27.02.2007 and Office Memorandum(OM) No.J-11013/41/2006-IA.II(I) dated 02.12.2009 clarified procedure for consideration of developmental projects located within 10 km of Protected Areas (PAs), i.e., National Parks and Wild-life Sanctuaries and also involving wild-life habitat, for grant of environmental clearance (EC) under EIA Notification, 2006. The aforesaid Circular / OM were *inter-alia* issued pursuant to Supreme Court Order dated 04.12.2006 in W.P.(C) No.460 of 2004. It is noted that the last line of the aforesaid Circular dated 27.02.2007 states that "... shall be accorded environmental clearance subject to their Project Proponents obtaining clearance under the Wildlife (Protection) Act, 1972; a condition to this effect being stipulated explicitly in the clearance letter". The phrase, "obtaining clearance under the Wildlife (Protection) Act, 1972", in the Circular may be read as "prior clearance from the Standing Committee of the National Board for Wild-life".

2. Over a period of time, this Ministry has notified a number of Eco Sensitive Zones (ESZs) around PAs. Many of development activities are prohibited / regulated in these ESZs as per the notifications issued for their constitution. It may be noted that, for regulated activities requiring prior ECs within such ESZs prior clearance of the Standing Committee of NBWL will be required in view of aforesaid Supreme Court Order dated 04.12.2006, the only difference being that the distance of 10 km gets substituted by the boundary limits of such ESZs.

3. With a view to facilitating early decision making by the Standing Committee of NBWL in respect of development projects requiring prior WC and located within 10 km of PAs / within the ESZs around PAs, the following procedure has been decided:-

- (i) While prescribing TORs for such projects requiring prior EC, henceforth, additional TORs as per Annexure shall be mandatorily incorporated in the TORs.
- (ii) Copies of TORs issued to such projects shall be endorsed to the Wildlife Division of the Ministry.
- (iii) After examining a proposal for EC, the concerned EAC would make appropriate recommendations and in case it recommends the proposal for EC, it would forward the case along with detailed information obtained from the Project Proponent on issues as brought out in the Annexure, to the Wildlife Division who would get the matter placed before the Standing Committee of NBWL for obtaining their recommendations on the proposal. In the meetings of Standing Committee of NBWL wherein such proposals will be considered, the Standing Committee may invite the Chief Wildlife Warden of the concerned State to give views on the proposal in the meeting.
- (iv) The Wildlife Division may thereafter record the recommendations of the Standing Committee of NBWL on the proposal and return the case to the IA Division for further processing and obtaining approval of the Competent Authority on the issue of grant of EC to the project.

5. This issues with the approval of the competent authority.


(Dr. Satish C. Garkoti)
Director

Enc. Annexure

Copy to:

1. All the officers of IA Division
2. Chairperson/ Member Secretaries of all the SEIAAs/SEACs
3. Chairman of all the Expert Appraisal Committees
4. Chairman, CPCB
5. Chairpersons/ Member Secretaries of all SPCBs/ UTPCCs
6. IGF(WL), MoEF&CC

Copy for information:

1. JS(AT)
2. PS to MOS(Independent Charge)
2. PPS to Secretary (E&F)
3. PPS to AS (SS)
4. Website, MoEF
5. Guard File

*Issued by Speed Post
6/11/14*

Annexure

Form for providing information for consideration of Standing Committee of NBWL

1. Name and area (ha.) of national park/sanctuary involved
2. Type of forest in which the proposed area falls.
3. Conservation value/critical wildlife habitats in the PA.
4. Prevalent land use categories within 10km distance/ ESZ around the PA.
5. Is any project of similar nature already located within 10km of the PA boundary/ ESZ around the PA? If so, please give the following details separately for each project.

Name of Project

Distance from PA

Size (Capacity/output in appropriate units)

Impact if any on the conservation status of PA perceived

6. Provide your assessment of the likely POSITIVE AND NEGATIVE impact/s of the proposed project giving scientific and technical justification for each impact.
7. Whether the project applicant has ever committed violation of the Wild Life (Protection) Act, 1972 or Forest Conservation Act, 1980 in the past. If yes, provide the details of the offences and the present status of each case.
8. Have you examined the Project Appraisal document and the alternatives as provided in EC application form?

-2-

9. Any information that would like to bring to the notice of the National Board for Wildlife or its Standing Committee that may be relevant and assist in decision making.
10. Do you recommend the project?
(please provide full justification to support your recommendation)
11. Conditions, if any, to be ensured in the interest of protection and conservation of the PA for according EC to the project?

Chief Wildlife Warden

F.No. J-11013/41/2006-IA.II(I) (part)

Government of India
Ministry of Environment, Forests & Climate Change

Indira Paryavaran Bhawan
Aiganj, Jor Bagh Road
New Delhi-110 003

Dated 4th September, 2014

Office Memorandum

Subject: Consideration of development projects located within 10km of National Park and Sanctuaries seeking environmental clearance under EIA Notification, 2006-O.M. issued by IA Division providing clarification-reg.

Reference File No. 1-20/2014/WL regarding process related to Environment Clearance cases around protected areas. On this file, Wildlife Division had proposed action to be taken by the Impact Assessment Division.

2. The Impact Assessment Division took action in the matter with the approval of Secretary (EF&CC) and an OM No. J-11013/41/2006-IA.II(I)(Part) dated 20th August, 2014 was issued. It has been decided to keep the file of Wildlife Division as referred above in the Impact Assessment Division and endorse copy of OM to Wildlife Division.

3. Accordingly, the undersigned is directed to enclose herewith a copy of above referred Office Memorandum dated 20th August, 2014 on the subject mentioned above for kind information and further necessary action. A copy of entire file is also enclosed.

Encl: as above.

(Dr. S.C.Garkoti)
Scientist 'F'

Inspector General of Forest(Wildlife)
Ministry of Environment, Forests & Climate Change,
Indira Paryavaran Bhawan,
Ali Ganj, Jor Bagh Road,
New Delhi-110 003

Copy for Information:

JS(AT)

1542
8-9-14

No.1-20/2014/WL
Government of India
Ministry of Environment, Forests and Climate Change
(Wildlife Division)

Indira ParyasaranBhawan,
Jorbagh Road,
New Delhi
Dated: 26th September, 2014

OFFICE MEMORANDUM

Sub: Consideration of development projects located within 10 km of National Park and Sanctuaries seeking environmental clearance under EIA Notification, 2006- O.M. issued by IA Division providing clarification-reg.

A copy of O.M. No.J-11013/41/2006-IA-II(I) (part) dated 20th August, 2014 is enclosed for reference and necessary action.

2. The need of recommendation of Standing Committee of NBWL for the projects located outside the limits of National Parks or Wildlife Sanctuaries is not governed by the Wildlife (Protection) Act, 1972.

3. As apparent from the Office Memorandum enclosed, the requirement of clearance for such projects from the Standing Committee of NBWL is part of Environment Clearance (EC) process pursuant to the Supreme Court Order dated 04/12/2006 in WP (c) 460/2004. The process for referring the cases to Standing Committee of NBWL in Ministry of EF&CC has accordingly been elaborated in O.M. dated 20th August, 2014 (enclosed).

4. It is requested that the Office Memorandum enclosed with this clarification may be made available to all the subordinate offices and public so that any proposals of clearance of NBWL for Environment Clearance (EC) cases located in the areas outside National Parks and Sanctuaries are not taken up for processing at the State level. Wherever applicable, the proposals will be referred to Standing Committee of NBWL within the Ministry itself as detailed in para II to IV of the Office Memorandum. Project proponents approaching the Forest Departments in this respect may be advised accordingly.

5. This is for information and necessary action. This communication may be given appropriate publicity.

M. L. Srivastava
(M.L.Srivastava)

Dy. Inspector General of Forests
Tel: 011-2469 5355

Enclosure: Office Memorandum dtd. 20th August, 2014

To

1. The Principal Secretaries
All States/UTs Forests Departments.
2. The Principal Chief Conservator of Forests
and Chief Wildlife Wardens
All States/UTs Forests Departments.

Copy to:

- i) PS to MOS(IC)EF&CC
- ii) PPS to Secy.(EF&CC)
- iii) PPS to DGF&SS
- iv) PPS to JS (AT)
- v) PPS to JS (AS)

F.No. J-11013/41/2006-IA.II(I) (part)

Government of India
Ministry of Environment, Forests & Climate Change

Indira Paryavaran Bhawan
Aiganj, Jor Bagh Road
New Delhi-110 003

Dated 4th September, 2014

Office Memorandum

Subject: Consideration of development projects located within 10km of National Park and Sanctuaries seeking environmental clearance under EIA Notification, 2006-O.M. issued by IA Division providing clarification-reg.

Reference File No. 1-20/2014/WL regarding process related to Environment Clearance cases around protected areas. On this file, Wildlife Division had proposed action to be taken by the Impact Assessment Division.

2. The Impact Assessment Division took action in the matter with the approval of Secretary (EF&CC) and an OM No. J-11013/41/2006-IA.II(I)(Part) dated 20th August, 2014 was issued. It has been decided to keep the file of Wildlife Division as referred above in the Impact Assessment Division and endorse copy of OM to Wildlife Division.

3. Accordingly, the undersigned is directed to enclose herewith a copy of above referred Office Memorandum dated 20th August, 2014 on the subject mentioned above for kind information and further necessary action. A copy of entire file is also enclosed.

Encl: as above.

(Dr. S.C.Garkoti)
Scientist 'F'

Inspector General of Forest(Wildlife)
Ministry of Environment, Forests & Climate Change,
Indira Paryavaran Bhawan,
Ali Ganj, Jor Bagh Road,
New Delhi-110 003

Copy for Information:

JS(AT)

1542
8-9-14

F.No. J-11013/41/2006-IA-II(I)(part)
 Government of India
 Ministry of Environment, Forests and Climate Change
 IA Division

.....
 Indira Paryavaran Bhawan,
 Jor Bagh Road, Aliganj,
 New Delhi-110 003

Dated the 20th August, 2014

OFFICE MEMORANDUM

Subject: Consideration of development projects located within 10 km of National Park and Sanctuaries seeking environmental clearance under EIA Notification, 2006 - clarification regarding.

This Ministry vide Circular No.L-11011/7/2004-IA.II(I) (Part) dated 27.02.2007 and Office Memorandum(OM) No.J-11013/41/2006-IA.II(I) dated 02.12.2009 clarified procedure for consideration of developmental projects located within 10 km of Protected Areas (PAs), i.e., National Parks and Wild-life Sanctuaries and also involving wild-life habitat, for grant of environmental clearance (EC) under EIA Notification, 2006. The aforesaid Circular / OM were *inter-alia* issued pursuant to Supreme Court Order dated 04.12.2006 in W.P.(C) No.460 of 2004. It is noted that the last line of the aforesaid Circular dated 27.02.2007 states that "... shall be accorded environmental clearance subject to their Project Proponents obtaining clearance under the Wildlife (Protection) Act, 1972; a condition to this effect being stipulated explicitly in the clearance letter". The phrase, "obtaining clearance under the Wildlife (Protection) Act, 1972", in the Circular may be read as "prior clearance from the Standing Committee of the National Board for Wild-life".

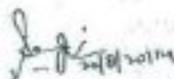
2. Over a period of time, this Ministry has notified a number of Eco Sensitive Zones (ESZs) around PAs. Many of development activities are prohibited / regulated in these ESZs as per the notifications issued for their constitution. It may be noted that, for regulated activities requiring prior ECs within such ESZs prior clearance of the Standing Committee of NBWL will be required in view of aforesaid Supreme Court Order dated 04.12.2006, the only difference being that the distance of 10 km gets substituted by the boundary limits of such ESZs.

3. With a view to facilitating early decision making by the Standing Committee of NBWL in respect of development projects requiring prior WC and located within 10 km of PAs / within the ESZs around PAs, the following procedure has been decided:-

1/21-

- (i) While prescribing TORs for such projects requiring prior EC, henceforth, additional TORs as per Annexure shall be mandatorily incorporated in the TORs.
- (ii) Copies of TORs issued to such projects shall be endorsed to the Wildlife Division of the Ministry.
- (iii) After examining a proposal for EC, the concerned EAC would make appropriate recommendations and in case it recommends the proposal for EC, it would forward the case along with detailed information obtained from the Project Proponent on issues as brought out in the Annexure, to the Wildlife Division who would get the matter placed before the Standing Committee of NBWL for obtaining their recommendations on the proposal. In the meetings of Standing Committee of NBWL wherein such proposals will be considered, the Standing Committee may invite the Chief Wildlife Warden of the concerned State to give views on the proposal in the meeting.
- (iv) The Wildlife Division may thereafter record the recommendations of the Standing Committee of NBWL on the proposal and return the case to the IA Division for further processing and obtaining approval of the Competent Authority on the issue of grant of EC to the project.

5. This issues with the approval of the competent authority.


 (Dr. Satish C. Garkoti)
 Director

Enc. Annexure

Copy to:

1. All the officers of IA Division
2. Chairperson/ Member Secretaries of all the SEIAAs/SEACs
3. Chairman of all the Expert Appraisal Committees
4. Chairman, CPCB
5. Chairpersons/ Member Secretaries of all SPCBs/ UTPCCs
6. IGF(WL), MoEF&CC

Copy for information:

1. JS(AT)
2. PS to MOS(Independent Charge)
2. PPS to Secretary (E&F)
3. PPS to AS (SS)
4. Website, MoEF
5. Guard File

not by speed Post
 2/2/14
 21/8/14

Annexure

Form for providing information for consideration of Standing Committee of NBWL

1. Name and area (ha.) of national park/sanctuary involved
2. Type of forest in which the proposed area falls.
3. Conservation value/critical wildlife habitats in the PA.
4. Prevalent land use categories within 10km distance/ ESZ around the PA.
5. Is any project of similar nature already located within 10km of the PA boundary/ ESZ around the PA? If so, please give the following details separately for each project.

Name of Project

Distance from PA

Size (Capacity/output in appropriate units)

Impact if any on the conservation status of PA perceived

6. Provide your assessment of the likely POSITIVE AND NEGATIVE impact/s of the proposed project giving scientific and technical justification for each impact.
7. Whether the project applicant has ever committed violation of the Wild Life (Protection) Act, 1972 or Forest Conservation Act, 1980 in the past. If yes, provide the details of the offences and the present status of each case.
8. Have you examined the Project Appraisal document and the alternatives as provided in EC application form?

...2/

-2-

9. Any information that would like to bring to the notice of the National Board for Wildlife or its Standing Committee that may be relevant and assist in decision making.

10. Do you recommend the project?
(please provide full justification to support your recommendation)

11. Conditions, if any, to be ensured in the interest of protection and conservation of the PA for according EC to the project?

Chief Wildlife Warden

F.No. J-11013/41/2006-IA-II(I) (Part)
 Government of India
 Ministry of Environment, Forest and Climate Change
 IA Division

Indira Paryavaran Bhawan,
 Jor Bagh Road, Aliganj
 New Delhi-110 003

Dated the 30th March, 2015

OFFICE MEMORANDUM

Subject: Consideration of development projects located within 10km of National Park and Sanctuaries seeking environmental clearance under EIA Notification, 2006 – OM issued by IA Division providing clarification - reg.

Reference this Ministry's OM of even No. dated 20.08.2014 on the subject mentioned above.

2. The matter has been examined by the Ministry and it has been decided to withdraw the above said Office Memorandum. The procedure for consideration of the proposal for grant of environment clearance which are located within 10 km of National Parks and Sanctuaries shall be dealt in accordance with OM No. J-11013/41/2006-IA-II(I) dated 02.12.2009.
3. This issues with the approval of Competent Authority.


 30/3/2015
 (Dr. Satish C. Garkoti)
 Scientist 'F'

To

All the officers of IA Division

Copy to:

1. PS to MEF&CC
2. PPS to Secretary(EF&CC)
3. PPS to DGF&SS
4. PPS to ADG(WL)
5. JS(MKS)
6. JS(BS)
7. IG(WL)

OFFICE MEMORANDUM

Sub: Consideration of development projects located within 10km of National Park and Sanctuaries seeking environment clearance under EIA Notification, 2006 – O.M. issued by IA Division providing clarification –reg.

Consequent upon the withdrawal of OM No. J-11013/41/2006-IA-II (I) (Part) dated 20th August 2014, vide OM No. F.No. J-11013/41/2006-IA.III(I) (Part), dated 30th March 2015 issued by IA Division; OM No. 1-20/2014 WL dated 26th September 2014 issued by Wildlife Division is here by withdrawn.

2. Henceforth, the procedure for grant of Wildlife Clearance for development projects located outside the National Parks and Sanctuaries shall be dealt with in accordance with the OM No. J-11013/41/2006-IA.II(I) dated 2nd December 2009.


(S.P.Vashishth)

Dy. Inspector General of Forests

Tele: 011-24695355

Enclosure: Office Memorandum dated: 30th March 2015

Distribution (with a request to give it wide publicity):

1. The Principal Secretaries
All States/UTs Forest Departments.
2. The Principal Chief Conservator of Forests
And Chief Wildlife Wardens
All States /UTs Forest Departments

Copy to :

- i) PS to MOS (IC) EF&CC
- ii) PPS to Secy. (EF&CC)
- iii) PPS to DGF &SS
- iv) PPS to ADG(WL)
- v) PPS to ADG(FC)
- vi) PPS to Member Secretary, NTCA
- vii) PPS to JS(IA)
- viii) PPS to JS (AS)

F.No. 22-43/2018-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(IA Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003

Dated: 8th August, 2019

OFFICE MEMORANDUM

Subject: Procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary seeking environmental clearance under the provisions of the Environmental Impact Assessment (EIA) Notification, 2006 - regarding.

The Hon'ble Supreme Court vide its Order dated 4.12.2006 in Writ Petition No. 460 of 2004 - Goa Foundation Vs. Union of India, has inter-alia directed that Ministry of Environment and Forests **(MoEF) would also refer to the Standing Committee of the National Board for Wildlife, under section 5(b) & 5(c) (ii) of the Wildlife Protection Act, 1972, the cases where environmental clearances has already been granted where activities are within 10km. zone* of the boundaries of the Sanctuaries and National Parks.**

2. In this regard, the erstwhile MoEF vide Circular No. L-11011/7/2004-IA.II (I)(Part) dated 27.02.2007 and Office Memorandum No. J-11013/41/2006-IA.II(I) dated 02.12.2009 delineated a procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary for grant of environmental clearance under EIA Notification, 2006. As per the stipulated procedure, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) would be required for the developmental projects located within 10km of the National Park/Wildlife Sanctuary.

3. Over a period of time, Ministry has notified number of Eco-Sensitive Zones (ESZs) around Protected Areas (PAs). Many of developmental activities are prohibited/regulated in these ESZs *inter-alia* including mining operations to be carried out in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in

W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012 as per the notifications issued for their constitution.

4. In light of the aforesaid Orders passed by the Hon'ble Supreme Court, the issues related to the prior clearance from SCNBWL for the notified ESZs and the remaining areas have been examined in detail. In this regard, it has been decided by the Competent Authority in the Ministry to adopt a following procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary seeking environmental clearance under the provisions of the EIA Notification, 2006, in supersession of the earlier O.M.s dated 27.2.2007 and 2.12.2009:

- i. Proposals involving developmental activity/project located within the notified Eco-Sensitive Zones (ESZ) shall be regulated and governed by the concerned ESZ notification. However, for the developmental project/activity located within the notified ESZ and covered under the schedule of the EIA Notification 2006, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) is mandatory. In such cases, the project proponent shall submit the application simultaneously for grant of Terms of Reference as well as wildlife clearance.
- ii. Proposals involving developmental activity/project located outside the stipulated boundary limit of notified ESZ and located within 10 km of National Park/Wildlife Sanctuary, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) may not be applicable. However, such proposals from environmental angle including impact of developmental activity/project on the wildlife habitat, if any, would be examined by the sector specific Expert Appraisal Committee and appropriate conservation measures in the form of recommendations shall be made. These recommendations shall be explicitly mentioned in the environmental clearance letter and shall be ensured by the member secretary concerned.
- iii. Proposals involving developmental activity/project located within 10 km of National Park/Wildlife Sanctuary wherein final ESZ notification is not notified (or) ESZ notification is in draft stage, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) is mandatory. In such cases, the project proponent shall submit the application simultaneously for grant of Terms of Reference/environmental clearance as well as wildlife clearance.

- iv. Proposals involving mining of minerals within the ESZ (or) one kilometer from the boundaries of National Parks and Sanctuaries whichever is higher is prohibited in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012.
5. This issues with the approval of the Competent Authority.

Sharath Kumar Pallerla
8/8/14
(Sharath Kumar Pallerla)
Director

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. All the Officers of I.A. Division
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary(EF&CC)
4. PPS to SS(AKJ)
5. PPS to AS (RSP)
6. PPS to JS (GM)/ JS(RS)/JS(AKN)
7. Website, MoEF&CC
8. Guard file.

F. No. 6-60/2020WL Part (1)
Government of India
Ministry of Environment, Forest and Climate Change
(Wildlife Division)

1st Floor, Agni Wing,
Indira Paryavaran Bhawan,
Jor Bagh Road,
Aliganj,
New Delhi — 1 10003
Dated: 13 July, 2020

To
The Chief Secretary
All States/ UTs

Subject: Procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary by Standing Committee of the National Board for Wild Life seeking environmental clearance under the provisions of the Environmental Impact Assessment (EIA) Notification, 2006 - regarding.

The Ministry has received letters from States/UTs seeking clarifications regarding applicability of consideration by Standing Committee of the National Board for Wild Life for developmental projects/activities which do not require environmental clearance and are located outside the National Parks and Wildlife Sanctuaries.

2. This Ministry vide O.M. F. No. 22-43/ 2018-IA. III dated 08.08.2019 lays out detailed procedure to be adopted for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary seeking environmental clearance under the provisions of the EIA Notification, 2006.

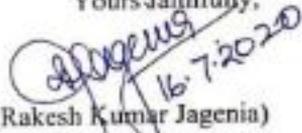
3. After careful consideration of the matter, it is clarified that prior clearance from the Standing Committee of the National Board of Wild Life will be required outside Protected Area in the following cases:

- i. Proposals involving project/ activity located within the notified ESZ (not being draft notification) and listed in the Schedule of the EIA Notification 2006 and requiring environment clearance, prior clearance from Standing Committee of the National Board for Wild Life will be required.
- ii. Proposals involving activity/project located within 10 km of National Park/Wildlife Sanctuary wherein ESZ has not been finally notified and listed in the Schedule of the EIA Notification 2006 and requiring environment clearance, prior clearance from Standing Committee of the National Board for Wild Life will be required.
- iii. Proposals involving activity/project, falling outside the protected areas linking one protected area or tiger reserve with another protected area or tiger reserve, prior clearance from the Standing Committee of the National Board for Wild

Life as per the section 38 O(I)(g) of the Wild Life (Protection) Act, 1972 will be required.

4. Para 4(ii) and para 4(iv) of the OM dated 08.08.2019 supra shall however continue to apply.
5. State Governments are requested not to insist upon wildlife clearance for such developmental projects outside Protected Areas that are not covered under para 3 above.
6. This issues with the approval of the Competent Authority.

Yours faithfully,


 (Rakesh Kumar Jagenia)
 Deputy Inspector General of Forests (Wildlife)
 E-mail – digwl-mefcc@gov.in

Copy to

- (1) Addl. Chief Secretary/ Principal Secretary / Secretary, Forest and Wildlife Department (All States/ UTs)
- (2) Principal Chief Conservator of Forests & HoFF (All States/ UTs)/ Chief Wild Life Wardens (All States/UTs)
- (3) Dy. Director General (Central), Regional Office, MoEFCC (All)
- (4) Sr. PPS to Secretary MoEFCC/Sr. PPS to DGF&SS/Sr.PPS to ADG (FC)/ Sr PPS to ADG(WL)/ Sr. PPS to MS (NTCA) / Sr PPS to AS (RA)/ Sr. PPS to IGF (FC)/ Sr. PPS to IGF(WL)/Sr. PPS to IGF (FC)/ Sr. PPS to Adv (SCG)/ Sr. PPS to DIG (WL)/ Guard File

⑥



हरियाणा HARYANA

704800

AGREEMENT

This AGREEMENT is executed at NEW DELHI on this 12th day of November, 2007.

BETWEEN

1. M/s. Bahri Estates Pvt. Ltd. company incorporated under the provisions of the Companies Act, 1956, having its Registered Office at D-16A, Indira Enclave, Neb Sarai, New Delhi-110068, & its Head office at 201-202, Park 'N' Shop, L Block DLF City II, Gurgaon - 122 002 through its Managing Director, Shri Hemant Bahri, duly authorized vide Board's Resolution dated 08 Nov 07, hereinafter called the "First Party", which expression, unless repugnant to the context or meaning thereof, shall mean and include its successors - in - interest

and assignees of the **QMS.PART.**
BAHRI ESTATES PVT. QMS.PART.

[Signature]
 AUTHORIZED SIGNATORY

AND

for Venkatesh Agro Estates Pvt. Ltd.

Sushma Agro Estates Pvt. Ltd.

Andhra Pradesh Development Pvt. Ltd.

[Signature]
 Authorized Signatory

For SUSHMA SALES PVT LTD

Authorized Signatory

BAHRI ESTATES PVT. LTD.

Authorized Signatory



हरियाणा HARYANA

542399

2. Ms. Sushma Sales Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office at No.7A, Bentick Street, 4th Floor, Kolkatta, 700 001, West Bengal, through its Authorized Representative, Mr. B.S. Yadav, duly authorized vide Board's Resolution dated 06 Nov 07, hereinafter called the "Second Party", which expression, unless repugnant to the context or meaning thereof, shall mean and include its successors - in - interest and assigns;

3. Ms. Anpra Farms Developers Pvt. Ltd company incorporated under the provisions of Companies Act, 1956, having its Registered Office at C - 30, Chirag Enclave, New Delhi - 110048, through its Authorized Representative Mr. Vijay Pradhan, duly authorized vide Board's Resolution dated 02 Nov 07, hereinafter called the "Third Party", which expression, unless repugnant to the context or meaning thereof, shall mean and include its successors - in - interest and assigns;

Sushma Sales Pvt. Ltd.

For Anpra Farms Developers Pvt. Ltd.

Authorized Representative
A. S. Yadav

Authorized Representative

Sushma Sales Pvt. Ltd.

4. M/s. Bahri Cuisines Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office at D - 16 A, Indira Enclave, Neb Sarai, New Delhi - 11 00 68, through its Authorized Representative, Mr. Vijay Kumar Sodhi, duly authorized vide Board's Resolution dated 07 Nov 07, hereinafter called the "Fourth Party", which expression, unless repugnant to the context or meaning thereof, shall mean and include its successors - in - interest and assigns;

5. M/s. Suprava Agro Estates Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office at C - 30, Chirag Enclave, New Delhi - 11 00 48, through its Authorized representative, Mr. Dhraj Kumar, duly authorized vide Board's Resolution dated 01 Nov 07, hereinafter called the "Fifth Party", which expression, unless repugnant to the context or meaning thereof, shall mean and include its successors - in - interest and assigns;

6. M/s. Venkatesh Agro Estates Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office at C-30, Chirag Enclave, New Delhi - 11 00 48, through its Authorized Representative, Mr. Pranab Kumar Shoo, duly authorized vide Board's Resolution dated 05 Nov 07, hereinafter called the "Sixth Party", which expression, unless repugnant to the context or meaning thereof, shall mean and include its successors - in - interest and assigns;

The Second, Third, Fourth, Fifth, Sixth and Seventh Parties, constitute the parties of the OTHER PART and collectively referred to either as "Parties of the Other Part" or "Owners".

Singava Agro Estates Pvt. Ltd.

For SUSHMA SA...

Authorized Signatory

For Venkatesh Agro Estates Pvt. Ltd.

Authorized Signatory

The First Party and the Owners are also jointly and severally referred to as the "Parties" and singularly as the "Party".

WHEREAS

A. The First Party is a company incorporated with the main object of pursuing to do the business of property Developers, Builders, Hospitality, Resorts, Hotels, Clubs, Infrastructure Facilities, Agents, Brokers, Consultants, Interior Decorators for properties of all types including residential, commercial, industrial, agricultural, making of roads, bridges, orchards and townships in India and abroad;

B. The Second Party is the absolute owner and in possession and otherwise well and sufficiently entitled to all that piece and parcel of land admeasuringacres situated at Genguvarpatti Village, G.Kallupatty, Periyakulam Taluk, Theni District, Vathalagundu Sub-Registration District, within the Survey Numbers herein below mentioned (hereinafter referred to as "Second Party Land" or "Project Land") and morefully described in the Schedule A herein.

C. The Third Party is the absolute owner and in possession and otherwise well and sufficiently entitled to all that piece and parcel of land admeasuringacres situated at Genguvarpatti Village, G.Kallupatty, Periyakulam Taluk, Theni District, Vathalagundu Sub-Registration District, within the Survey Numbers herein below mentioned (hereinafter referred to as "Third Party Land" or "Project Land") and morefully described in the Schedule B herein.

D. The Fourth Party is the absolute owner and in possession and otherwise well and sufficiently entitled to all that piece and parcel of land admeasuringacres situated at Genguvarpatti Village, G.Kallupatty, Periyakulam Taluk, Theni District, Vathalagundu Sub-Registration District, within the Survey

Sonraive Agro Estates Pvt. Ltd.

Andra Farms Developers Pvt. Ltd.
Authorized Signatory

For Venkatesh Agro Estates Pvt. Ltd.

Authorized Signatory

For EUSHMA SA...

Authorized Signatory

BAHRI ESTATES PVT. LTD.

Authorized Signatory

BAHRI CUISINES PVT. LTD.

Authorized Signatory

Numbers herein below mentioned (hereinafter referred to as 'Fourth Party Land' or 'Project Land') and morefully described in the Schedule C herein.

E. The Fifth Party is the absolute owner and in possession and otherwise well and sufficiently entitled to all that piece and parcel of land admeasuringacres situated at Genguvarpatti Village, G.Kallupatty, Periyakulam Taluk, Theni District, Vathalagundu Sub-Registration District, within the Survey Numbers herein below mentioned (hereinafter referred to as 'Fifth Party Land' or 'Project Land') and morefully described in the Schedule D herein.

F. The Sixth Party is the absolute owner and in possession and otherwise well and sufficiently entitled to all that piece and parcel of land admeasuringacres situated at Genguvarpatti Village, G.Kallupatty, Periyakulam Taluk, Theni District, Vathalagundu Sub-Registration District, within the Survey Numbers herein below mentioned (hereinafter referred to as 'Sixth Party Land' or 'Project Land') and morefully described in the Schedule E herein.

G. The Owners hereby declare, represent and assure the Parties as under:

- i. They are the sole and absolute owners and in exclusive, peaceful and undisputed possession of their respective Project land and as such are entitled to deal with, sell, transfer & convey the same or any part thereof in any manner whatsoever.
- ii. They have absolute marketable clear title to their respective Project land.
- iii. Their respective Project land is free-hold.
- iv. Their respective Project land is free from all encumbrances, such as prior sale, acquisition, charges, gifts, liens, attachments, liabilities, tenancies, unauthorized occupants, claim and litigation including any public interest litigation; and there are no attachment.

Sushma Agro Estates Pvt. Ltd.

For SUSHMA SALES PVT. LTD.

Authorized Signatory

Authorized Signatory

Authorized Signatory

Authorized Signatory

Authorized Signatory

Authorized Signatory

claims, demands, suits, decrees, injunctions orders, Respondents, notices, petitions, or adjudication orders affecting the same or any part thereof.

- v. Apart from them none else is entitled to or has any right, title or interest, over and in respect of their respective land or any part thereof as a partner or partnership or co-partener in any joint family or in any other manner howsoever.
- vi. They have not entered in the past in any agreement for sale or development or any other arrangement in respect of their respective land or any part thereof nor have made any arrangement with any one what-so-ever regarding the same or any part thereof.

H. The Owners' Project Land are contiguous to each other and can be optimally developed in conjunction with each other and as such the First Party contemplates to develop the Project Land and thereafter to transfer the same to prospective buyer(s). Pursuant to several discussions and negotiations and on the faith of the representations of the Parties, as aforesaid, an arrangement is arrived at between the Parties hereto whereby the Parties of the Other Party/Owners have agreed to provide the Project Land to the First Party with an exclusive right to undertake development of the same and thereafter to carve out plots and develop them as House sites/Villas/Apartments/Clubs/Resorts/Shopping Complexes/ or commercial structures of various units and sizes, in the Project Land and sell/transfer the same (herein 'Project') absolutely, to third parties, on the terms and conditions appearing hereinafter.

NOW, THEREFORE, THIS AGREEMENT, AS MUTUALLY AGREED WITNESSETH, AS UNDER:

- a. Subject to the terms of this Agreement and in consideration of the mutual obligations to be fulfilled herein, the Owners hereby provide to the

Sudhansu Agro Estates Pvt. Ltd.

Andhra Farms Development Pvt. Ltd. For Vastu Agro Estates Pvt. Ltd.

For SUSHMA SRIJESHTI

Authorized Signatory

Authorized Signatory

Authorized Signatory

Authorized Signatory

Authorized Signatory

First Party, the Project Land with the exclusive right of development of the same, at First Party's own cost and expenses with all other rights in accordance with this Agreement.

- b. The Owners further grant absolute right to the First Party to deal with the Project Land in any manner whatsoever for the purpose of this Agreement, and further to carve out/develop in to plots and develop them as House sites/Villas/Apartments/Clubs/Resorts/Shopping Complexes/ or commercial structures of various units and sizes and sell, transfer and convey the same after development thereof, in any manner whatsoever, to the prospective buyer(s) on such terms and conditions and for such consideration as the First Party may deem fit in its sole and absolute discretion.
- c. The First Party shall be entitled to book, allot or enter into any arrangement for the sale and transfer of the Project Land and to receive the booking amounts, installments or other considerations / charges payable by the prospective buyer(s) and to issue valid receipts for the same.
- d. The First Party shall exclusively be entitled in its sole discretion to establish terms of allotment / sale / transfer of the Project Land and to enter into any Agreement to Sell / Plot Buyer's Agreements or any other such agreement, understanding etc. with prospective buyer(s) for the sale / transfer of the same. The Owners shall always be deemed to have confirmed every Plot Buyer's Agreement executed by the First Party pursuant to this Agreement, for the sale / transfer of Project Land. However, the Owners, if required, agree and undertake to sign the Plot Buyer's Agreement or any such agreement, as Confirming Party, to confirm such transaction.

For SUSHMA SALES PVT. LTD.

Andhra Farms Development Pvt. Ltd.

For Veerabhadra Agro Estates Pvt. Ltd.

Authorized Signatory

For SUSHMA SALES PVT. LTD.

Authorized Signatory

Authorized Signatory

BAHARI CLINICALS PVT. LTD.

Authorized Signatory

e. It is agreed between the Parties hereto that all costs and expenses incurred in respect of the Project shall be borne by the First Party only including the cost of development, labour charges, costs incurred for obtaining sanctions and permissions, expenses involved in transfer and sale of the Project Land. All costs of publicity and marketing including all advertisements, hoardings, publicity materials, brokerage / commissions in respect of the Project shall also be borne by the First Party.

f. The Owners' agree, if required, to execute and register a General Power of Attorney in the name of the First Party for the purpose of dealing with the Project Land and causing transfer of the same and for such other purposes as contemplated in this Agreement.

g. The Owners have declared and represented to the First Party that the Project Land is free from all encumbrances, mortgages, charges, gifts, liens, hypothecation, attachments, liabilities, tenancy, unauthorized occupation, claims and litigations and that the Owners shall keep the title of the same absolutely free till the duration and full implementation of this agreement in all respects and the First Party has entered into this agreement relying/acting upon these declarations and representations. During the currency of this agreement, if any defect in title of the Owners with respect to the Project Land is found, the same shall be corrected and made good by the Owners at their own cost and expenses and the First Party shall always be kept indemnified in regard thereto.

h. The Owners shall supply and provide all documentary evidence as may be required to be submitted to any Competent Authority concerned with the matter of ownership and further that the Owners shall also sign and execute all such documents, letters, affidavits, applications etc. as may be necessary for the development and completion of Project and for giving effect to the terms of this Agreement.

Sunriva Agro Estates Pvt. Ltd.

Authorized Signature

Andra Farms Developers Pvt. Ltd.

Authorized Signature

For Venkatesh Agro Estates Pvt. Ltd.

Authorized Signature

BAHRI ESTATES PVT. LTD.

Authorized Signature

The Owners shall render to the First Party all assistance necessary and sign all applications, representations, petitions, indemnities, affidavits, plans and all such other documents including power of Attorney (s) as the First Party may require in its name or in the name of its nominee for the purposes of the submission to the Competent or any other Government or Statutory authorities to enable them to obtain necessary sanctions, permissions and approvals from all or any of the said authorities in connection with the Project and for other purposes of this Agreement.

The First Party and/or its authorized representatives, employed labourers and contractors, shall be entitled, at all times, to enter upon the Project Land for undertaking the development work and also for all other purposes of this Agreement. However, the First Party shall always keep the Owners fully indemnified and harmless in this regard.

The Owners shall not interfere with or obstruct in any manner with the execution and completion of the work of development of the Project. It is agreed between the Parties that the possession of the Project Land once delivered / handed over to the First Party for the purpose of the Project shall not be disturbed nor any interference shall be caused by the Owners at any time.

The Owners agree and undertake not to revoke, cancel, modify this Agreement and further agree to give all necessary co-operation and assistance to the First Party for fulfilling the terms of this Agreement. Similarly, the First Party also hereby agrees and undertakes not to revoke, cancel, modify this Agreement and further agrees to give all necessary co-operation and assistance to the Owners for fulfilling the terms of this Agreement.

For SUSHMA SALES PVT. LTD.

Authorized Signatory
Sushma Sales Pvt. Ltd.

For Veeratesh Agro Estates Pvt. Ltd.

Authorized Signatory

Authorized Signatory
Farm Development Pvt. Ltd.

BAHRI CUISINES PVT. LTD.

Authorized Signatory

m. The Parties agree that the First Party be entitled to execute the Project either by itself or through its nominees/assignees.

n. The Parties agree that the First Party be entitled to exclusively advertise the project in its own name and the goodwill/branding/other intellectual property invested in/related to the Project, will rest exclusive with the First Party.

o. The Owners shall not alienate or cause to be alienated, encumber or otherwise transfer or deal with the Project Land in any manner whatsoever, except for the purposes of effecting this Agreement.

p. The Parties hereto, irrevocably agree and undertake to keep effective liaison with each other and not to do any act prejudicial to the interest of this Agreement.

q. The Parties agree to indemnify and keep indemnified each other against any claims, demand or proceedings by any person claiming through or under them in relation to this Agreement. Each Party shall always be responsible and liable to the other for the due performance of their respective obligations under this Agreement.

r. This agreement merges and supersedes all prior discussion and correspondence between the parties. All other aspects of this contract between the First Party and the Parties of the other part, not specifically provided for herein, shall be worked out as mutually agreed to separately by/between the First Party and the Parties of the other part. No changes, modification, alteration to this agreement shall be done without consent of the parties ~~Entrepreneur~~ Agro Estates Pvt. Ltd.

For SUSHMA SALES PVT. LTD.

Authorized Signatory

Andra Farms Development Pvt. Ltd.

For Vrskatch Agro Estates Pvt. Ltd.

Authorized Signatory

Authorized S. HASTRI CUISINES PVT. LTD.

Authorized Signatory

BAHRI ESTATES PVT. LTD.

- s. The Parties hereto, except the First Party, shall not be entitled under any circumstances assign, transfer, charge or encumber in any manner this agreement or their respective rights and benefits under this agreement to any person without the prior written consent of the First Party. The First Party, is entitled to mortgage/lease/license/ or otherwise create charge over the Project Land, for the purpose of securing loans/financial assistance from Banks/Financial Institutions, as it deems fit, and parties of the Other Part shall have no objection for the same.
- t. The parties hereto agree and undertake to perform their respective obligations under this Agreement with due diligence and mutual cooperation keeping in view the interest of each other and execute and to do all other acts, deeds and things whatsoever as may be necessary for implementing or giving effect to the terms of this agreement.
- u. This agreement is not and shall not, however, be deemed to be construed as a partnership between the parties hereto nor will the same be ever deemed to constitute one as the agent of the other, except to the extent specifically recorded.
- v. If any provision of this Agreement shall be determined to be void or unenforceable under applicable law, such provisions shall be deemed to be amended or deleted in so far as reasonably consistent with the purpose of this agreement and to the extent necessary to conform to applicable law and remaining provisions of this agreement shall remain valid and enforceable in accordance with their terms. However the essence of this Agreement shall remain unaltered.
- w. The parties to this Agreement have represented to each other that they are duly authorized and competent to enter into this agreement and this agreement has been duly entered into between them of their free will.

Anura Estates Pvt. Ltd.
 For SUSUMA SALES PVT. LTD. Anura Farms Developers Pvt. Ltd.
 AUTHORIZED SIGNATURE
 AUTHORIZED SIGNATURE
 AUTHORIZED SIGNATURE
 AUTHORIZED SIGNATURE

x. As already stipulated above, the Parties shall act for the fulfillment of the objects of this agreement and shall make all endeavors to perform their respective obligations under this agreement. In the event of breach by either Party of any obligation of significance which materially affects the continuation of this agreement and its fulfillment and if such defaulting party fails or refuses to remedy the breach within reasonable period, the other party shall be entitled to enforce the said obligation against the defaulting Party through arbitration as provided for in this agreement at the cost, risk and expenses of the defaulting Party.

y. Neither Party shall be deemed to be in default of the performance of any of its obligations herein if it is delayed or prevented by conditions constituting force majeure which are occasioned by causes beyond the control of such affected party which it could not avert in spite of best endeavor and due diligence and which has not occasioned due to any act of omission or commission of the affected Party and shall include but not be limited to any law, order, rule or direction of any government or municipal or statutory agency or other authority, restraints, injunctions, prohibition, withdrawals of permissions not due to default of the affected Party, fire or any act of God or any other reasons or cause beyond the reasonable control of the affected Party.

For SUSHMA SALES PVT. LTD.

Authorized Signatory

Andra Farms Developers Pvt. Ltd.

Authorized Signatory

For Venkatesh Agro Estates Pvt. Ltd.

Authorized Signatory

Authorized Signatory (BAHRI) CUISINES PVT. LTD.

Authorized Signatory

For Venkatesh Agro Estates Pvt. Ltd.

Authorized Signatory

BAHRI ESTATES PVT. LTD.

AUTHORISED SIGNATORY

z. Any notice required to be given by either Party hereto to the other Party shall be deemed to have been sufficiently served, if it is sent by Registered Post A.D. to the address of the respective party as aforesaid.

aa. The Parties hereto agree that if any dispute and/or difference arises between the parties in relation to this Agreement or its application and interpretation thereof or otherwise in connection therewith, the same shall be settled by arbitration by referring the dispute to the sole arbitrator to be appointed by the Managing Director of the First Party. The dispute, controversy or claim shall be in accordance with the provisions of the *Arbitration and conciliation Act, 1996*. The award so made by the Arbitrator shall be final and binding on the parties and shall be enforced under the provisions of Code of C.M.I Procedure, 1908 in the same manner as if it were a decree of the court. It is agreed that the arbitration proceedings shall be conducted in English only. The Arbitrator has powers to pass Interim awards. During the course of arbitration, both Parties shall negotiate and shall continue performing their respective obligation(s) under this agreement except those under arbitration.

For SUSHANT AGRO PVT. LTD.

Amra Farms Development Pvt Ltd.

For Veekats Agro Estates Pvt. Ltd.

Authorized Signatory

Authorized Signatory BAHRI CUISINTS PVT. LTD.

Authorized Signatory

Bahri Agro Estates Pvt. Ltd.

Authorized Signatory

BAHRI ESTATES PVT. LTD.

Authorized Signatory

SCHEDULE-A

All that piece and parcel of the land comprised within the Ganguvarpatti Village and G.Kallupatti Village, Periyakulam Taluk, Theni District, measuring a total extent of 56.28 Acres, within the Registration District of Theni and Registration Sub-District of Vathalakundu situated within the revenue survey numbers mentioned herein below:

SURVEY NO.	EXTENT		SURVEY NO.	EXTENT	
	ACRES	CENTS		ACRES	CENTS
2098/2B	0	27	396	1	24
2099/3	0	28	397/1 397/2	3	62
210/2B	0	56	400	2	17
210/3	0	69	401/1	1	09
213	0	95	401/2	0	64
214	0	93	402	1	03
304	3	30	403	1	54
305/1	1	35	404	0	90
306/2	0	16	405/1	1	40
307	1	02	405/2	0	63
308	2	48	407	3	50
309	1	11	408	0	35
311/2A	1	58	409	2	62
311/2B	1	80	410/1	1	94
322	4	23	410/2	0	99
395/1 395/2 395/3	3	50	411	2	16
399/1 399/2	1	63			
TOTAL EXTENT	56.28				

For SUSHMA SALES PVT. LTD.

Authorized Signatory

SCHEDULE-B

All that piece and parcel of the land comprised within the Ganguvarpatti Village and G.Kallupatti Village, Periyakulam Taluk, Theni District, measuring a total extent of 7.61 Acres, within the Registration District of Theni and Registration Sub-District of Vathalakundu situated within the

For Veetereb Agro Estates Pvt. Ltd.

Andro Farms Development Pvt. Ltd.

For SUSHMA SALES PVT LTD

Authorized Signatory

BAHRO CUISINES PVT. LTD.

Sankous Agro Estates Pvt. Ltd.

Authorized Signatory

Authorized Signatory

revenue survey numbers mentioned herein below:

SURVEY NO.	EXTENT		SURVEY NO.	EXTENT	
	ACRES	CENTS		ACRES	CENTS
406	1	49	433	1	94
425/1	2	25			
425/2	0	89			
432	1	24			
TOTAL EXTENT	7.61				

Anpra Farms Development Pvt. Ltd.

Authorized Signatory

SCHEDULE-C

All that piece and parcel of the land comprised within the Ganguvarpatti Village and G.Kaliupatti Village, Periyakulam Taluk, Theni District, measuring a total extent of ~~1.828~~ Acres, within the Registration District of Theni and Registration Sub-District of Vathalakundu situated within the revenue survey numbers mentioned herein below:

SURVEY NO.	EXTENT		SURVEY NO.	EXTENT	
	ACRES	CENTS		ACRES	CENTS
179B	1	24	385/2	1	51
362/2	1	85	385/3	2	91
379	4	92	386	2	55
382	1	33			
393	1	07			
384	1	10			
TOTAL EXTENT	18.28				

SARINI CUISINES PVT. LTD.

Authorized Signatory

SCHEDULE-D

All that piece and parcel of the land comprised within the Ganguvarpatti Village and G.Kaliupatti Village, Periyakulam Taluk, Theni District, measuring a total extent of ~~38.90~~ Acres, within the Registration District of

For VeeKareeb Agro Estates Pvt. Ltd.

Anpra Farms Development Pvt. Ltd.

For SUSHMA SALES PVT LTD

Sushma Agro Estates Pvt. Ltd.

SARINI CUISINES PVT. LTD.

Authorized Signatory

Theni and Registration Sub-District of Vathalakundu situated within the revenue survey numbers mentioned herein below:

SURVEY NO.	EXTENT		SURVEY NO.	EXTENT	
	ACRES	CENTS		ACRES	CENTS
412	2	48	435	0	57
413	0	21	436/1	1	92
414/1	1	67	436/2	3	28
414/2	0	38	436/3	1	04
415	0	41	436/4	0	28
416	2	07	437	2	49
421/1	2	25	438/1	1	03
422	1	82	439/1	0	42
423	2	54	442/1	0	52
424	2	00	443/1	2	48
427	1	16	443/2	2	27
430	2	44			
431	0	11			
TOTAL EXTENT	38-90				

SCHEDULE-E

All that piece and parcel of the land comprised within the Ganguvarpatti Village and G.Kallupatti Village, Periyakulam Taluk, Theni District, measuring a total extent of 1-90 Acres, within the Registration District of Theni and Registration Sub-District of Vathalakundu situated within the revenue survey numbers mentioned herein below:

SURVEY NO.	EXTENT		SURVEY NO.	EXTENT	
	ACRES	CENTS		ACRES	CENTS
420	1	90			
TOTAL EXTENT	1-90				

For SUSHMA SALES PVT. LTD.

Authorized Signatory

Andra Farm Development

BAHRI COUSINS PVT. LTD.

Authorized Signatory

Sushma Sales Pvt. Ltd.

Authorized Signatory

Sushma Sales Pvt. Ltd.

Authorized Signatory

IN WITNESS WHEREOF, the Parties hereto have hereunto set and subscribed their respective hands at the place and on the day, month and year, first above written under their respective signatures and in the presence of following witnesses.

BAHRI ESTATES PVT. LTD.

[Signature]
AUTHORISED SIGNATORY
FIRST-PARTY

For SUSHMA SALES PVT. LTD.

[Signature]
AUTHORISED SIGNATORY
SECOND-PARTY

Anpre Farms Development Pvt. Ltd.

[Signature]
AUTHORISED SIGNATORY
THIRD-PARTY

BAHRI COUSINES PVT. LTD.

[Signature]
AUTHORISED SIGNATORY
FOURTH-PARTY

Somnava Agro Estates Pvt. Ltd.

[Signature]
AUTHORISED SIGNATORY
FIFTH-PARTY

For Venkatesh Agro Estates Pvt. Ltd.

[Signature]
AUTHORISED SIGNATORY
SIXTH-PARTY

WITNESSES

1. DEBBIKHA PARIDA
201-202, PARK 20 SHOP
DLF CITY, RA-IV
GURGAON - 122002

2. *[Signature]*
28/12, Hans E-mail
Suljipur Road
Gurgaon - Haryana

ANNEXURE R/4



தமிழ்நாடு வரில்நாடு TAMILNADU

No. 30781

Bahri Estates Pvt Ltd.
Chennai

Rs 50/-

INDIA NON JUDICIAL

M. K. Srinivasan
Authorized Signatory
L. No. 30280/TOA4

GENERAL POWER OF ATTORNEY

KNOW ALL MEN that M/s. Venkatesh Agro Estates Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office at C-30, Chirag Enclave, New Delhi - 110 048, Authorized Signatory, Shri **RAM GOPAL SEHGAL** s/o Late Shri G.D. Sehgal Aged 53 residing at 2H-678P Faridabad 121001 duly authorized vide board's Resolution dated 8/3/10 (hereinafter referred to as the **PRINCIPAL**), do hereby appoint and constitute M/s. Bahri Estates Pvt. Ltd. having its Registered Office at D16A, Indira Enclave, Neharouli, New Delhi - 110060, represented by its Authorized Signatory **MS. K.V. SAMINATHAN** son of K.K. VENKATARAMAN aged 32 years residing at No.1, 1D, 1st Street, North Gopalanpalem Chennai - 600 066, as our sole lawful Attorney in our name and on its behalf to execute or do all or any of the acts or things hereinafter mentioned with respect to the Schedule mentioned immovable property herein:

VENKATESH AGRO ESTATES PVT. LTD.

For BAHRI ESTATES PVT. LTD.

Authorized Signatory



K.V. Saminathan
Authorized Signatory



தமிழ்நாடு தமில்நாடு TAMILNADU Rs. 50/2

36782

Bahri Estates Pvt Ltd.

Chennai

10.3.10 N 741923

M. Subramanian

M. Subramanian

Chennai

Chennai

L. No. 30250/TOA4

(1) To cultivate, develop, form by out, construct buildings of all kinds, demolish building if any, convert land use, manage, control, possess, and/or to sell, mortgage, lease, grant license or otherwise deal with/transfer/develop the immovable property described in Schedule hereunder together with all pending/final permissions, sanctions, licenses, orders, certificates, no objections, issued by the competent authorities including the government, Department of Town & Country Planning, Local Bodies, Revenue Authorities, and all other authorities with respect to the Schedule Property along with all other rights, title and interest, benefits, house, edifices, courts, compound, sewers, ditches, fences, drains, ways, paths, passages, common gutters, wells, waters, water courses, yards, areas, trees, plants, lights, liberties, easements, right of ingress and egress, profits, privileges, rights, advantages, members and appurtenances whatsoever in and pertaining to the Schedule Property free of all encumbrance(s), charge(s), claim(s), liability(ies), lien(s) and attachment(s) thereon in any manner as the attorney deems fit, in favour of any third parties or otherwise including without limitation in favor of the said Attorney itself, as the attorney deems fit; to execute sale deeds, sale agreements, development contracts, or such other deeds/agreements as the attorney deems fit; and to oversee and enforce the provisions thereof;

Contd...3

For BAHRI ESTATES PVT. LTD.

K. V. Sankaranarayanan

Authorized Signatory

VENKATESH AGRO EST.

Authorized Sign



இன்னொன்று நிரூபித்தவர்கள்
இடது பெருவிரல் I w 1



[Handwritten signature]
P KRISHNAPURUSAY
11/15 BBN Road,
K. Nagar Chennai-20
சென்னைக்குள் குந்தியூர் நகரில்
சென். AKPPS 5763F ஹாக்கஸ்டல்.

இடது பெருவிரல் I w 2



[Handwritten signature]
P. KRISHNAPURUSAY
11/15 BBN Road,
K. Nagar Chennai-20
சென்னைக்குள் குந்தியூர் நகரில்
சென். AKPPS 5763F ஹாக்கஸ்டல்.

2000-ம் ஆண்டு... பிப்ரவரி...

[Handwritten signature]

பிப்ரவரி 2000-ம் ஆண்டில்...
பிப்ரவரி 2000-ம் ஆண்டு...
பிப்ரவரி 2000-ம் ஆண்டு...

[Handwritten signature]

ஆண்டில்...
A பிப்ரவரி 2000-ம் ஆண்டு...
பிப்ரவரி 2000-ம் ஆண்டு...

பிப்ரவரி 2000-ம் ஆண்டில்...
பிப்ரவரி 2000-ம் ஆண்டு...
பிப்ரவரி 2000-ம் ஆண்டு...

[Handwritten signature]



(02) To apply and obtain in attorney's own name or in the name of such other person as the attorney shall direct, appropriate permissions, sanctions, licenses, orders, certificates, no objections, from the competent authorities including the government, Department of Town & Country Planning, Chennai Metropolitan Development Authorities, Local Bodies, Panchayats, Municipality, Revenue Authorities, and all other authorities, for giving effect to the various purposes for which power under this deed is conferred;

(03) To advertise for sale or otherwise procure and negotiate the sale of the Schedule mentioned property in several parts or in whole; to receive from the purchasers the purchase consideration in attorney's own name or in the name of such other natural or juridic person/company/nominees, as the attorney shall direct, and to give proper full and absolute discharge receipts for the same on our behalf; to execute and sign a proper conveyance of the said property to the said purchaser;

(04) To present the said deed of conveyance for registration to the proper registration authority, to admit the receipt of the consideration money in his/its or his/its nominee name and to have the said deed registered and to do all acts, deeds and things which may be necessary for conveying the Schedule property and registering the said deed as fully and effectually in all respects as the Principal could, if Principal were personally present;

(05) To sign, make and present any application to the proper authority for any purpose whatsoever, including to extend the period prescribed for the registration of the sale or other deeds and to pay any fine thereof, to obtain the registration of the said deed within the extended period allowed on an application made in this behalf and also to all other statutory, local body and other authorities including for the purpose of grant of permissions, sanctions, licenses, orders, certificates, no objections, transfer of patta, mutation of records etc.; to hand over actual exclusive physical and legal possession of the Schedule property to the Purchaser/third parties, from the possession of the attorney with whom the same is vested;

(06) To realize debts/rents any money due to Principal from any other person and to grant receipts and discharges for the same; to draw, endorse and sign any cheques, drafts, pay orders, dividend or interest, warrants or other investments payable to us, and to sign our name and execute on our behalf all contracts, transfers, assignments, deeds and instruments whatsoever;

(07) To pay all taxes, dues, levies, penalties (if any), fees to any Government or authority or other institution/person; to receive any notices, to send returns, replies and to represent or to appear before any Government, authority or institution in that regard;

(08) To sign and verify Income Tax returns and also sign necessary statements and petitions and submit the same to the concerned Income Tax, and also pay the necessary taxes in this connection;

(09) To institute appropriate legal proceedings including proceedings before Income Tax Authorities, and in connection therewith to sign necessary plaints, petitions, affidavits, counter affidavits, appeals and engage Advocate, Chartered Accountants, Auditors to do same;

(10) To appear and act in all the courts, civil, revenue or criminal or other departments/judicial/quasi-judicial/administrative/other authorities, whether original or appellate, in the registration offices, and in any other office of Government or District or Municipal authority or any other authority; to sign and verify plaints, written statements, complaints, petitions, claims, objections, memorandum of appeals and petitions and applications of all kinds and to file them in any such court or office; to appoint any advocates, pleaders or any other legal practitioners to prosecute, compound or withdraw cases, and refer cases to arbitration/mediation

VENKATESH AGRICULTURAL ESTATES PVT. LTD.

For BAHRI ESTATES PVT. LTD.

Authorized Signatory

Authorized Signatory

(11) To file and receive back documents, to deposit and withdraw money, and to grant receipts thereof; to obtain release of same duly or replacement of such receipts; to defend any action against the Principal, to guarantee any litigation which has been instituted by the Principal jointly or individually or against Principal at his sole discretion;

(12) To obtain necessary clearances/certificates/permissions/sanctions/orders under the Income Tax Act or any other Act for the time being in force or which may be introduced from time to time;

(13) To purchase, maintain and manage all equipment, instruments and things, including telephones; to pay the dues, fees and levies thereon;

(14) To file suits, of all kinds including for rent, mesne profits, ejectment or to and, other kinds of suits to apply to courts and officers for copies of documents, orders and papers; to apply for the inspection of and to inspect any official or judicial records; to accept service of any summons, notice or writ issued by any court or officer against us; and

(15) To apply for licenses/no objection certificates/sanction of plans, permissions from appropriate authorities for construction of building/warehouse/etc on the schedule property, make construction, additions, alterations in the property, to appoint labour, contractor, architect, such other persons etc., for this purpose and make payments on Principal's behalf.

(16) To represent before all the government, statutory, panchayat, local body and other authorities with respect to the schedule property.

(17) To get electric (light & power) connection/meter installed/changed in the said property and for the purpose to sign and submit any application(s), indemnity bond(s) etc. to deposit the dues and demands etc. To deposit the electricity/water charges with the concerned departments in respect of the said property and to get the receipts thereof.

(18) To get Water/Sewer connection/meter installed/changed in the said property and for the purpose to sign and submit any application(s), forms, affidavit(s), undertaking(s), no objection(s), indemnity bond(s) etc. to deposit the dues & demands etc;

(19) To compromise, compound or withdraw the case(s), to appoint an arbitrator, to proceed in arbitration proceedings, to deposit and withdraw money, to execute decrees; to receive and recover the amount of decrees and to issue the receipts for the same; To proceed and conduct all the proceedings related to the said property.

(20) To sell/transfer the said property, in whole or in parts, to any intending purchaser(s) to enter into any agreement with the purchase(s), to receive the consideration amount in full or in parts, to issue receipts thereof and to sign all relevant documents to sale of the said property.

(21) To apply for and get any type of permission and/or clearance/no objection certificate to sell/transfer the said property from any concerned/competent authority.

(22) To appoint such other or further general/special attorney(s) and to revoke the powers conferred upon such attorney(s).

(23) Generally to do all lawful acts necessary as the attorney deems fit in relation to the schedule property without any limitation whatsoever on such powers with respect to this irrevocable and unconditional power of attorney.

Contd.....5

PENKATESH AGRO ESTATES PVT. LTD

For BARRI ESTATES PVT. LTD.



Authorized Sign



7 VENKATESH AGRO ESTATES PVT.LTD

Extract of the minutes of the board of directors of M/s Venkatesh Agro Estates Pvt.Ltd meeting held at the registered office of the company at C-30, Chirag Enclave, New Delhi - 110048 on 6th March-2010

RESOLVED THAT Mr.Ram Gopal Sehgal son of Late Shri.G.D.SEHGAL is hereby authorized by the Board to execute a registered Power of Attorney appointing M/s. Bahri Estates Private Limited having its registered office at D-16A, INDRA ENCLAVE, NEB SARAI, NEW DELHI - 110 068 as this Company's authorized attorney in respect of the property hereunder for the purpose of developing, marketing, selling and otherwise dealing with, or to exercise such other powers as prescribed.

PROPERTY

All that piece and parcel of the land comprised within the Ganguverpatti Village, G.Kalpatti Panchayat, Periyakulam Taluk, Thiru District, measuring a total extent of 1.90 Acres, within the Registration District of Thiru and Registration Sub-District of Vathalakundu situated within the revenue survey numbers mentioned herein below:

ITEM NO	SURVEY NUMBER	EXTENT	
		ACRES	CENTS
01.	420	1	90
Total Extent		1	90



Certified True Copy

Specimen Signature of
Mr. R.G. Sehgal

For Venkatesh Agro Estates Pvt.Ltd
VENKATESH AGRO ESTATES PVT. LTD.

Harsid Bahri
Director

S. VAIRASUNDRAM M.L.
ADVOCATE & NOTARY PUBLIC
No. H7H, H.I.G. FLATS,
S.P. GARDEN,
T. NAGAR, CHENNAI-600 017.
PHONE: 2403 3342
CELL: 98411 35658

C-30, CHIRAG ENCLAVE, NEW DELHI - 110048



S. VAIRASUNDRAM M.L.
ADVOCATE & NOTARY PUBLIC
No. H7H, H.I.G. FLATS,
S.P. GARDEN,
T. NAGAR, CHENNAI-600 017

ANNEXURE R/5



Bahri Estates Pvt. Ltd.

An ISO 9001:2002 Certified Company

201-202, Park 'N' Shop, L Block,
DLF City Phase II, Gurgaon - 122002

Phone: 91-124-4250000

Fax: 91-124-4108568

Email: sales@bahriestates.com

Website: www.bahrigroup.in

From

Bahri Estates (P) Ltd,
Represented by its Authorized Signatory,
201-202, Park 'N' Shop,
L Block, DLF City, Phase-II,
Gurgaon-122002

17, JAN/2008

To

The District Forest Officer,
Kodikkal Forest Division,
Kodikkal,
Tamil Nadu

Sir,

Sub: NOC from Forest Department.

Ref: Our earlier application dated 25 November'2007

1. Our company is the authorized agent representing (1) M/s. Bahri Cuisines (P) Ltd (2) M/s. Sushama Sales (P) Ltd (3) Suprava Agro Estates (P) Ltd. (4) Venkatesh Agro Estates (P) Ltd., and (5) Anpra Farms Developers (P) Ltd. [hereinafter referred to as 'Companies-1 to 5']. Companies 1 to 5 are the registered owners of dry Patta land in Survey Numbers separately enclosed herewith, all situated within G. Kallupatty Panchayat, Genguvarpatti Village, Periyakulam Taluk, Theni District. The total extent of land owned by companies 1 to 5 comprised in these survey numbers is about 125 acres.

2. These lands are only Patta lands and are not forest lands. Companies 1 to 5 having agreed to develop the lands either by planting Pathimugam and other trees/agro-businesses/farm lands/lay outs for house sites/like development/ for which office buildings and residential quarters are required to be constructed on the Patta lands.

3. For this purpose, an application is being submitted to the Director, Town & Country Planning and the Agricultural Department seeking sanction for construction of office buildings and residential quarters on these lands.

4. For this purpose, we have submitted an application for issuance of No Objection Certificate [NOC] from the Forest Department for processing the aforesaid application.

5. Further in reference to your letter No DFO / E3 / 3563 / 2007 dated 10/01/2007 requesting for various documents like original, Chitta, Andgal, A Register, FNB Sketch and Patna book duly signed by VAO. Also the Tashildhar Certificate. We hereby enclose all the certificates as mentioned above [Chitta, Andgal, A Register, FNB Sketch and Patna book duly signed by VAO and the Tashildhar Certificate] for your kind perusal.

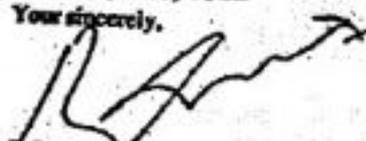
6. Hence, we request you to kindly Sir, to issue your NOC.

Thanking you, 12/01

செவ்வாறு
செவ்வாறு

செவ்வாறு (மேல்) சேல்

Your sincerely,


J. Saravanan,
Authorized Signatory
Bafri Estates (P) Ltd.

Enclosed List of all companies

Supriya Agro Estates Pvt Ltd

S.No	Survey No	Acres
01	412	2.48
02	413	0.21
03	414*	2.05
04	415	0.91
05	416	2.07
06	421*	
07	421/1	2.85
08	422	1.82
09	423	2.54
10	424	2.00
11	427	1.16
12	430	2.94
13	431	0.91
14	435	0.57
15	436	7.10
16	437	2.49
17	439/1	0.48
18	439/2	0.70
19	442/1	0.52
20	443/1	2.48
21	443/2	1.15
Grand Total		38.46

Vandana Agro Estates Pvt Ltd

01	420	1.90
02	426	3.42
03	428	1.41
04	429	1.41
05	441	1.90
Grand Total		10.04

Aspara Farms Developers Pvt Ltd

01	406	1.49
02	425	3.14
03	432	1.24
04	433	1.74
Grand Total		7.61

22

Sushma Sales Pvt Ltd

01	209B /2B	0.27
02	210/2A	0.23
03	210/2B	0.56
04	210/3	0.69
05	213	0.95
06	214	0.73
07	304	3.30
08	305	1.35
09	306	0.16
10	307	0.22
11	308	2.48
12	309	1.11
13	311/2A	1.58
14	311/2B	1.80
15	377	4.03
16	395	3.50
17	396	1.24
18	397	3.62
19	399	6.63
20	400	2.17
21	401/1	1.09
22	401/2	0.64
23	402	1.03
24	403	1.54
25	404	0.90
26	405/1	1.40
27	405/2	0.63
28	407	3.50
29	408	0.33
30	409	2.62
31	410*	2.93
32	411	2.16
	Grand Total	55.41

Bahri Cuisines Pvt Ltd

S.No	Survey No	Acres
01	179B	1.24
02	302/2	1.85
03	379	4.72
04	382	1.33
05	383	1.07
06	384	1.10
07	385/2	1.51
08	385/3	2.91
09	385	2.55
	Grand Total	18.28

ANNEXURE R/6

தமிழ்நாடு வனத்துறை

அனுப்பநா
தீ.கு.அ.வெய்.சி.ஓ.வி.யா.
மாநாட்ட வன அலுவலர்.
வெள்க்கணல் கோட்டம்.
வெள்க்கணல்.

பெறுநர்
தீ.கு. சரணாஜ்யபதி
(Authorized signatory)
Bahiri Estates (P) Ltd.,
No.D16A, Indra Enclave,
Neh Sani, NEW DELHI-110 060.

ந.க.எண். 10772/07 லி, த.த. 24.1.2008

அய்யா.

பொருள்: தலைநிலை சான்றிதழ் - தி.கை.ஓ.பட்டி. சிராமம்
(பெரியகுளம் தாலுகா) 120 ஏக்கர் வரண்ட பட்டா
நிலங்களில் விவசாய பண்ணை அமைக்க
வனத்துறையினர் தலைநிலை சான்று கோடல்
நோக்கம்.

பார்க்க: 1) Bahri Estates (P) Ltd, New Delhi.
ஆத வன இலலை நாள.25.11.07 மற்றும் 17.1.08.
2) வனச்சேலர், பெரும்பாளம். ஆத வன இலலை,
நாள.19.12.07.

மேல்க்கணல் பார்க்கை 1ல் பக்கி என்.கோட் (ஊர்யா) திறுவனத்தன்.
பெரியகுளம் தாலுகா, தி.கை.ஓ.பட்டி. சிராமத்திலுள்ள பின்வரும் 400 ஏக்கர்/ஓ.பட்டி
பட்டா நிலங்களில் விவசாய பண்ணை அமைக்க வேண்டியிருக்கின்றன
வனத்துறையினர் தலைநிலை சான்று கோட்டு மறு செய்கின்றனர்.

1) Bahri Estates Pvt. Ltd.ஆத வனத்தலை 18.28 ஏக்கர் நிலங்களில் விவசாய.

வ.எண்.	சர்வே எண்.	பரப்பு (ஏக்கரில்)
1.	179B	1.24
2.	302/2	1.85
3.	379	4.72
4.	382	1.33
5.	383	1.07
6.	384	1.10
7.	385/2	1.51
8.	383/3	2.91
9.	386	2.55
	மொத்தம்.	18.28

2) Suprava Agro Estates Pvt. Ltd. 38.48 ஏக்கර நிலங்களின் விவரம்

வ.எண்.	பரිசீல எண்.	அளவு (ஏக்கர்கள்)
1.	412	2.48
2.	413	0.21
3.	414/1	1.67
4.	414/2	0.38
5.	415	0.91
6.	416	2.07
7.	421/1	2.85
8.	422	1.82
9.	423	2.54
10.	424	2.00
11.	427	1.16
12.	430	2.94
13.	431	0.91
14.	435/1	0.57
15.	436/1	1.92
16.	436/2	3.28
17.	436/3	1.04
18.	436/4	0.88
19.	437	2.49
20.	438/1	1.03
21.	439/1	0.48
22.	439/2	0.70
23.	442/1	0.52
24.	443/1	2.48
25.	443/2	1.15
	மொத்தம்.	38.48

3) Sushma Sales Pvt. Ltd. 55.41 ஏக்கர் நிலங்களின் விவரம்

வ.எண்.	பரිசீல எண்.	அளவு (ஏக்கர்கள்)
1.	209B/2B	0.27
2.	209/2B	0.23
3.	210/2B	0.56
4.	210/3	0.69
5.	203	0.95
6.	214	0.73
7.	304	3.30
8.	305/1	1.35
9.	306/2	0.16
10.	307	0.22
11.	308	2.48
12.	309	1.11
13.	311/2A	1.38

14.	311/2B	1.80
15.	377	4.03
16.	395	3.50
17.	395	1.24
18.	397	3.62
19.	399	6.63
20.	400	2.17
21.	401/1	1.09
22.	401/2	0.64
23.	402	1.03
24.	403	1.54
25.	404	0.90
26.	405/1	1.40
27.	405/2	0.63
28.	407	3.50
29.	408	0.35
30.	409	2.62
31.	410/1	1.94
32.	410/2	0.99
33.	411	2.16
	மொத்தம்:	55.41

4) Venkatesh Agro Estates Pvt Ltd., க்கு சொத்துகள் 10.04 ஏக்கர் நிலங்களின் விபரம்

வ.எண்.	சர்ட்டை எண்.	பரப்பு (ஏக்கரில்)
1.	420	1.90
2.	426	3.42
3.	428	1.41
4.	429	1.41
5.	441	1.90
	மொத்தம்:	10.04

5) Anpara Farms Developers (P) Ltd., க்கு சொத்துகள் 7.61 ஏக்கர் நிலங்களின் விபரம்

வ.எண்.	சர்ட்டை எண்.	பரப்பு (ஏக்கரில்)
1.	406	1.49
2.	425	3.14
3.	432	1.24
4.	433	1.74
	மொத்தம்:	7.61

பார்க்கை 2ல் காட்டும் சமூக குறிப்பில் பெரும்பாலும் வணிகர்கள் தமது அறிக்கையில் மேற்படி நிலங்களின் முழுமையும் புதுச்சேரி டி.டி.ஓ நிலங்களின் என தரவில்லை. பெரியகுளம் த.அ.எண்.806/07 எஃ தளம் 2.8.07 திருத்திய சமூகத்தில் சான்றிதழ் வழங்கியுள்ளனர் எனவும், உறுதி கண்ணாடி (நிலச்சீர்திருத்தம்) மதுரை அலுவலகம்

ஆதரவு எண். பி/2583/2007 தள.7.407 தீர்ப்பளிப்பு ஆணையில் மேற்படி புவனகண்டி
நிலை சீர்திருத்தச் சட்டத்தில் கையாடலில்லை என சான்றிதழ் வழங்கியுள்ளனர்
எனவும், பெரிவகுளம் கிராம ஓளியம், திசைநாட்டி கிராமச் சீர்திருத்த நலையர் ஆதரவு
எண்.200/2007-08, தள.112.2007ல் மேற்படி புவனகண்டி நிலைகளில் விவசாய பண்டகளை
கையாடலில்லை என சான்றிதழ் வழங்கியுள்ளனர் எனவும் சரணம்
தெரிவித்துள்ளனர்.

மேற்படி பெரிவகுளம் கிராம கிராமச் சீர்திருத்தச் சட்டம் வளர்ச்சி அலுவலர் தமது
112.2007 தீர்ப்பளிப்பு ஆணையில் மேற்படி புவனகண்டி திரு. சரணத்தாரம், Bahri Estate
(P) Ltd, என்ற திருவளத்தின் மூலமாக திசைநாட்டி கிராமச் சீர்திருத்த நலையர்
மகாநகராட்சி மற்றும் கட்டுமானத் திட்டத்தினால் திசைநாட்டி கிராமச் சீர்திருத்த
நலையர்மீது மற்றும் புவனகண்டி கிராமச் சீர்திருத்தினால் ஏற்பட்ட எப்படி, மேற்படி
திருவளத்தின் கடைசியாக திட்டங்களுக்கான கட்டுப்பாடு மற்றும் தடை ஏதும் இல்லை
என சான்று வழங்கியுள்ளதையும் பெருப்பளவம் வளர்ச்சி அலுவலர் தெரிவித்துள்ளனர்.

மேற்கண்ட புவனகண்டி உள்ள பகுதி பட்டா திசைநாட்டி பெருப்பளவம்
வளர்ச்சி அலுவலர் 15.12.2007ல் தமது தனிச்சான்றுமேற்பட்டில் மேற்படி பட்டா
திசைநாட்டி மூலம் தென் சரிவு கையாடல்களை ஏற்படுத்தும் 20 ஏக்கர் தரை
தளம் 35 ஏக்கர் பட்டா தரைகளில் உள்ளது எனவும் மேற்படி திசைநாட்டி ஏதும் கையாடல்
நிலை மற்றும் கட்டிடம் இல்லை எனவும் திசைநாட்டி கட்டிடம் பற்றியும் மற்றும்
பெருப்பளவம் வளர்ச்சி அலுவலர் திசைநாட்டி இல்லை எனவும் தெரிவித்துள்ளனர்.
மேற்படி திசைநாட்டி கட்டிடம் பற்றியும் ஏதும் கையாடல் உள்ளது எனவும் சரணம்
தெரிவித்துள்ளனர்.

மேற்படி புவனகண்டி என்னும் 231.2008 தீர்ப்பளிப்பு தனிச்சான்றுமேற்பட்டது.
மேற்படி திசைநாட்டி மூலம் கையாடல்கள் மற்றும் சரணின் அதிகார அடிப்படையில்
பகுதி பட்டா திசைநாட்டி உள்ளதால் தெரிய வந்தது. அதனால் கட்டிடத்தின்
தென் சரிவு கையாடல்களுக்கு கட்டிடம் வளர்ச்சி அலுவலர் இயற்கை இயற்கை
வளத்திற்கு எல்லா பற்றியும் ஏற்பட்டால் கட்டிடம் ஏற்பட்டால் கட்டிடம்
நேரில் என்ற திட்டங்களுக்கு கட்டிடம், வளர்ச்சி அலுவலர் மற்றும் வளர்ச்சி அலுவலர்
சட்டங்களின் கீழ்க்கட்டு கட்டிடம் மற்றும் வளர்ச்சி அலுவலர் இயற்கை இயற்கை
பட்டா திசைநாட்டி 20 ஏக்கர் தளம் மரம், செடி, கிணறுகள் கட்டிடம்
உட்பற்றி சரணம் வளர்ச்சி அலுவலர் திட்டங்களுக்கு மேற்படி பட்டா திசைநாட்டி
விவசாய பண்டகளை கையாடலில்லை என சான்று வழங்கியுள்ளனர்.

ஒம்/-கையாடல்கள்,
மேற்படி வள அலுவலர்,
கையாடல்களை மேற்பட்ட,
கையாடல்களை.

தள. வளர்ச்சி அலுவலர்,
பெருப்பளவம் வளர்ச்சி அலுவலர்.

(உ.த.உ.ப.)


வளர்ச்சி அலுவலர்.

From

Mr. A. Venkatesh. I.F.S
District Forest Officer
Kodaikanal

To

Mr. Saravaraman
(Authorized Signatory)
Bahri Estates (P) Ltd.
No D 16A Indira Enclave,
Neb Sarai, NEW DELHI
110 060

N.O.No. 10772/07 VI Date 24.1.2008

Sub : No Objection Certificate G. Kalupatti Vill
(Periyakulam Taluk) in the 128 Acre Dry Patta Land
To make Agriculture Farms From Forest Department Request

Reference : 1) Bahri Estates (P) Ltd, New Delhi,
No letter No. dated 25.11.07 and 17.1.08

2) Forest Officer Perumpallam, No Letter No. dated 19.12.07

Private Organization referred as No.1 above applied for No Objection Certificate from forest department.

(1) Bahri Cuisines Pvt. Ltd.	18.28 acre
(2) Suprava Agro Estates Pvt. Ltd	38.48 "
(3) Sushma Sales Pvt. Ltd.	55.41 "
(4) Venkatesh Agro Estates Pvt. Ltd.	10.04 "
(5) Anpara Farms Developers (P) Ltd.	7.61 "

Forest Officer of PERUM PALLAM, informed vide his above referred letter 2 that.

Periyakulam Thasildhar issued a certificate stating the above mentioned lands are dry and patta lands vide N.O.No. 906/078 A6 Dated 09.08.07

The Dy. Commissioner (Land Reforms) Madurai issued a certificate that these Lands are not covered under the Land Reforms Act vide letter No.B1/2583/2007 dated 07.08.07.

The Panchayat President of G. Kalupatti issued a No Objection Certificate to start Agriculture Farms in the above mentioned lands vide letter NO 200/2007-2008 DATED 01.12.07.

Moreover, Periyakulam Rural Development Officer vide his letter dated 01.12.2007 given No Objection Certificate to all the proposals of Bahri Estates Pvt. Ltd., keeping in view of the development and employment aspect in that area, due to their HOUSE PLOT and CONSTRUCTION works.

Perum Pallam Forest Officer after his site inspection on 15.12.2007, informed that the above mentioned lands situated away from 20 mtrs to 35 mts of the south slop of KAPPU KAADU forest. The applicant gave an undertaking / declaration that there would not be any encroachments of forest land and no single damage to the animals and environment of that area. So N.O.C can be issued.

The above mentioned Survey Nos. are inspected by me on 23.1.2008. According to the documents and the report of Forest Officer, these Survey Nos. are dry and patta lands. I give NOC for making Agriculture Farms under the following conditions:-

- (a) No damages to the south slop of KAPPU KAADU FOREST, environment and Forest animals.
- (b) There should not be any encroachment.
- (c) They are to produce only tree, small plants, and creepers for the 100 meters continuously from their patta land adjoining to forest limit.

Sd/-xxxxxxxx

A. Venkatesh
District Forest Officer
Kodakkal

Copy to : Forest Officer
Perum Pallam

24.1.08

ANNEXURE R/7

வட்டாட்சியம் அலுவலகம்
பெரியகுளம்

வட்டாட்சியா சான்று

Sp. 19.00.85/08

தேனி மாவட்டம், பெரியகுளம் வட்டம், கெக்குவார்பட்டி கிராம நில அளவு எண்கள் (தனித்தனியில் இணைக்கப்பட்டுள்ளது) ஆகியவை அடங்கிய 49.76.5 ஹெக்டேர் பரப்பளவு கொண்ட புன்செய் நிலம் திருவாளர்கள் 1). மெசர்ஸ் கன்யா சேர்ஸ் (பி) லிமிடெட், 2). மெசர்ஸ் அன்பரா பாய்லர் டெவலப்மென்ட்ஸ் (பி) லிமிடெட், 3). பாரி ரூசின்ஸ் (பி) லிமிடெட், 4). மெசர்ஸ் வெங்கடேஷ் அக்ரோ என்டெர்ஸ் (பி) லிமிடெட், 5) மெசர்ஸ் அப்ரவா அக்ரோ என்டெர்ஸ் (பி) லிமிடெட் ஆகியோர்களுக்கு சொந்தமான மட்டா நிலம் ஆகும் அதில்

அரசு புறம்போக்கு நிலம் ஏதும் சேரவில்லை.

2. நிலம் கையகப்படுத்தும் சட்டம் 1894 பிரிவு 4(1) -ன் கீழ் எந்த துறையாலும் அறிவிப்பு செய்யப்படவில்லை என்றும் மற்றும் நிலம் ஆர்ஜிதம் சம்மந்தமாக நில ஆர்ஜித பட்டியல (Land Plan Schedule) எதுவும் அரசுக்கு அனுப்பப்படவில்லை.
3. நில சீர்திருத்தச் சட்டம் 1961-ன்படி பாதிப்பு இல்லை.
4. நகர்ப்புற நில உச்ச வரம்பு சட்டம் 1978-ன்படி பாதிப்பு இல்லை.
5. வெள்ளைப் பெருக்கால் உத்தேச மனப்பிரிவு இடம் பாதிக்காது.

மேற்கண்டவாறு சான்றுகள் வழங்கப்படுகின்றன.

TAHSILDAR
PERIYAKULAM
WILLIAMSON



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Tahsildar Office,
Periyakulam.

Spl.pg.No: 85/08

TAHSILDAR CERTIFICATE

Theni District, Periyakulam Tahluk, Ganguvatpatti village Land area (attached separately) admeasuring 49.76.5 hectare dry lands are the patta lands belongs to :- 1) M/s Sushma Sales (P) Ltd, 2) M/s Anpara Farms Developers (P) Ltd, 3) Bahri Cuisines (P) Ltd, 4)M/s Venkatesh Agro Estates (P) Ltd,5)M/s Suprava Agro Estates (P) Ltd. In that,

1. Non of the Government Purampoku land is included.
2. No notification from any Government department under the Land acquisition Law 1894 sub para 4(1) and No land plan schedule for land acquisition sent to the Government.
3. Not affected under the land reforms Law 1961.
4. Not affected by the Township land ceiling Law 1978.
5. Proposed House Plots area will not be affected by floods.

Certificates are given as mentioned above.

22-02-08
Commissioner
17 MAR 2008
Department of Town &
Country Planning,
Cheerai - 2

Tahsildar
Periyakulam

(TRANSLATED DOCUMENT)
FOR REFERENCE ONLY

Approved Layout Survey Nos given below :
Theni District, Genguvarpatti Village, G.Kallupatti Panchayat

Survey No.	Extent (Hectare)	Survey No.	Extent (Hectare)
179 B	0.50.0	405/1	0.57.0
209 B / 2 B	0.11.0	405/2	0.25.5
209 B / 3	0.11.5	406	0.60.5
210/2B	0.22.5	407	1.41.5
210/3	0.28.0	408	0.14.0
213	0.38.5	409	1.06.0
214	0.29.5	410/1	0.78.5
302/2	0.75.5	410/2	0.40.0
304	1.33.5	411	0.87.5
305/1	0.54.5	412	1.00.5
306/2	0.06.5	413	0.08.5
307	0.41.5	414/1	0.67.5
308	1.00.5	414/2	0.15.5
309	0.45.0	415	0.37.0
311/2A	0.64.0	416	0.84.0
311/2B	0.73.0	420	0.77.0
377	1.63.0	421/1	1.15.5
379	1.91.0	422	0.73.5
382	0.54.0	423	1.03.0
383	0.43.5	424	0.81.0
384	0.44.5	425/1	0.91.0
385/2	0.61.0	425/2	0.36.0
385/3	1.17.5	427	0.47.0
386	1.03.0	430	1.19.0
395/1	0.31.0	431	0.37.0
395/2	0.40.5	432	0.50.0
395/3	0.70.0	433	0.70.5
396	0.50.0	435	0.23.0
397/1	0.42.0	436/1	0.77.5
397/2	1.04.5	436/2	1.32.5
399/1	1.35.5	436/3	0.42.0
399/2	1.33.0	436/4	0.35.5
400	0.88.0	437	1.01.0
401/1	0.44.0	438/1	0.41.5
401/2	0.26.0	439/1	0.19.5
402	0.41.5	442/2	0.21.0
403	0.62.5	443/1	1.00.0
404	0.36.5	443/2	0.92.0



TAHSILDAR

ANNEXURE R/8

2022/01/15 13:21



2022-01-15-13:20







2022/01/15 13:21



2022/01/15 13:22



2022 / 01 / 15 13:22







பதிவு அஞ்சல் மூலம்

அனுப்பநர்
திரு.அசோக்டோம், இ.ஆ.ப
நகர ஊரமைப்பு ஆணையர்
807, அண்ணாசாலை,
சென்னை - 600 002.

பெறுநர்
தலைவர்
ஜி.கல்லுப்பட்டி ஊராட்சி
பெரிய குளம் வட்டம்
தேவி மாவட்டம்.

ந.க.எண் 3082/08/0 எஸ்ஏ2 நாள் : 09.03.2009

அய்யா

பொருள் : மனைப்பிரிவு - மதுரை மண்டலம் - தேனி மாவட்டம் - பெரிய குளம் வட்டம் - கெங்குவார் பட்டி கிராமம் உட்கடை ஜி கல்லுப்பட்டி ஊராட்சி நில அளவு எண்.179பி, 209/2பி, 210/2பி, 3,213 மற்றும் பல 122.95 ஏக்கர் பரப்பில் குடியிருப்பு மனைப்பிரிவுக்கு ஒப்புதல் வழங்குதல் - குறித்து.

- பார்வை : 1. மனுதாரர் பாரி எஸ்டேட் (பி) லிமிடெட்., விண்ணப்பம் நாள் : 14.02.2008.
2. ஆணையர்/ செயல் அலுவலர்/தலைவர் ஜி கல்லுப்பட்டி ஊராட்சி கடிதம் எண் இல்லை. நாள் 14.02.2008.
3. உறுப்பினர் செயலர்/ உள்நூர் திட்டக் குழுவும், மண்டல துணை இயக்குநர் மதுரை மண்டலம் கடிதம் எண் 465/08 மம.4 நாள் : 11.08.2008.
4. இவ்வலுவலக சுற்றறிக்கை ந.க.எண் 14010/88 நாள் 27.04.88
5. இவ்வலுவலக சுற்றறிக்கை ந.க.எண் 40403/ எஸ்ஏ நாள் 07.11.02.
6. வட்டாட்சியர் பெரியகுளம் எஸ்.85/08 நாள் 22.02.08

1. பார்வை 2ல் சுட்டிய சுட்டித்தூடன் பெறப்பட்ட மனைப்பிரிவு அங்கீகாரத்திற்கான கோரிக்கை பரிசீலிக்கப்பட்டு கீழ்க்கண்ட ஆணை பிறப்பிக்கப்படுகிறது.
2. மனைப்பிரிவிற்கு இத்தூடன் இணைக்கப்பட்டுள்ள நிபந்தனைகளுடன் ஒப்புதல் வழங்கப்படுகிறது. ஒப்புதல் வழங்கப்பட்ட மனைப்பிரிவு வரைபடத்திற்கு ம.வ/ந.வா.இ.எண்.13/2008 என எண்ணிடப்பட்டு 2 நகல்கள் மேல் நடவடிக்கைக்காக இத்தூடன் அனுப்பிவைக்கப்படுகிறது.
3. மேலும் பார்வை 4 மற்றும் 5 ஆகியவற்றில் சுட்டியுள்ள இவ்வலுவலக சுற்றறிக்கைகளில் தெரிவித்துள்ளபடி தொடர் நடவடிக்கை மேற்கொள்ளப்பட வேண்டும் எனவும் கேட்டுக்கொள்ளப்படுகிறது.

4. பொது திறவிடங்கள் மற்றும் சாலைகள் தானமாக பத்திரபதிவு செய்து உள்ளட்சியிடம் ஒப்படைத்த பிறகுதான் மனைப்பிரிவு உரிமம் உள்ளட்சியால் வழங்கப்பட வேண்டும்.
5. மனைப்பிரிவு நிபந்தனை எண் 18ன் வடி திறவிடம் மற்றும் பூங்காவிற்காக ஒதுக்கப்பட்டுள்ள திறந்தவெளி ஒதுக்கீடுகளையும் மற்றும் சாலைகளுக்கென ஒதுக்கப்பட்ட இடத்தையும் தானபத்திரம் மூலம் ஊராட்சி மன்ற தலைவரிடம் ஒப்படைத்த பின்பே, மனைப்பிரிவிற்கு இறுதி ஒப்புதல் வழங்கப்பட வேண்டும் எனவும், மனைப்பிரிவு நிபந்தனை 19 (இ) 19 (உ) குறித்து உறுதி செய்த பின்னரே ஒப்புதல் வழங்கப்பட வேண்டும் என்றும் தெரிவித்துக் கொள்ளப்படுகிறது.
6. மேலும் உள்ளட்சியால் இறுதி ஒப்புதல் அளிக்கப்படும்போது மனைப்பிரிவு நிபந்தனை எண் 10 (அ) ன்படி அவ்வாணையின் நகலினை உடனடியாக இவ்வலுவலகத்திற்கு அனுப்பிவைக்குமாறு கேட்டுக் கொள்ளப்படுகிறது.
7. உள்ளட்சியின் ஒப்புதலுடன் அங்கீகரிக்கப்பட்ட மனைப்பிரிவு வரைபடத்தினை சம்பந்தப்பட்ட பத்திரபதிவு அலுவலகத்திற்கு தகவலுக்கும் உரிய நடவடிக்கைக்கும் அனுப்பமாறு தெரிவிக்கப்படுகிறது.

நகர் ஊரமைப்பு இயக்குநருக்காக

இணைப்பு வரைபடம் மற்றும் மனைப்பிரிவு

நிபந்தனைகள் (3 நகல்கள்)

- நகல்கள் :
1. மண்டல துணை இயக்குநர் (பொ) மதுரை மண்டலம், மதுரை, வரைபடம் மற்றும் நிபந்தனையுடன்.
 2. பாரி எஸ்டேட் பிரிவிடம்,
6-2 / 2008 மாசியலூ யிஸ் இல்லம்,
திருநகர் - வல்லல குண்டு (தகவலுக்கு கடிதம் மட்டும்)
624 202.
 3. இருப்பு கோப்புக்கு (வரைபடம் நிபந்தனை ஒப்புதல் ஆணையுடன்).



through Registered Post

From

Sri. Ashoktong IAS
Town & Count Planning Commissioner
807, Annasalai
Chennai 600 002

To

The President
G.Kallupatti Panchayat
Periyakulam Taluk
Theni District

Na.Ka.No.3082/08/09 LA2 dat09.03.2009

Sir,

Sub: Layout – Madurai Region – Theni District – Periyakulam Taluk –
Genguvarpatti Village utkadai G.Kallupatti Panchayat Survery
Field No.179B,209/2B,210/2B3,213 And Etc. 122.95 Acre extent
– Residential Housing layout approval – Reg.

Ref: 1. Applicant M/s Bahri Estate (P) ltd. Application dated
14.02.2008

2. Commissioner/Executive Officer/President G.Kallupatti
Panchayat Letter No. Nil dated 14.02.2008

3. Member Secretary Local Planning Authority, Regional Deputy
Director, Madurai Region Letter No.465/08 Ma Ma.4 dated
11.08.2008

4. This office circular Na.Ka.No.14010/08 PCC dated 27.04.08

5. This office circular Na.Ka.No.40408/00 LA dated 07.11.02

6. Tazildar Periyakulam No.85/08 dated 22.02.08

With reference to the 2nd cited, the application for layout approval was
considered and pass following order,

2. Here, approval for the layout is granted with conditions annexed herewith.
The approved layout is numbered as 13/2009 and 2 copies of the same is enclosed
herewith for further action.

3. Further action should be taken as per circular reference cited 4 and 5.

4. The licence for layout should be granted only after surrender of Road and Public utility places to local body by way of gift deed.

5. The final approval should be sanctioned only after the surrender of the open places for park, public utility and roads to the panchayat President as per condition No.16. Moreover, the final approval should be sanctioned only after confirmation of the compliance of layout condition 19 E and 19 U.

5. Moreover, the copy of the proceeding of final approval should be sent to this office as per condition 10 E.

6. The approved layout copy should be sent to connected Registrar office for their information and further action. Y9

For Town & Country Planning Commissioner

Enclosures:

Layout and layout conditions (3 copies)

Copy to

1. Regional Deputy Director (Incharge)
Madurai Region, Madurai with copy of layout and its conditions

2. M/sBahri Estate P.Ltd.
6-2/208 Mariyaluyis House,
Thirunagar, vallalkundu (Letter only for information)

3. For File (Layout and its conditions with Proceedings)

2
பெற்றதில், இரூ நிலத்தைவசை நிராபித்தியுக்கு முன்பு எந்த ஒரு மனைவியும்
என்பவா, இத்தகைக்கு விவர வேறு எந்த விதத்திலும் (பிராந்தம் செய்யவோ அல்லது
எந்த ஒரு மனைவியும் உட்பட உட்பிரை உபாது

4
அக்கிரகிப்பட்டுள்ள வரையத்தில் காட்டப்பட்டுள்ள எந்த ஒரு மனைவியும் பெறு
வசைக்குககா வேறு செய்யப்பட்டுள்ள மனைவியும் தவிர ஏதும் மனைவியை குடியிருப்பு
என்று உட்பிரை யட்டுவியை யாப்படுத்தப்பட வேண்டும் இதில் கடை, பண்டகமானம் மற்றும்
குடியிருப்பு அக்கிரகி உட்பட உட்பிரைக்கு யாப்படுத்தப்பட உபாது வேறு
எந்தவகைகான வேறு செய்யப்பட்டுள்ள நிலங்கள் காப்பு 'அக்கிரகிப்பட்டு
வரையப்படுவியும் குறிப்பப்பட்டுள்ள உபிவகைக்குககா யட்டுவியும் (காப்படுத்தப்பட
வேண்டும்) அந்த நிலத்தை இக்கப்பட்டு உபிவகைத்தினை திரை அமை
அமைப்பவியும் உட்பிரை வேறு செய்ய வேண்டும்

7
மீதும் அக்கிரகித்த நிலப்பகுதியிலும் அமைப்ப மனைவியும் காப்பிட நில
அக்கிரகிப்பட்டு தாக்கெதற்கு குடியிருப்பு மனைவியும் தாக்கெதற்கு குடியிருப்பு யட்டுவியும்
உட்பிரை வேண்டும் ஒரு பக்கம் இவ்வாறு விடுவது அனுபவிக்கப்பட்டு மனைவியும் ஒரு
பக்கம் இவ்வாறு விடுவோ உட்பிரை வேண்டும் இதற்கு யாரும் எக்கிரகித்திலும்
தாக்கப்பட்டு மனைவியும் அக்கிரகிப்பட்டு அமைப்பவியும் அமைப்பவியும் யாப்படுத்தப்பட
வசைவியும் எந்த மனைவியும் யாப்படுத்தப்பட உபாது

6
அக்கிரகிப்பட்டு வரையத்தில் காட்டப்பட்டுள்ள தெருக்குககா மனைவியும்
உட்பிரைவரைய உட்பிரை வரைய உட்பிரை வேண்டும் மனைவியும் (அமைப்பு) 7 கீட்டி (23
24) மற்றும் 2 கீட்டி (30 அடி) அமைப்ப வசைவியும் மனைவியும் 15 கீட்டி-மும் (5 அடி)
10 கீட்டிக்கு (30 அடிக்கு மேல் மற்றும் 15 கீட்டி (50 அடி) அமைத்திருப்பது
மனைவியும் 3 கீட்டி-மும் (30 அடி) 15 கீட்டி (50 அடி) அமைத்திருப்பது 21 கீட்டி
(71 அடி) அமைத்திருப்பது உட்பிரை மனைவியும் 4.5 கீட்டி-மும் (15 அடி) 24 கீட்டி (30
24) அமைப்ப மற்றும் அத்துக்கு மேற்பட்ட அமைப்ப வேண்டும் மனைவியும் 5 கீட்டி (20 அடி)
மற்ற அமைப்ப உட்பிரை வரைய உட்பிரை வேண்டும் காட்டி உட்பிரை விதிவிரிவாது
மனைவியும் எக்கிரகிப்பட்டு உட்பிரை காட்டித்தும் உட்பிரை நிலப்பகுதியில் தெருவின்
உட்பிரைத்திலிருந்து 1500 அடி மனைவியும் தாக்கெதற்கு உட்பிரை விதிவிரிவாது 2400 அடி)
உட்பிரைத்திற்கு மேற்பாது எந்தவகை அமைப்பு வேண்டும் தவிர வேறு எந்தவகை
உட்பிரைவரைய உட்பிரை உட்பிரை

5
மனைவியும் பக்க எக்கிரகிப்பட்டு உட்பிரைத்திலும் இவ்வகை ஒருமொன்று பக்கத்திலும்
குறைந்தது 150 அமைப்ப திரைத்தமொளி அமைப்பு ஒரு பக்கம் யட்டுவியும் குறைந்தது 3 கீட்டி
திரைத்தமொளி உட்பிரை வேண்டும் 10 கீட்டி வரைய மனைவியும் அமைப்ப உட்பிரை மனைவியும் ஒரு
பக்கம் திரைத்தமொளி ஒரு பக்கத்திலாவது குறைந்தது 15 கீட்டி உட்பிரை வேண்டும்

4
ஒருமொன்று மனைவியும் வேறு எக்கிரகிப்பட்டு உட்பிரைத்திலும் இவ்வகை மனைவியும் மொத்த
அமைத்திலும் விவரிக்கின்ற மனைவியும் குறைந்தது 3 கீட்டி அமைப்ப திரைத்தமொளி
இத்தகை வேண்டும் இத்தகைத்த திரைத்தமொளியில் கிளையு, கடுப்பிவாது, எருக்குதி
யாட்டுவது வேறுவகை, உத்தரவாது நிலத்தும் மனைவியும் வேறுவகை மனைவியும் அமைப்பு அமை
மொன்று குடியிருப்பு அக்கிரகி அமைப்ப அமைப்ப காத்த உட்பிரைக்கெதிரும் யட்டுவியும்
அமைப்பவியும் அமைப்ப உட்பிரைக்கெதிராவது மனைவியும் வேறுவகை நில யட்டுத்திலிருந்து 3.00
கீட்டி / 2.75 கீட்டி உட்பிரைத்திற்கு மேற்பாதுவரும் திரைத்தமொளி வேண்டும்

3
மீதும் அக்கிரகித்த நிலப்பகுதியில் அமைப்ப மனைவியும் காப்பிட நில விதிவிரிவாது
மனைவியும் யாப்பிட 50 அமைப்பு 67 விதிவிரிவாத்திற்கு மேல் உட்பிரை உட்பிரைக்கப்பட்டு
உட்பிரை உட்பிரை உட்பிரை இத்தகைமொளியும் வேறுவகைமொன்று திரைத்த மனைவியும்

5

5
20. 2. 1980 3. 1980 4. 1980 5. 1980 6. 1980 7. 1980 8. 1980 9. 1980 10. 1980 11. 1980 12. 1980 13. 1980 14. 1980 15. 1980 16. 1980 17. 1980 18. 1980 19. 1980 20. 1980 21. 1980 22. 1980 23. 1980 24. 1980 25. 1980 26. 1980 27. 1980 28. 1980 29. 1980 30. 1980 31. 1980 32. 1980 33. 1980 34. 1980 35. 1980 36. 1980 37. 1980 38. 1980 39. 1980 40. 1980 41. 1980 42. 1980 43. 1980 44. 1980 45. 1980 46. 1980 47. 1980 48. 1980 49. 1980 50. 1980 51. 1980 52. 1980 53. 1980 54. 1980 55. 1980 56. 1980 57. 1980 58. 1980 59. 1980 60. 1980 61. 1980 62. 1980 63. 1980 64. 1980 65. 1980 66. 1980 67. 1980 68. 1980 69. 1980 70. 1980 71. 1980 72. 1980 73. 1980 74. 1980 75. 1980 76. 1980 77. 1980 78. 1980 79. 1980 80. 1980 81. 1980 82. 1980 83. 1980 84. 1980 85. 1980 86. 1980 87. 1980 88. 1980 89. 1980 90. 1980 91. 1980 92. 1980 93. 1980 94. 1980 95. 1980 96. 1980 97. 1980 98. 1980 99. 1980 100. 1980

Item	Value	Notes
...	- 12.84	...
...	- 298	...
...	- 552210	2.24 (12.18 5.11) 10.40
...	- 26.34	5.207
...	- 02.15	"
...	- 02.90	" } 4.147
...	- 10.11	" 8.297

Dr. ...

173.09

Layout Formation Conditions

- 1) The lay out formation, streets and roads must be in conformity with Dist./Town & Country planning E.No. 13/2009. The lay outs and streets/roads to be bounded by the boundary stone. The roads as specified / indicated in the Lay Out to be provided with (WBH Road) stone aggregate roads.
The level and width of the road to be laid as per the instruction / direction of the Executive Authority.
- 2) Required Culverts, bridges, storm water drain, garbage, sanitary facility, street light of all these facilities to be provided by the applicant as per the direction of Executive Authority.
- 3) From the approved layout of Town & Country planning dept no. deviation or variation should not be made in regard with plot dimensions, street/ road formation, measurement ear marked public places should not be varied / change further no sub division to be made in respect of plots as approved by Town and Country Planning Authority.
- 4) As per the Lay Out plan the applicant /Owners should form the road or authorize to that extent of making the road cost to be remitted to G. Kallupati Town Panchayat and obtain the receipt and also these roads/streets to be declared as a public road to make a legal document registered in favour of President / Executive officer / Commissioner by way of gift the said document to be handed over.
- 5) For carrying out the survey of the road the required amount and required amount and further amount as indicated to be remitted to the President/Commissioner/Executive officer. To this extent a document has to be made duly signed by the applicant.
2. At the junction of the roads the plots corner must have a splay as shown in the approved lay out plan
3. Any layout should not sell or leased out or by any other manner or any transaction should not be made or any construction activity without complying the above mentioned in two conditions
4. As per the approved lay out plan other than the public utility area all the other layout plots must be used for only residential buildings. In the Lay Out plots shops, ware house other than residential buildings should not be made. The lay out plots which is intended for public utility purpose or as specified in the approved lay out plan must be adhered. These area should be measured and document to be made.
5. For the Extension Development projects layout plots if so as per the rule independent houses alone to be constructed. If the twin houses are approved in any specific lay out plots in those lay out plots alone is permissible. Against which at any point of time there should not be any change modification should not be made.
6. As per the approved lay out plan roads – the buildings lamination should be these.

In the layout plot 7 M (23 feet) and 9 meters (30 Feet) widen roads 1.5 meter (5 feet), 12 Meter (40 feet) and above further 15 meter (50 feet) widen Roads 3 Meter (10 feet) 15 meter (50 feet) more than wider 21 meter (70 feet) less than road width 4.5 meter (15 feet) 24 meter (80 feet) width and more width of roads 6 Meter (20 feet) on which the building setbacks to be provided. As per the town by laws the compound not to exceed the height specified as 1.8 M (6 feet) from the road and district by law 2.4 meter (8 feet). This may be compound wall or fencing.

7. The setback for the building on each side vacant space to be left of 1.5 meter or on one side not less than 3 meter vacant space to be provided. The plot having 10 meters width for those plots on any one side vacant space to be provided of 1.5 meter.
8. Each plot on the rear side of the building the setback to be of 3 meter (Open) vacant space to be provided. In the rear set back area well, toilet, cattle shed, fertilizer pit, cycle shed of non-residential can be provided. These not to exceed $\frac{1}{3}$ th of length of the rear side and the height should not exceed 3 m/3.75 M from the rear ground level.
9. Under extended development projects of land as per the rule the building are should not exceed 50 % or 87% of the plot area. The open ground can be make use of gardening, open to sky yard and exclusively and the said area to be neat and cleanly to be maintained.
10. The low lying area in the plot to be filled and brought up to the level of the Road/Street.
11. In order to fill the low lying area of the plot and to level the ground for the said purpose the foundation should not be more than the required.
12. Where the road width is more than 9 meter in these roads/streets planting of tree to be made. The tree should be placed on each side of the road continuously the distance between one tree to another will not exceed 9 meters and the position of the tree to be 1 meter from the boundary of the road/street.
13. For the construction of building necessary building plan approved to be obtained from the Building approval decision of Corporation/Town Panchayat/Panchayat before starting of the building work.
14. From the approved/sanctioned layout plan the plots as earmarked for the shopper shops to be identified and the purpose for which it is indicated alone to be make use off.
15.
16. The area as specified for the park, Children play ground, community hall those areas to be assigned to the collectorate by way of gift deed. At any point of time the land layout promoter or any other person try to sell these plots or sell these plots against those criminal proceedings will be taken and the land will be confiscated.

17. In the approved plot LT Line/H T Line/Telephone line were passing through those to shifted along the side of the road/street or as indicated in the approved layout plan to be made.
18. The Promoter/Owner should execute a (deed)The agreements documents with executive authority that all the above points will be complied by them. This agreement to be registered in the Sub- register Office.

Further while setting the plot or leasing out the plot all the above conditions to be full filled and to this extent in the sale deed all the points to be incorporated in the documents.

19. a) For the said layout is approved only of Technical approval by the Town & country Plan. In regard with any legal dispute arises this will be dealt by local administration authority for final decision.
- b) If the layout plan project falls under the area where land Ceiling act 1978 is under enforce, the Plot Lay out sanction accorded communication to be sent to the concern land Ceiling Authority.
- c) The plot Layout area if it falls under the Land Acquisition Act 1894 Section 4 (1) and Further and ceiling Act1978, and Land Regularization Act 1961 in order to full fill the Rules 7 Regulation the Executive Authority should satisfy by himself then only the Layout of plot Corporation/Town Panchayat/Panchayat Committee/Board should approve the same then only Lay out approved to be accorded.
- d) During the course of action taken for the approval of the Layout approval by Local Administration the Executive authority first action proceedings copy to be made available immediately. Further for the public utility area as handed over to the Local Administration Authority to this extent certificate also to be attached
- 2 Further in line of the above Acts for the Land Acquisition aspect any Land Plan schedule has not been received for his process, after satisfying himself then only layout approval sent to Corporation/Town Panchyat/ Panchyat /Executive authority/President then only approval to be accorded.
20. The Applicant G. Kallupatti Corporation/Town Panchayat Commissioner/Town Panchayat Head/president after obtaining the approval of the Layout then a Notice board to be provided in the layout area therein indicating the number and date of the Resolution, and also the approval board and the applicant agreement as made date and number to be indicated.
21.
22.
23. For the document as submitted for layout approval the entitlement of the same is under process. For the land where the documents were not proceeded for those area (land) the layout approval Plots cannot be claimed.
24. For the document as submitted for the entitlement is found to be is not in order as come to know or on account of issued Technical Approval causes any damaging circumstances in view of the which without any prior intimation the Town and Country Planning Commissioner cancel the Technical
25. Along with the said Deed the said copy of the Town & Country Plan Authority and the copy of Layout approved plan copy to be attached.

26. The Approved layout plan without any changes or without left area to be provided in the permanent Board of size 6'x4' in the entrance of the layout which is a permanent one for the public to see.

Approved layout Details

	<u>Area</u>	<u>Percentage</u>
Plots	121.84 Acre	49.31 hectares
Open Space OSR	55210 Sft.	(12.68 acre) 10.
<u>Applicant saleable</u>		
Shops	06.34 acre	5.20%
Nursing Home	02.15 acres	} 4.14%
Education usage	02.90Acre	
Mini Golf	10.11 acres	8.29%

(Sd.).....

For Town & Country Planning Commissioner

HILL AREA WATER DISCHARGE



*121 acres approved by DCTP vide Approval No. 13/2005

PROPOSED RESORTS & TOWNSHIP AT AMSAPURAM

14.06.10 ARCHITECTS
CHERALATHAN ASSOCIATES



தமிழ்நாடு தமிழ்நாடு TAMILNADU

Rs 100/-

N.726811

NO 255



BAHRI ESTATES (P) LTD. X OTHERS
NEW DELHI

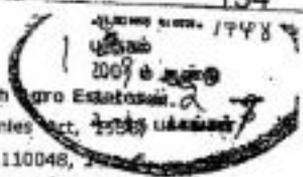
M. குமாரசுந்தர்
மலர்ச்சி சென்ட்ரல்
வத்தவாடி குண்டு
வத்தவாடி
L. No. 30280/70A4

GIFT DEED

This GIFT DEED is executed at Batlagundu on this 15TH day of April 2009

By 1. M/s. Bahri Estates Pvt. Ltd, having its Registered Office at D16A, Indira Enclave, Nabsarai, New Delhi 110068, 2. M/s. Sushma Sales Pvt. Ltd. having its Registered Office at No.7A, Bentinck Street, 4th Floor, Kolkatta, 700 001, West Bengal, 3. M/s. Anpra Farms Developers Pvt. Ltd having its Registered Office at C - 30, Chirag Enclave, New Delhi - 110048, 4. M/s. Bahri Cuisines Pvt. Ltd. having its Registered Office at D - 16 A, Indira Enclave, New Delhi - 110068, 5. M/s. Suprava Agro Estates Pvt. Ltd., having its Registered Office at

K.V. Srinivasan



C-30, Chitrag Enclave, New Delhi - 11 00 48, S. M/s. Venkatesh Bahri Estates Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office at C-30, Chitrag Enclave, New Delhi - 110048, represented by its common Authorised Signatory Mr.K.V.Saminathan s/o Mr.K.K.Venkateswaraman, aged about 54 years [as per respective company's Board Resolution dated 20.03.2009], hereinafter called the 'DONORS' which term whenever the context so requires shall mean and include their respective successors-in-interest, administrators and assigns of the ONE PART

The Governor of Tamil Nadu through, *K.V. Saminathan*
AND The President, G.Kallupatti Panchayat, Ganguvarpatti Village, Periyakulam Taluk, Theni District, hereinafter called the 'DONEY' of the OTHER PART.

WHEREAS the DONORS 2 to 6 herein are the absolute owners of the property measuring a total extent of 121.84 Acres and situated at G.Kallupatti Panchayat, Ganguvarpatti village, Periyakulam Taluk, Theni District and comprised in Survey Nos. 179B, 299B/2B, 3, 212/2B, 3, 213, 214, 302/2, 304, 305/1, 306/2, 307, 308, 309, 311/3A, 311/2B, 377, 379, 382, 383, 384, 385/2, 385/3, 386, 395/1, 395/2, 395/3, 396, 397/1, 397/2, 397/3, 398/2, 400, 401/1, 401/2, 402, 403, 404, 405/1, 405/2, 406, 407, 408, 409, 410/1, 411, 412, 413, 414/1, 414/2, 415, 416, 420, 421/1, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 435, 436/1, 436/2, 436/3, 436/4, 437, 438, 439, 440, 441, 442, 443/1, 443/2, and 443/3 and more fully described in the 'A' schedule hereunder

WHEREAS the DONORS 2 to 6 herein have entered into a Development Agreement authorizing M/s.Bahri Estates Pvt. Ltd. to inter-alia develop the Schedule A property as a lay out and the said M/s.Bahri Estates Pvt. Ltd. submitted a proposal to the competent authorities for obtaining layout permission in the aforesaid property for the purpose of plotting the same by metes and bounds and to comply with the rules and regulations prevailing;

WHEREAS pursuant to the orders of the Directorate of Town and Country Planning vide their layout sanction No.13/2009, the DONORS herein have collectively agreed to transfer by way of gift the land measuring to the extent of 12.68 Acres [552210 Sq.Ft.] as open space area and all roads measuring 50 feet, 40 feet and 30 feet more fully described in the 'B' schedule hereunder [forming a portion of and part of 'A' schedule property] through a gift deed in favour of the DONEY and the DONEY has accepted the same;

K.V. Saminathan

பிப்ரவரி 2009
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 பதிவு செய்யப்பட்ட
 2009ம் ஆண்டு
 திசை 15ம் நாள்



ஆண் எண் 1448
 2009ம் ஆண்டு
 திசை 7
 செய்த பக்கம் 7

பிப்ரவரி 2009
 வருடத்தி 1 பக்க 8
 எண் 10000
 திசை 2009
 2ம் நாள்



குறிய :- திசை 8
 விசத் பதிவு செய்யப்பட்ட

சார்பதிவாளர்
 வத்தமக்குண்டி

1448
 2009
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'B' SCHEDULE PROPERTY

(Being property gifted under this deed)

All that piece and parcel of vacant land measuring an extent of 12.68 Acres (measuring 552210 Sq.Ft) as open space area and 50 feet, 40 feet and 30 feet roads comprised in Schedule 'A' land, as per the DTCP approved layout sanction No.13/2009, situated at G.Kallupatti Panchayat, Ganguvarpatti village, Periyakulam Taluk, Theni District.

The nominal value of the 'B' schedule property gifted is Rs.100/-

IN WITNESS WHEREOF THE DONOR HAVE PUT THEIR SIGNATURE, THIS DAY, MONTH AND YEAR ABOVE WRITTEN IN THE PRESENCE OF:

WITNESSES:

1. *[Signature]*
 18-6-10/1
 Thiru Valluvan St
 Gandhinagar
 Bathalagundu

K.V. Sainulla
 DONOR

2. *[Signature]* S. S. Thirumala Thirumala,
 Bathalagundu

[Signature] 14/06/2009
M.A. P.V.S. Girdhar & Co. Associates
 Advocates
 219, 2nd No. 20, Chembai Cootty Street,
 CHENNAI - 600 001.
 Tel: 2632948/49/50 Fax: 25229451
 Email: pvs@pvsadvocates.com





தமிழ்நாடு சபிலாபு TAMILNADU No. 30

T 787038

T. Kari Arayan
T. காரியாயன்
புதிர் அபிமானம்
செட்டிமென்ட் (பி)ல்டி
L. No. 7304 / 64-BT

புதிர் : 6631
புதிர் : 30-8-2010
புதிர் : 1111/1111/1111

சுமார் 3766
140000
2010-8-2010
புதிர் : 1
புதிர் : 1111/1111/1111

RECTIFICATION DEED

This DEED OF RECTIFICATION is executed at Bettagundla on this 14 day of September 2010

By 1. M/s. Bahri Estates Pvt. Ltd, having its Registered Office at D16A, Indra Enclave, Nairaland, New Delhi 110068, 2. M/s. Sushma Sales Pvt. Ltd, having its Registered Office at No.7A, Bendrick Street, 4th floor, Kolkata, 700001, West Bengal. 3. M/s. Anpre Farms Developers Pvt. Ltd having its Registered Office at C - 30, Chirag Enclave, New Delhi - 110048, 4. M/s. Bahri Estates Pvt. Ltd, having its Registered Office at D - 16 A, Indra Enclave, Neb Sarl, New Delhi - 11 00 68, 5. M/s. Suprava Agro Estates Pvt. Ltd., having its Registered Office at C - 30, Chirag Enclave, New Delhi - 11 00 48, 6. M/s. Venkatesh Agro Estates Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office at C-30, Chirag Enclave, New Delhi - 110048, 7 to 6 represented by its common Authorized Signatory Mr.K.V.Saminathan s/o Mr.K.K.Venkateshram, aged about 57 years [as per respective company's Board Resolution dated 20.03.2009], hereinafter called the 'DONORS/FIRST PARTY' which term wherever the context so requires shall mean and include their respective successors-in-interest, administrators and assigns of the ONE PART.

K. V. Saminathan



தமிழ்நாடு தமில்நாடு TAMILNADU 50

T 787039



நாள் : 6630
 நாள் : 30-8-2010
 நாள் : 1171

சுயம் வலி 3786
 (படிவம்)
 2000 இல் உள்ளது
 தகவல் எண். 2
 பதிவு எண். 6

T. Isari Karan
 T. காரியகரன்
 ஸ்டிரீட் லீடர்ஸ்
 சி.பி.என்.டி. (பதிவு) எண். 6
 L. No. 7304 / 24-81

(2)

IN FAVOUR OF The Governor of Tamil Nadu through the President, G.Kallupetti Panchayat, Ganguvarpatti Village, Periyakulam Taluk, Theni District, hereinafter called the 'DONOR/SECOND PARTY', of the OTHER PART.

WHEREAS:

4. The Donors 2 to 6 herein are the absolute owners of the property measuring a total extent of 121.84 Acres and situated at G. Kallupetti Panchayat, Ganguvarpatti village, Periyakulam Taluk, Theni District and comprised in Survey Nos. 1798, 2098/28, 3, 210/28, 3, 213, 214, 302/2, 304, 305/1, 306/2, 307, 308, 309, 311/2A, 311/2B, 377, 379, 382, 383, 384, 385/2, 385/3, 386, 395/1, 395/2, 396/3, 396, 397/1, 397/2, 399/1, 399/2, 400, 401/1, 401/2, 402, 403, 404, 405/1, 405/2, 406, 407, 408, 409, 410/1, 410/2, 411, 412, 413, 414/1, 414/2, 415, 416, 420, 421/1, 422, 423, 424, 425/1, 425/2, 427, 430, 431, 432, 433, 435, 436/1, 436/2, 436/3, 436/4, 437, 438/1, 439/1, 442/1 and 443/1, 443/2 within Ganguvarpatti village, Periyakulam Taluk, Theni District morefully described in the 'A' schedule hereunder;

K.V. Sankaran

b. The Donors 2 to 6 executed a Development Agreement with M/s. Bahji Estates Pvt. Ltd, to inter-alia develop the Schedule A property as its lay out and the said M/s. Bahji Estates Pvt. Ltd. submitted a proposal to the competent authorities for obtaining permission for formation of a layout in the aforesaid property for the purpose of plotting the same by meters and bounds and to comply with the rules and regulations prevailing;

c. By orders of the Directorate of Town and Country Planning(DTCP) a layout was sanctioned vide sanction No.13/2009 in and by which a parcel of the land(forming part of 'A' schedule property herein) was directed to be donated to the local body towards open space reservation(OSR) area and the roads proposed to be formed in the layout as per the measurements set out in the layout sanctioned;

d. Accordingly, by a deed of gift dated 15-4-2009 registered as Doc. No. 1448 with SRO BATLAGUNDU, the Donor gifted a parcel of land as aforesaid towards open space area and 50 feet, 40 feet and 30 feet roads comprised in Schedule 'A' property as per the DTCP layout sanction No.13/2009;

e. Pursuant to the above, the Revenue Department having taken up the work of sub-division of the land, the total area required to be gifted by the Donors as per the layout sanctioned by DTCP has been arrived to be 31.28 acres in all(out of the total area mentioned in Schedule A hereunder), comprising both the OSR (Open Space Reservation Area) and the 50 feet, 40 feet and 30 feet roads proposed to be formed in the lay out;

AND WHEREAS the actual total area to be gifted by the Donors towards the OSR and roads inclusive having come to be determined now, the Donors have come forward to execute the present rectification deed so as to express the extent of land donated under Schedule 'B' to be in all 31.28 acres in Schedule A property in the manner hereinafter appearing.

NOW THIS DEED WITNESSETH that the principal deed shall be rectified and corrected in the following manner, viz.,

[a] The Schedule B in the principal deed shall be rectified as follows:

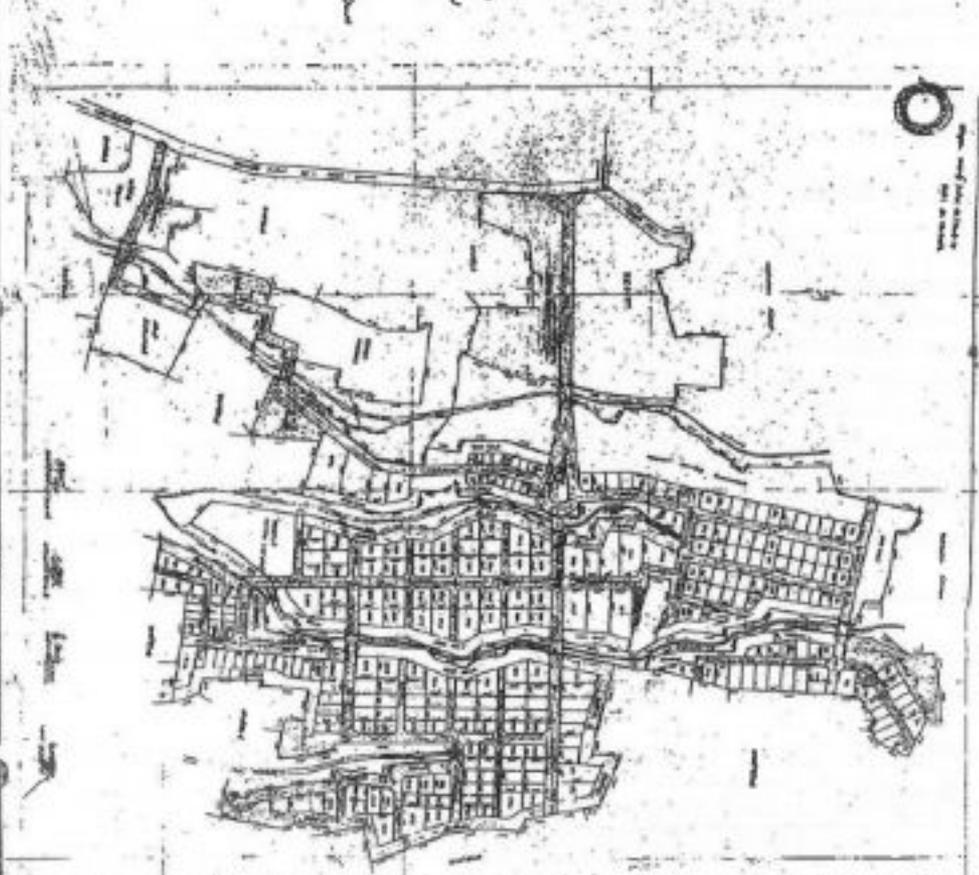
"31.28 Acres comprised in 179 B part, 209 B/2 B part, 210 B / 2 part, 213 part, 304 part, 305 / 1 part, 306/2 part, 308 part, 309 part, 311/2A part, 311/2B part, 377 part, 379 part, 382 part, 385/3 part, 395 / 2,3 part, 397 / 1,2 part, 399/1,2 part, 400 part, 402 part, 403 part, 404 part, 405 /1, 2 part, 406 part, 407 part, 408 part, 409 part, 410/1,2 part, 411 part, 412 part, 413 part, 414 /1,2 part, 415 part, 416 part, 421 / 1 part, 422 part, 423 part, 424 part, 425 / 1,2 part, 427 part, 430 part, 431 part, 435 part, 436 / 1,2,3,4 part, 437 part, 438 / 1 part, 439 / 1 part, 443/1,2 part in Gangunarpatti village, Periyakulam Taluk, Theni District within the jurisdiction of BATLAGUNDU SRO, towards both the open space reservation area and the proposed 50 feet, 40 feet and 30 feet roads as per the DTCP approved layout sanction No.13/2009."

K. V. Srinivasan

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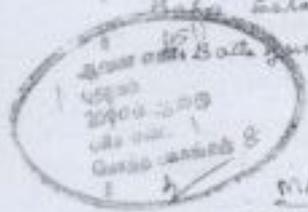
ANNEXURE R/12 (COLLY.)



தமிழ்நாடு தமிழ்நாடு TAMILNADU
 NO 19156
 M/s. Bahri Estates Pvt. Ltd.

Rs 500/-

M 641102
 28-10-10



M. S. Srinivasan
 M. S. Srinivasan
 L. No. 80230/70A4



SALE DEED
 MARKET VALUE RS 800000/-

THIS DEED OF SALE executed at Batslagundu on the 29th day of October, 2010

BETWEEN 1. P. Mallakhal w/o late Perumal Gounder 2. P. Perumal son of late Perumal Gounder 3. Kamatchi wife of P. Perumal (1 to 3 hereinafter called the Vendor(s)) together with all the three residing at Gangavarpetti village, Periyakulam Taluk, Theni District, Tamil Nadu of the ONE PART;

AND M/s. Bahri Estates (P) LTD. having its registered office at D16A, Indira Enclave, New Sanki, New Delhi 110 068, represented by its Authorized Signatory, Mr. K. Mohamed Farook, son of Khaja. Mohideem, aged about 62 years, hereinafter called the Purchaser of the SECOND PART;

M. S. Srinivasan

- 1) P. Mallakhal
- 2) P. Perumal
- 3) P. Kamatchi



(the terms Vendor(s) and Purchaser shall, wherever the context so admits, mean and include its nominees, legal representatives, executors, administrators, assignees and successors-in-interest);

WHEREAS schedule property measuring an extent of 1.32 acres in S. No. 429 situated within Ganguvarpatti Village, Periyakulam Taluk, Vethalokundu Sub-Registration District, Thanj District (morefully described in the Schedule hereunder) was originally owned by and belonged to late Perumal Gounder who was in exclusive possession of the same with his/his predecessor's name duly entered in the Revenue Settlement 'A' Register. Subsequently, the said Perumal Gounder died on 7.01.1971 leaving behind his wife Mollekal (being the 1st Vendor herein) and his son Perumal (the 2nd Vendor herein) as his only legal heirs in whose name Patta has also been issued;

WHEREAS, Vendors have now represented that vide a document dated 16.12.1996 registered as Doc. No.2142/1996 a mortgage was created on the schedule property in favour of Ganguvarpatti Village Agricultural Co-operative Bank for a sum of Rs.35,000/- which now stands duly discharged in full as per discharge receipt number 36099 dated 11/1/97 issued by Special Officer Ganguvarpatti PACS.

WHEREAS, the Vendors having offered to execute this sale deed the 2nd Party has agreed to purchase the same on the terms and conditions hereinafter contained, free from any encumbrance, lien whatsoever, while Smt. Kamatchi (3rd of the Vendors) and Sarthanasathai are being made a party to this deed as confirming parties;

WHEREAS the signatory to this deed on behalf of the Second Party, has all necessary corporate or legal contents to enter into this deed.

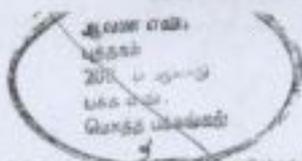
NOW THEREFORE THIS DEED OF ABSOLUTE SALE WITNESSETH AS HEREBUNDER:

01. That in pursuance of the foregoing and in consideration mentioned hereinafter below, the Vendor(s) doth hereby sell, grant, transfer, convey and assign unto the purchaser the Schedule Property and TO HAVE AND TO HOLD the same together with all ways, water, water courses, drains, liberties, privileges, easements, rights, including parking rights, advantages, appurtenances, whatsoever in or upon the property belonging to, reputed to belong or pertaining thereto occupied, or enjoyed therewith or reputed or known as part and parcel thereof and to hold the same absolutely forever free from all or any encumbrances.

21/1/97

Handwritten signature

Handwritten signature
P. Perumal



02. That the total consideration of the Schedule Property shall be at the rate of ₹ 8,00,000/- [Rupees Eight Lakhs Only] per 1.32 acre, which has been paid by way of a banker's draft in favour of the 3rd Vendor Perumal towards the consideration under this deed on and behalf of all the vendors which they duly acknowledge, the details of which are set out below:

Sl. No.	DATE OF PAYMENT (CHEQUE / DO)	MODE OF PAYMENT (CASH / CHEQUE / DO)	TOTAL AMOUNT		NAME OF THE BANK OR WHICH CHEQUE OR DO IS DRAWN	CHEQUE / DO NUMBER
			Rupees	P.		
1	22.10.2011	PAY ORDER	8,00,000	00	KARUR VYSYS BANK LTD, BATALAGURDU	182246

03. The Vendor(s) doth hereby covenant with the Purchaser that the Vendor(s) alone is the absolute owner of Schedule Property, with full and absolute power to alienate the same to any person and that the Patta standing in the name of the Vendor(s) has been issued in its capacity as a full and absolute owner only and not as any limited owner, and that the Schedule Property has not been alienated or encumbered in any manner whatsoever and that the Vendor(s) has good and marketable title with full right to dispose of the same in favour of the Purchaser.

04. The Vendor(s) doth hereby covenant with the Purchaser that the properties hereby conveyed to the Purchaser is not subject to any mortgage, charge, lien, attachment or its penders of any kind, or in the possession and enjoyment of any other person or persons, or subject to any claim as to right, title, or interest by any other person or persons, and has not been offered as security or charge otherwise to any court, or revenue or other authority or to any person, firm, company or other body including absence of any agreements of sale in favour of any third parties or land acquisition proceedings, and that the same is neither subject matter of any suit or litigation or like proceedings, or affected by any land ceiling laws including the ceiling limit under the Tamil Nadu Agricultural Land Reforms Act.

05. That the Vendor(s) covenant that the Schedule Property is assessed to tax less than Rs.1.25 per acre; that it is not a government/village/ perombokai/panchami land; that prior to that of the Vendor(s), the names of the Vendor(s) predecessors in title and possession were entered in the settlement register, chitta, patta, patta pass book and the adangal, and taxes duly paid by them thereof, with absolute power to alienate the Schedule Property, and thus the same has been absolutely acquired by the Vendor herein.

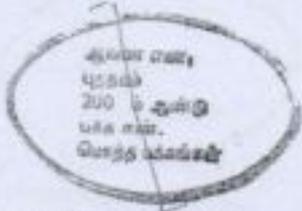
3/1/2011

 8

P. Lakshmi

P. Perumal

P. Kamathi



06. The Vendor(s) doth hereby covenant with the Purchaser that the Purchaser shall be entitled to possess and enjoy the said piece and parcel of the property hereby conveyed as the lawful owner, free from all claims or interference by the Vendor(s) or the Vendor(s) legal heirs on any other person claiming on his/her behalf and claiming through him/her or in trust for him/her, or any other persons or third parties;

07. The Vendor(s) doth hereby covenant with the Purchaser that the Vendor(s) shall at all times do, execute or cause to be done any acts, deeds or things as may be necessary for more perfectly assuring the title of the property hereby conveyed and every part thereof to the Purchaser;

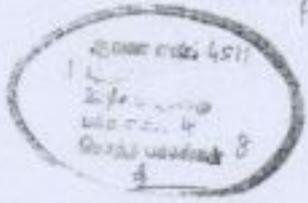
08. The Vendor(s), shall jointly and severally indemnify and keep always indemnified the Purchaser against all claims, actions at law and other proceedings that may be incurred by any person or persons whomsoever impeaching the title of the Vendor(s) to convey the property hereby conveyed and against all losses, costs, damages and expenses which the Purchaser may sustain or incur or be out to by reason of such claims, actions at law and other proceedings. If the title or the possession is impeached, the Purchaser, apart from its rights herein contained and those available in law, further reserves its right to rescind this deed and seek return of consideration with interest at 24%, compounded every quarterly, at its option, for which the Vendor herein shall be jointly and severally liable.

09. The Vendor(s) further covenants that all public charges, rent, quit rents and other land revenues, taxes, amenities and levies payable to the government or other local authority in respect of the property hereby conveyed have been paid up to this date and if such amount is found to be due and payable, the vendor(s) undertakes to pay the same.

10. That the Vendor(s) covenants that the originals of documents relating to the Schedule Property including all title deeds, parent deeds, revenue records including patta pass books, tax receipts, etc., will be handed over to the Purchaser wherever they have not been handed over already.

by 

ಪ್ರಾಜಿರಣ್ಣನಿಗೆ
P. Perumal
P. Kamatheni



11/1/24

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11. That the Vendor(s) has delivered the vacant possession of the Schedule Property to the Purchaser and the Purchaser shall enjoy the same with all powers of alienation.
12. That the Vendor(s) has no objection for the mutation of revenue and other records in the name of the Purchaser and the Vendor(s) would do all such acts which are necessary to effect the same.
13. That wherever the context requires, the singular may be read as plural, and the word 'Vendor' shall mean and include 'the contracting parties' herein, who shall be bound by all the terms, conditions, obligations set forth hereinabove jointly and severally along with the vendors.
14. If at any time, any dispute, controversy or claim shall arise between the parties hereto, whether arising out of or relating to this deed or part thereof, or breach, or otherwise thereof, it shall be settled by arbitration by referring the matter to the sole arbitrator to be appointed by a Director of the Second Party. The venue for arbitration shall be at Chennai. The arbitrator would have power to pass interim awards. That parties hereto having deliberated and agreed to all the terms under this deed in Chennai, this deed shall be subject to the exclusive jurisdiction of the Courts in Chennai, to the exclusion of all other Courts. If and for such of those reliefs alone for which the Courts at Chennai do not have territorial jurisdiction, and for no other, the Jurisdictional Court within which the Schedule Property is situated would have jurisdiction, for such limited purpose.

SCHEDULE PROPERTY

All that piece and parcel of the land comprised within the Ganguvarpatti Village and G.Kallupatti Village, Periyakulam Taluk, Thiru District, measuring a total extent of 1.32 Acres, within the Registration District of Thiru and Registration Sub-District of Vathalokundu situated within the revenue survey numbers mentioned herein below mentioned and as per the sketch annexed hereto:

ITEM NO	SURVEY NUMBER	EXTENT		PATTA NO
		ACRES	CENTS	
01	425	1	32	
TOTAL EXTENT		1	32	

[Handwritten Signature]

P. Loganathan
 P. Ramaswami
 P. Kamatchi

சமூக சேவையாக ஒப்புகொண்டவர்
இடது பெருவிரல்



P. Kamaleni

புதிவாரம்
வத்தலக்குண்டு

1-345 பனிக் கதன்.
வறையர், இலாது
அமைச்சர் குறித்து உருக்கம்
அமைச்சர் குறித்து
புலகோலி 727 பனிக் கதன்.

சமூக சேவையாக ஒப்புகொண்டவர்
இடது பெருவிரல்

[Handwritten signature]

காஜா குமாரின் கதன்.
19-68. இந்திரா கல்விமையின்
புதிவாரம், இலாது. இலாது
அமைச்சர் குறித்து உருக்கம்
அமைச்சர் குறித்து உருக்கம்
அமைச்சர் குறித்து உருக்கம்
அமைச்சர் குறித்து உருக்கம்
அமைச்சர் குறித்து உருக்கம்

இன்னாரென்று அறியாதவர்கள்

Viswanathan - R.
3/0 Panambathal,
K. 19, Anantana Nivas, RAJAPARK, NEELACHAL.

P.குமாரப்பன், சிவசெவிய கட்டுப்பாட்டு இயக்குநர், சென்னை.

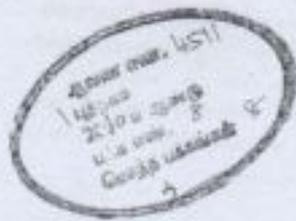
2002.ம் ஆண்டு... திங்கள்... நாள்

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1 புத்தகம் 2000...
ஆண்டு... 451...
புதிவாரம்...
2000...
திங்கள்... நாள்

[Handwritten signature]



1 புத்தகம் 2000...
வருடத்திய 451...
6...
2... வருட நாள்

[Handwritten signature]

ಸಂಖ್ಯೆ 4511
 2010 ರ ಜುಲೈ
 ತಿಂಗಳ 4
 ದಿನದಂದು

That the boundaries of the above schedule property shall be as follows

ITEM NO	SURVEY NO	NORTH BY	SOUTH BY	WEST BY	EAST BY
01	429	FOREST LAND	GARDEN OF VIGNESH CONSTRUCTION	BAHRI ESTATES PVT LTD LAND	ODAI

IN WITNESS WHEREOF THE PARTIES hereto have set their hands on the date, month and year first above written.

Market Value of the Property is
 ರೂ 8,00,000

WITNESSES

[Signature]

P. Peenuraj

P. Kamateeni

[Signature]
 P. Benuraj
[Signature]
 K. Pragasam

[Signature]
 Authorised Signatory
 Purchaser

Drafted by:

[Signature] C.B. GODMAN
 s/o. V.C. Babuchamy,
 Battagunden,
 State Document Writer Li. No. A-216/99/BGL
 Revised DT - 08.06.2009.

11/1/2008

பிளாட் நகரா

பக்கம் No. 1 of 1



பிளாட் (15) 1364
 வட்டம் - பெரியகுளம்

பிளாட் நகரா ஒன்றம் - வட்டம்
 கரையாற்றாறு, திண்டிவனம் வட்டம்
 கிழக்கு - கரையாற்றாறு

வட்டம் No. 1565

1. பிளாட்

2. பிளாட்

3. பிளாட்

4. பிளாட்

பிளாட் No.	பிளாட்		பிளாட்		பிளாட்	
	மேல்	கீழ்	மேல்	கீழ்	மேல்	கீழ்
	மேல் - ஏ	கீழ் - ஏ	மேல் - ஏ	கீழ் - ஏ	மேல் - ஏ	கீழ் - ஏ
150			1 - 58.50	1.00		
151			- 17.00	1.25		
152			- 53.50	1.10		
			3 - 19.00	5.44		

15/01/2008 10:36:02



Handwritten signature and official stamp of the Milk Producers' Cooperative Society, Periyakulam.



தமிழ்நாடு தமிழ்நாடு TAMILNADU

Rs 5000/-

H 978716

NO 12734

BAHRI ESTATE PT LTD
NEW DELHI

16.8.12

M. Kula
M. குமகேசரன்
மேலாட்சிய கவுண்டர்
வத்தவக்குண்டு
தமிழ்நாடு
L. No. 30280/70A4



SALE DEED

MARKET VALUE Rs. 35,00,000/-

THIS DEED OF SALE executed at Baflagundu on the 21st day of August 2012

BETWEEN Thiru C/Radhakrishnan son of A.S.P. Chithambaram (hereinafter called the Vendor) Aged about 57 years PAN No(HPR 0747C) and residing at Door No.5, Kathiresan Street, Gnanamoorthy Nagar, Ambathur, Chennai - 600 053, Tamil Nadu of the ONE PART,

AND M/S. Bahri Estates (P) Ltd. Having its registered Office at D16A, Indra Enclave, Neb Sarai, NewDelhi - 110068 represented by its Authorised Signatory

[Signature]
VENDOR

[Signature]
PURCHASER
AUTHORISED SIGNATORY



- 2 -



Mr. K. V. Samrajan S/o, K.K.Venkataraman aged about 58 years (PAN No. AAACB5296Q) hereinafter called the Purchaser of the SECCND PART; (the terms Vendor and Purchaser shall, wherever the content so permits mean and include its nominees, legal representatives, executors administrators, assignees and successors interest);

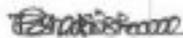
WHEREAS the Scheduled property measuring an extent of 3.42 acres (1.38.5 Hec) in S.No.426 and 1.41 acres (1.57.0 Hec) in S.No. 428 situated within Genguvanpatti Village, Periyakulam Taluk, Battalagundu Sub Registration District, Theni District (morefully described in the Schedule hereunder) was originally owned by and belonged to Perumal Gounder who was in exclusive possession of the same with his predecessor's name duly entered in the Revenue Settlement 'A' Register. Subsequently, the said Perumal Gounder died on 07.01.1971 leaving behind his wife Malika and his son Perumal as his only legal heirs in whose name Patta has also been issued;

Mrs. Malakkal Wo. Perumal Gounder and Mr. Perumal S/o Mr. Perumal Gounder have sold the above property (Survey No : 426 - 3.42 acres and Survey No. 428 - 1.41 acres) to Mr. P.Velusamy S/o. Mr. Palaniyandi vide sale deed No : 3724 / 2010 dated 09.09.2010 registered with the Sub-Registrar, Vathalagundu. Mr. P. Velusamy S/o. Mr. Palaniyandi inturn sold the above property to Mr. C.T. Radhakrishnan vide sale deed No: 3564/2011 dated 10-08-2011 registered with the Sub-Registrar, Vathalagundu.

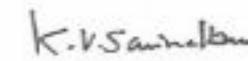
NOW THEREFORE THIS DEED OF ABSOLUTE SALE WITNESSETH AS HEREUNDER:

01. That in pursuance of the foregoing and consideration mentioned hereinafter below, the Vendor doth hereby sell, grant, transfer, convey and assign unto the purchaser the Schedule Property and TO HAVE AND TO HOLD the same together with all ways, water, water courses, drains, liberties, privileges, easements, rights, including parking rights, advantages, appurtenances, whatsoever in or upon the property belonging to, reputed to belong or pertaining thereto occupied, or enjoyed therewith or reputed or known as part and parcel thereof and to hold the same absolutely forever free from all or any encumbrances.

02. That the total consideration for the Schedule Property shall be at the rate of Rs.35,00,000/- (Rupees Thirty Five Lakhs Only) for the total extent area of 4.83 acres (Survey No : 426 (3.42 acres) and Survey No. 428 (1.41 acres)) which has been paid by cheque & way of banker's draft in favour of the vendor C.T.Radhakrishnan towards the consideration under this deed on and behalf of vendor which they duly acknowledge, the details of which are set out below:


VENDOR




PURCHASER
AUTHORISED SIGNATORY

- 3 -



SL NO.	DATE OF PAYMENT CHEQUE/DD	MODE OF PAYMENT [CASH/CHEQUE /DD]	TOTAL AMOUNT		NAME OF THE BANK ON WHICH CHEQUE OR DD IS DRAWN	CHEQUE/DD NUMBER
			Rupees	Pa.		
1	13.08.2012	CHEQUE	15,00,000	00	HDFC R.A.PURAM	390458
2	14.08.2012	DD	20,00,000	00	HDFC R.A.PURAM	026314

03. The Vendor doth hereby covenant with the Purchaser that the Vendor alone is the absolute owner of Schedule Property, with full and absolute power to alienate the same to any person and that the Patta standing in the name of the Vendor has been issued in its capacity and a full and absolute owner only and not as any limited owner, and that the Schedule Property has not been alienated or encumbered in any manner whatsoever and that the Vendor has good and marketable title with full right to dispose of the same in favour of the Purchaser.

04. The Vendor doth hereby covenant with the Purchaser that the properties hereby conveyed to the Purchaser is not subject to any mortgage, charge, lien attachment or its penders of any kind, or in the possession and enjoyment of any other person or persons, or subject to any claim as to right, title, or interest by any other person or persons, and has not been offered as security or charge, otherwise to any court, or revenue or other authority, or to any person, firm, company or other body including absence of any agreements of sale in favour of any third parties or land acquisition proceedings, and that the same is neither subject matter of any suit or litigation or like proceedings, or affected by any land ceiling laws including the ceiling limit under the Tamil Nadu Agricultural land Reforms Act.

05. That the vendor covenant that the Schedule Property is assessed to tax less than Rs. 1.25 per acre, that it is not a government/village/porombokelpanchami land, that prior to that of the vendor, the names of the Vendor predecessors in title and possession were entered in the settlement register, chitta, patta, patta pass book and the adangal, and taxes duly paid by them thereof, with absolute power to alienate the Schedule Property, and thus the same has been absolutely acquired by the Vendor herein.


VENDOR




PURCHASER
AUTHORISED SIGNATORY

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13. That wherever the context requires the singular may be read as plural, and the word 'Vendor' shall mean and include the 'confirming parties' herein. Who shall be bounded by all the terms conditions, obligation set forth hereinabove jointly and severally along with the vendors.

14. If at any time, any dispute, controversy or claim shall arise between the parties hereto, whether arising out of or relating to this deed or part thereof, or breach, or otherwise thereof, it shall be settled by arbitration by referring the matter to the sole arbitrator to be appointed by a Director of the Second Party. The venue for arbitration shall be at Chennai. The arbitrator would have power to pass interim awards. That parties hereto having deliberated and agreed to all the terms under this deed in Chennai, this deed shall be subject to the exclusive jurisdiction of the Court in Chennai, to the exclusion of all other Courts. If and for such of those reliefs alone for which the Courts at Chennai do not have territorial jurisdiction, and for no other, the Jurisdictional Court within which the Schedule property is situated would have jurisdiction, for such limited purpose.

SCHEDULE OF PROPERTY

All that piece and parcel of the land comprised with the Genguvarpatti Village and G.Kalupatti village, Periakulam Taluk, Theni, Dindigul and Registration Sub-district of Vathalagundu situated within the revenue survey numbers mentioned herein below.

Sl.No	Survey Number	Extent			Patta No.
		Hectare	Acres	Cents	
1.	426	1.38.5	3	42	9312
2	428	0.57.0	1	41	9312
	Total	1.95.5	4	83	



[Handwritten signature]

VENDOR



[Handwritten signature: K.V. Sainulla]

PURCHASER

AUTHORISED SIGNATORY

ANNEXURE R/13

From	To
Thiru T Sampath , IFS	M/S Bahri Estates Pvt Ltd
District Forest officer	No.16 A , Indra Enclave
Kodaikanal Division	Nebsara, New Delhi 110060
Kodal Kanal	

Ref no 1492/2011 d.l. Dt 12.07.2011

Sir,

Sub: Forest Kodai Kanal forest division – Ganguvarpatty Village – M/s Bahri Estates Pvt Ltd- Layout formation – Regarding

Ref: 1) District Forest officer , Kodaikanal Division , kodaikanal Letter no D1/10772/07 dt 24.01.2008

2) District Forest officer kodaikanal Letter no 1492/2011/D1 dt 28.03.2011

3) Your Letter Dt 11.04.2011

4) Forest Ranger Perumpallam Letter dt 10.06.2011

In the references[1] cited , No Objection Certificate was issued to M/s Bahri Estates Pvt Ltd in Survey no 1798,302/2,379,382,383,384,385/2,385/3 and 386 in Ganguvarpatty village , Periyakulam Taluk,Theni district measuring 18.28 acres ,and to M/s Sushma sales (p) Ltd land measuring 55.41 acres M/s suprava agro Estates(P) Ltd Land Measuring 38.46 acres ,M/s Venkitesh agro Estates Pvt Ltd land measuring 10.04 ,M/s Anpra Farms Developers Pvt Ltd,Land measuring 7.61 and total for 128 Acres for formation of agricultural farm with condition that no damage to the adjoining southern slope reserved forest in terms of environmental ,wild life and natural forest ,no encroachment to follow the rules and regulations of Forest Act and in buffer zone area between reserve forest and patta over a width of 20meters continuous green cover of trees and herbs and shrubs should be planted .

In the reference (2) cited show cause advice letter issued to the petitioner for violation of the following and explanation sought

1. Change in the land classification from agriculture farm to layouts
2. Construction of compound wall
3. Construction of home
4. Formation of roads
5. Damaging the fragile Eco- System of the natural forest and environmental

6. Damaging wild animal corridor and resulting man animal conflict

In the reference [3] cited the petitioner company in their letter stated that their is no breach of rules and acts of forest by them, they have get proper approval of layout plan in their patta land and the roads in between the layout were handed over to the concerned village Panchayath for maintenance and the company has provided buffer zone area in between reserved and Patta lands of company and the preliminary work relating to the planting work for continuous green cover trees , herbs and shrubs

In the reference (4) the cited, forest ranger, Perumpallam range submitted this report as detailed below

The companies layout lands was inspected by me on 10.06.2011 along with Ganguvarpatty forest assistants .The condition of 30 Meters of gap between southern slope Reserved forest (Palani Hills) and layout plan area was laid as per reference (1) cited and same gap being maintained .

1. No land encroachment of forest area
2. No Barrier for wild animal corridor was done and there is no man - animal conflict
3. The entrance made in kodalkanal to Batalagundu road beyond 300 feet from forest area there is no wild animal passing through this area and there is no damage to eco system of the natural forest, environment and wild life
4. The layout area is a dry waste land . It is like "clay Canker soil" having strength of concrete and no agricultural operation is possible.
5. Roads formed are by gravel stones and it was not hindrance to forest and environmental eco system.

It was recommended by the forest ranger to issue orders to the effect that No Objection to the Petitioner to undertake any work in the lands

The Petitioner reply in this regard and reports of the Forest Ranger Perumpallam were considered .The petitioner company is directed adhere the instructions issued in the reference (1) and (2) cited in future .Further it is informed that in "Buffer Zone "tree planting to be done and maintained for one chain width.

S/D .
D.Sampath
District Forest Officer
Kodalkanal Division

TRUE COPY

S/D
S. Murugan
Drafting Officer

113

ANNEXURE R/14



From

Date: 14.07.2021

M/S. Bahri Estates Pvt. Ltd.
Building no.632, GF, Lane no.3
Westend Marg, Saidulajab
New Delhi- 110030

To,

1. The District Forest Officer,
Kodaikanal Forest Division,
Laws Ghat Road, Muthaliarpuram,
Kodaikanal- 624 101.
2. The Principal Chief Conservator of Forest &
Chief Wildlife Warden Palagal Maligai
No. 1, Jeenis Road, Panagal building, IX Floor,
Saidapet, Chennai - 600 015.

Sub: Amendment/Correction of the extent of lands from 129.82 Acres in proceedings
Na.Ka.10772/07 V 1, dated: 24.01.2008, to 121.84 Acres- Regds.

Ref.: Na.Ka.10772/07 V 1, dated: 24.01.2008

I am the Managing Director of M/S. Bahri Estates Pvt. Ltd. A project in style and name "Bahri Beautiful Country" was developed in the following Survey Numbers:-

1798, 2098/28, 2098/3, 210/28, 210/3, 213, 214, 302/2, 304, 305/1, 306/2, 307, 308, 309,
311/2A, 311/2B, 377, 379, 382, 383, 384, 385/2, 385/3, 386, 395/1, 395/2, 395/3, 396,
397/1, 397/2, 399/1, 399/2, 400, 401/1, 401/2, 402, 403, 404, 405/1, 405/2, 406, 407,
408, 409, 410/1, 410/2, 411, 412, 413, 414/1, 414/2, 415, 416, 420, 421/1, 422, 423, 424,
425/1, 425/2, 427, 430, 431, 432, 433, 435, 436/1, 436/2, 436/3, 436/4, 437, 438/1,
439/1, 442/2, 443/1, 443/2

of at G-Kallupatty Village, Periyakulam Taluk, Theni District.



1 | 4 Page



For the said project I had applied for grant of a "No objection certificate" (NOC) from your good self on 17.01.2008. I state that even though, my project is situate on Patta lands and does not include any forest area, it was insisted by the DTCP authorities to inform your office of the project and obtain the NOC.

Though my project did not cover any forest lands, I had no reason to apply for a Clearance as per Section 2 of the Forest Act but on the other hand, due to the insistence of the DTCP, there was no issue in applying for a NOC to your authority to inform of the project.

On 25.11.2008, vide letter bearing No. DFO/E3/256/2007, dated 10.01.2007 you had sought for various documents, such, Chitta, Adagal, A Registrar, FMB Sketch and Patta. Vide communication dated 18.01.2018 I had submitted the required document along with details of the Survey Numbers.

On 24.01.2008 vide proceedings in Na.Ka.10772/07 V 1, dated 24.01.2008, your good self had granted NOC for the projects in the said 129.82 Acres of lands. In the said NOC, the total of 129.82 Acres of land was calculated by including the lands in

- S. No 426 at an extent of 3.42 Acre,
- S.No. 428 at an extent of 1.41 Acre,
- S.No. 429 at an extent of 1.41 Acre,
- S.No. 441 at an extent of 1.90 Acre.

The said inclusion was only an error as the lands were merely a business proposal and not materialised.





Following which I had applied to the DTCP for promoting lands to an extend of 121.84 Acres which did not include the lands in Survey Nos. 426, 428 and 429. In fact the land in S. No. 441 was never purchased or in possession of the project. The land belongs to 3rd party and the project has nothing to do with said land at any point of time. The said lands were never a part of the project and not utilised as a part of the project. Based on the said application, on 17.03.2009 the Director of Town and Country Planning, vide proceedings in letter No. 3082/08/LA1, issued approval to promote the lands to extends 121.84 Acres.

Thereafter, the said project was impugned by one Mr. V. Ramasubbu in an application in O.A 149 of 2016 (S2) before The Hon'ble NGT, praying to take necessary actions for developing the projects without the Environmental Clearance under the Environment Impact Assessment, Notification 2006. The main allegation in the application filed by V. Ramasubbu is that promotion of lands had been done to extent of 49.31 Hectares or 121.84 Hectares, though NOC form DFO had been obtained to total extend of 129.82 Acres.

Since NOC had been granted to an extend of 129.82 Acres, the same had resulted in a confusion that whole of the 129.82 Acres is being developed. In fact, a Joint Committee constituted by the Hon'ble National Green Tribunal also erroneously confused the project on the basis of the NOC granted by your authority.

Since, the project was completed in 2011, there was no necessity that arose at that time to seek for modification of the NOC it is a legal position that the project is not even covered under the Forest laws. But the application was filed before the National Green Tribunal in the year 2016 and the hearings for appointment of committees had occurred in 2019 and 2020 only. Therefore, it has now become pertinent to seek the clarification in your records to set right the technical error that has happened as explained above.



3 | 4 P a g e



I state that the lands in S. Nos 426, 428 and 429 were never used by me and would never be used for the project. In fact it has been fenced and untouched till date, and the same is evident on the site. For the above stated reasons, I request your good self to correct/amend the NOC as referred above to an extend 121.84 Acres and I hereby undertake that no development would be done in the said lands in S. Nos 426, 428 and 429 of G-Kallupatty Village, Periyakulam Taluk, Theni District.

Therefore I request your good self amended the NOC in letter No.3082/08/LA1 dated 17.03.2009, form 129.82 Acres to 121.84 Acres by excluding the lands in Survey Nos. 426, 428, 429 and 441.

Yours Sincerely,

For M/s. Bahri Estates Private Limited

For Bahri Estates Pvt. Ltd.


Hemant Bahri Director
(Managing Director)



4 | Page

Ref. No. WL5/27559/2021 O/o. the Principal Chief Conservator of Forests,
Panagal Maaligai, Saidapet,
Chennai - 15.
Dated: 12-08-2021

Sub: Amendment / Correction of the extent of lands from 129.82 acres
to 121.84 Acres - Bahri Estate - Regarding.

Ref: The Managing Director, M/s. Bahri Estate Private Limited, New
Delhi letter dated 14-07-2021.

A copy of the reference cited is enclosed herewith for remarks and
necessary action.

Encl: As stated above

Sd/- Akash Deep Baruah
for Principal Chief Conservator of Forests
and Chief Wildlife Warden

To

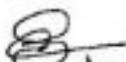
The District Forest Officer and Wildlife Warden,
Kodaikanal Wildlife Sanctuary,
Kodaikanal.

Copy to the Chief Conservator of Forests, Dindigul for information and necessary
action.

✓ Copy to the Managing Director, M/s. Bahri Estate, Building No. 632, GF, Lane No.
3, Westend Marg, Saidulajab, New Delhi - 110 030 for information.

/True Copy / by Order/

J. Kumar 12/8/2021
Senior Draughting Officer


12/8/21



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No. B-29012/ESS(CPA)/2015-16/

March 07, 2016

To

The Chairman
All the State Pollution Control Boards / Pollution Control Committees
(List Attached)

SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED / ORANGE / GREEN / WHITE CATEGORIES.

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs), and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs /PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष/टेल. : 43102030, फोन/ Fax : 22305793, 22307078, 22307079, 22304932, 22304948

ई-मेल, वे-मैल : cpcb@nic.in वेबसाइट/Website : www.cpcb.nic.in

17.	2	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)	-	-	-	-	-	-	-	50	O-O	i. Normalized Air pollution score. ii. Significant air pollution due to melting (emissions of SO ₂ , PM).
18.	3	Automobile servicing, repairing and painting (excluding only fuel dispensing)	20	-	20	-	20	-	20	50	O-O	Normal water & air polluting and recyclable waste oil generating. If the waste water generation is more than 100 KLD, it will become mainly water polluting and Red category unit.
19.	4	Ayurvedic and homeopathic medicine	20	-	20	15	15	15	50	50	O-O	
20.	7	Brickfields (excluding fly ash brick manufacturing using lime process)	-	-	20	-	20	-	20	50	O-O	Significantly air polluting.
21.	8	Building and construction project more than 20,000 sq. m built up area	20	-	20	-	20	-	20	50	O-O	1. In the pre-construction stage, it is mainly air polluting due to generation of dust (PM) emissions. 2. After construction, it is mainly water polluting. If the discharge is more than 100 KLD, it will be having the normalized score of 75 and be categorized as Red.
22.	6	Ceramics and Refractories	-	-	20	-	20	-	20	50	R-O	i. Mainly air polluting industry. ii. This score is for the units having coal consumption < than 12 MT/day. iii. For the units having coal consumption > 12 MT/day, the normalized air pollution score will be 62.5 and shall be categorized as Red.

Date: 12.12.2013

ANNEXURE R/18

To,
The District/Assistant Environmental Engineer,
Tamilnadu Pollution Control Board,
SAR Complex, Door No.15/4,12A/3,
Back to National Theater,
Theni District - 625 531.

Dear Sir,

Sub: Submission of Application for Consent to Establish under Water and Air Acts
for Our proposed development of Club House by "M/S. Bahri Estates Pvt Ltd" at
G.Kallupatti, Ganguvarpatti village, Periyakulam Taluk, Theni District, Tamil Nadu -
Reg

With reference to the above subject, we are submitting the application for Consent to
establish under Air and Water Acts with required fees and annexure. We request the board to
consider the proposal and issue the Consent to Establish at the earliest.

Thanking You

For BAHRI ESTATES PVT. LTD.
Yours faithfully

K.V. Srinivasan
For Bahri Estates Pvt Ltd
Authorized Signatory

Authorized Signatory



Bahri Estates Pvt. Ltd. (An ISO 9001 : 2008 Certified Company)

From

Er. P. S. Pandian, M.E.,
Assistant Environmental Engineer,
Tamil Nadu Pollution Control Board,
D.No.15-4-12-A3, Back to National
Theatre, SAR Complex,
Theni - 625 531

To

ANNEXURE R/19

Thiru. K.V.Seminathan,
M/s. Bahri Estates PVT Ltd,
No.44,1st Floor 1 E Jamal Nainar
Enclave,
Eldams Road, Teynampet,
Chennai-600018

Letter No: F. 0001APP/AEE/TNPCB/Theni/2014/ Dt. 14/02/2014.

Sir,

Sub: TNPC Board -O/o A.E.E, Theni-Industries M/s. Bahri Beautiful Country-Club House, Ganguvarpatti Village, Periyakulam Taluk, Theni-Application under water & Air act - Additional particulars -Requested-Reg.

Ref: Your Application under water & Air act dt: 12/02/2014

With reference to the above, it is requested to submit the following additional particulars pertaining to the unit of M/s. Bahri Beautiful Country-Club House, Ganguvarpatti Village, Periyakulam Taluk, Theni.

- i) On scrutinizing your Application it was noticed that it attracts Environmental Clearance as per S.O.1533 of MOEF, GOI, New Delhi Dt.14.09.2006 (*Substitution as per S.O 3067(E) of MOEF, GOI, New Delhi Dt:01.12.2009)
- ii) EIA Notification General Condition (GC): Any Project activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 Km from the boundary of I) Protected Areas notified under the Wild Life (Protection) Act, 1972, ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, iii) Notified Eco-Sensitive areas, iv) Inter state boundaries and international boundaries.
- iii) The agreement copy enclosed in the Application Form I&II reveals that the entire project is attracting EIA Notification List of Projects or Activities requiring Prior Environmental Clearance as per S.O.1533 of MOEF, GOI, New Delhi Dt.14.09.2006 (*Substitution as per S.O 3067(E) of MOEF, GOI, New Delhi Dt:01.12.2009). Column 8 Building/Construction Projects/Area Development Projects & Townships (8(a)).
- iv) In Schedule A the total area of extent is given as 56.26 Acres and reveals that this project is attracting the EIA Notification. Further the S.F.No.401/1 & 401/2 with an extent of 1.73 Acres & in Schedule B out of 7.61 Acres the survey No.406 is given an extent of 1.49 Acre. And it differs with the details furnished in the Column 5 of Form I&II.
- v) The unit has not furnished the Proposed Building plan & Site plan.
- vi) The Annexure-2 as enclosed with the application is irrelevant details showing the septic tank arrangement for the treatment & disposal of sewage which is differ from the STP proposal as furnished with the application.
- vii) Form I&II - 1(b)-Designation not mentioned.
- viii) Form I&II - Column 4 not filled.

- ix) Form I&II -Column 5 (Total area furnished is differs from the DTCP Ltr No.2640/2012 MM 4 Dated: 27/05/2013 addressed to the BDO, Union Office, Periyakulam) may be clarified.
- x) Form I&II -Column 6 details should be furnished.
- xi) Form I&II- Column 9 details should be furnished.
- xii) Form I- Column 10 not filled properly.
- xiii) Form I- Column 11 details should be furnished.
- xiv) Form I-Column 12-Control measures & proper stack details should be furnished.
- xv) Form I & II-Column 16 & 16(a) details should be furnished.
- xvi) Form I-Column 18 is furnished -Yes. Hence details should be furnished as per the ELA Notification General Condition (GC): Any Project activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 Km from the boundary of i) Protected Areas notified under the Wild Life (Protection) Act, 1972, ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, iii) Notified Eco-Sensitive areas, iv) Inter state boundaries and international boundaries.
- xvii) Form II-Column 10(a)-Ground Water Clearance for the club House activity- details should be furnished.
- xviii) Form II-Column 12-STP Capacity is furnished for 30 KLD but in the Structural Component it was furnished as 35 KLD. The collection tank capacity in the form is given as 21.875 cum but in the designed data the collection tank capacity is given as 13.75 cum. this may be clarified. The raw sewage characteristics & the treated effluent characteristics are not furnished. And the disposal point of treated effluent is not mentioned.
- xix) Form II-Column 13 -Nature of solid waste is not mentioned correctly. Type of organic/Inorganic waste.
- xx) Form II-Column 17 details should be furnished.
- xxi) Form II-Column 22 is furnished -Yes. Hence details should be furnished as per the ELA Notification General Condition (GC): Any Project activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 Km from the boundary of i) Protected Areas notified under the Wild Life (Protection) Act, 1972, ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, iii) Notified Eco-Sensitive areas, iv) Inter state boundaries and international boundaries.
- xxii) Form II-Column 22 has furnished that the proposed site is located within 10 Km from the sensitive area. In this regard the unit shall furnish the Hill Area Conservation Authority (HACA) Clearance.

Further processing of your application will be considered only on receipt of the above said particulars.

The receipt of this letter may be acknowledged.


Ajayaram Environmental Engineer

TNPCB, Theni

Date: 13.03.2014

To,
The Assistant Environmental Engineer,
Tamilnadu Pollution Control Board,
D.No.15-4-12-A3, Back to National Theatre,
SAR Complex,
Theni - 625 531.

ANNEXURE R/20

Sub: Submission of Additional Particulars for Consent to Establish for Construction of Proposed Club House Development at Ganguvarpatti Village, Pertyakulam Taluk, Theni District, Tamil Nadu

Ref letter No. F.0001 APP/AEE/TNPCB/Theni/2014/ Dt.14.07.2014

Dear Sir,

With reference to the above subject please find the reply to Additional Particulars called for with required annexure.

We request you to process our application for Consent to Establish at the earliest.

For **BAHRI ESTATES PVT. LTD.**

K. V. Sankaranarayanan
Mr. KAUSHAL K. SANKARANARAYANAN
Authorized Signatory

Authorized Signatory - Branch Manager.

RTI TERNWPEET 600018
C RT2529680201H
Counter No:3, DP-Codes:HV
To: THE ASST ENVIRONMENTAL ENGR IN POLLUTION
THENI, PIN:625531
From: K V SANKARANARAYANAN, CH 18
Wt: 715gram,
Asts: 200.00, 17/03/2014, 11:29
<>



Bahri Estates Pvt. Ltd. (An ISO 9001 : 2008 Certified Company)

135

Query reply to TNPCB Letter No: F.0001 APP/ AEE/ TNPCB/ Theni/2014/ Dt.14.02.2014 for M/S Bahri Beautiful Country – Club House at Ganguvarpatti village, Periyakulam Taluk, Theni

S.NO:	QUERY	REPLY
i)	On scrutinizing the application it was noted that it attracts Environmental Clearance as per S.O.1533 of MOEF, GOI, New Delhi Dt:14.09.2006 (*Substitution as per S.O 3067(E) of MOEF, GOI, New Delhi Dt:01.12.2009)	As per approval of DTCP (approval no.13/2009), the plot area is 49.31 Ha & hence does not attract EIA notification.
ii)	EIA Notification General Condition (GC): Any project activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 km from the boundary of :- i) Protected Areas Notified under Environment (Protection) Act, 1972, ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, iii) Notified Eco-Sensitive areas, iv) Interstate boundaries and international boundaries.	There is no any Protected Areas, Critically polluted areas, Notified Eco-sensitive areas, Interstate boundaries and International boundaries, within 10 km radius of the project site. However, we are enclosing the NOC from forest department for your reference as Annexure – 1.
iii)	The agreement copy enclosed in the Application Form I & it reveals that the entire project is attracting EIA Notification List of Projects or Activities requiring prior Environmental Clearance as per S.O.1533 of MOEF, GOI, New Delhi Dt:14.09.2006 (*Substitution as per S.O 3067(E) of MOEF, GOI, New Delhi Dt:01.12.2009). Column 8 Building/Construction Projects/Area development projects & townships (8(a)).	As per approval of DTCP (approval no.13/2009), the plot area is 49.31 Ha & hence does not attract EIA notification.
iv)	In schedule A the total area of extent is given as 56.26 Acres and reveals that this project is attracting EIA Notification. Further the S.F.No. 401/1 & 401/2 with an extent of 1.73 Acres & in schedule B out of 7.61 Acres the Survey No.406 is given an extent of 1.49 Acre. And it differs with the details furnished in the Column 5 of Form I & II.	We have got approval from DTCP (approval no.13/2009) only for 49.31 Ha. In schedule-A part of the land taken for DTCP layout plan no: 13/2009, in which the survey numbers are clearly mentioned. Also, the construction of club house is within the approved layout having survey number: 401/1, 401/2, 400-6 (After Sub division).
v)	The unit has not furnished the Proposed Building plan & Site Plan.	The unit has already furnished the site plan. However, another copy of approved building plan & Site plan is enclosed as Annexure – 2.
vi)	The Annexure-2 as enclosed with the application is irrelevant details showing the septic tank arrangement for the	In process flow, the sewage will be initially led to septic tank & treatment will be done in STP from septic tank. The Process flow

	treatment & disposal of sewage which is differs from the STP	Diagram of STP is attached as Annexure - 3.
vii)	Form - I & II - 1(b) - Designation not mentioned.	Modified Form - I & II is attached as Annexure - 4.
viii)	Form - I & II - Column 4 not filled.	The site comes under Periyakulam Panchayat Union. Modified Form - I & II is attached as Annexure - 4.
ix)	Form - I & II - Column 5 (Total area furnished is differs from the DTCP Ltr No.2640/2012 MM Dated: 27/05/2013 addressed to the BDO, Union Office, Periyakulam) may be clarified.	Modified Form - I & II is attached as Annexure - 4.
x)	Form I & II - Column 6 details should be furnished.	There is no Raw material. Since it is a commercial development project with total plot area of 79081 Sq.ft & built up area of 38855.64 Sq.ft. Modified Form - I & II is attached as Annexure - 4.
xi)	Form I & II - Column 9 details should be furnished.	Not applicable. Since it is applicable only for industrial project.
xii)	Form I - Column 10 not filled properly.	Temporary population of 617 people are expected in the club house. During operational period for various facilities as mentioned in Form - I & II attached as Annexure - 4.
xiii)	Form I - Column 11 details should be furnished.	The Date of Commissioning is on April 2017. The modified detail is given in Form - I attached as Annexure - 4.
xiv)	Form-I column-12 Control measures & proper stack details should be furnished.	The modified detail is given in Form - I & II is attached as Annexure - 4.
xv)	Form I & II - Column 16 & 16(a) details should be furnished.	The modified detail is given in Form - I & II attached as Annexure - 4.
xvi)	Form I- Column 18 is furnished - Yes. Hence details should be furnished as per EIA Notification General Condition (GC): Any Project activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 km from the boundary of:- i) Protected Areas Notified under Environment (Protection) Act, 1972. ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, iii) Notified Eco-Sensitive areas, iv) Interstate boundaries and international boundaries.	There is no any Protected Areas, Critically polluted areas, Notified Eco-sensitive areas, Interstate boundaries and International boundaries, within 10 km radius of the project site. However, we are enclosing the NOC from forest department for your reference as Annexure - 1.
xvii)	Form II-Column 10(a)-Ground Water Clearance for the Club House activity-details should be furnished.	We wish to inform that, we are not going to use any ground water for Club house. So, Ground water clearance is not required. However, the recommendation letter from Assistant Director, panchayat, Office of the District Collector Theni to Block Development Officer (BDO) for supply of water is attached as Annexure - 5.

xviii)	Form II-Column 12-STP Capacity is furnished for 30 KLD but in the Structural Component it was furnished as 35 KLD. The Collection tank capacity in the form is given as 21.875 cum but in the designed data the collection tank capacity is given as 13.75 cum, this may be clarified. The raw sewage characteristics & the treated effluent characteristics are not furnished. And the disposal point of treated effluent is not mentioned.	The Capacity of the proposed STP is 35 KLD only. The Proposed capacity of Collection Tank is only 13.75 cum ie. 2.5mx2.5mx2.2m (LXBXD). The characteristics of raw sewage & the Treated effluent characteristics are given in STP specification, which is attached as Annexure - 6. The disposal point of treated effluent is given in Form - II. Also, the Process flow Diagram of STP is attached as Annexure - 3.
xix)	Form II- Column 13 - Nature of solid waste is not mentioned correctly. Type of organic/Inorganic waste.	It is a Clubhouse Development project. So the Type of organic waste includes:- Food waste, Leaves, etc., and Type of inorganic waste includes:- Plastics, Glass, Metal, Aluminium Foil, Water bottles etc.
xx)	Form II- Column 17 details should be furnished.	Date of Commissioning is on April 2017.
xxi)	Form II- Column 22 is furnished - Yes. Hence details should be furnished as per the EIA notification General Condition(GC): Any Project activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 km from the boundary of:- i) Protected Areas Notified under Environment (Protection) Act, 1972, ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, iii) Notified Eco-Sensitive areas, iv) Interstate boundaries and international boundaries.	There is no any Protected Areas, Critically polluted areas, Notified Eco-sensitive areas, Interstate boundaries and International boundaries, within 10 km radius of the project site. However, we are enclosing the NOC from forest department for, your reference as Annexure - 1.
xxii)	Form II- Column 22 has furnished that the proposed site is located within 10 Km from the sensitive area. In this regard the unit shall furnish the Hill Area Conservation Authority (HACA) Clearance.	DTCP will not approve any layout, if the area comes under HACA. However, the List of villages coming under HACA from G.O. Ms. No.49 Date 24th March, 2003 is attached as Annexure - 7. Also, the land use letter obtained from DTCP is also enclosed for your reference as Annexure - 8.



TAMILNADU POLLUTION CONTROL BOARD

From	To
Dr. P. S. Pandian, M.E., Assistant Environmental Engineer, Tamil Nadu Pollution Control Board, D.No.15.4-12-A3, Back to National Theatre, SAR Complex, Theni - 625 531	Thiru. K.V. Sambathani, M/s. Bahri Estates PVT Ltd, No.44, 1 st Floor 1 E. Jamal Nainar Enclave, Eldang Road, Teynampet, Chennai-600018

Letter No: F. 0001(INV APP)/AEE/TNPCB/Theni/2014/ Dt. 28/03/2014.

Sir,

Sub: TNPC Board - O/o A.E.E, Theni-Industries M/s. Bahri Beautiful Country-Club House, Gangavarpatiti Village, Periyakulam Taluk, Theni-Application under water & Air act - Application returned-Reg.

- Ref: i) Unit Application under water & Air act dt: 12/02/2014
 ii) T.O Lr. No. : F. 0001 /AEE/ TNPCB /Theni/2014/ DL 14/02/2014
 iii) Unit's reply dt: 19/03/2014
 iv) Bd Circular Memo No, T10/TNPCBF-525/2013 Dated: 26/03/2014
 v) EIA Notification 2006 S.O.1553 (E) Dated: 14/09/2006

With reference to the above, it is informed you that the relevant particulars as requested vide reference second cited pertaining to the unit of M/s. Bahri Beautiful Country-Club House, Gangavarpatiti Village, Periyakulam Taluk, Theni was not received to further process of your application. The Board vide reference fourth cited has clearly instructed that the Hotels, IT Buildings, Residential Complexes, Educational Institutions, Area development projects, Townships, Amusement Parks etc whose built up area is more than 20,000 Sq.m requires prior Environmental Clearance.

Hence the application pertaining to the unit is of M/s. Bahri Beautiful Country-Club House is returned for want of SEIAA Clearance.

Further processing of your application will be considered only on receipt of the above said particulars.

The receipt of this letter may be acknowledged.

Encl.: Unit's Application Form I & Form II


 Assistant Environmental Engineer
 TNPCB, Theni

ANNEXURE R/22

F.No.J-11013/41/2006-IA-II (I)
Government of India
Ministry of Environment and Forest
IA Division

Paryavaran Bhawan, CGO Complex
Lodi Road, New Delhi-110 003

Dated the November 21, 2006

CIRCULAR

Subject: EIA Notification dated 14th September, 2006 - Interim Operational Guidelines till 13th September, 2007 in respect of Categories of Projects which were not in EIA Notification, 1994.

Pursuant to the new Environment Impact Assessment Notification of 14th September 2006 (EIA 2006) replacing the EIA Notification of 27th January 1994 and its various amendments (EIA 1994) and in terms of the provisions of Para 12 of EIA 2006, the Ministry had earlier issued Interim Operational Guidelines on 13th October 2006. Further to these guidelines, the following guidelines are issued for the Categories of Projects, which did not require EIA Clearance under EIA Notification, 1994 and now require the same under EIA Notification, 2006:

- i. No NOC from the State Government/SPCB is required for Environmental Clearance Process. Consent to Establish (NOC) and prior Environmental Clearance are separate legal requirements, any project proponent has to fulfill. NOCs required under Water and Air Acts are mandatory requirement under those Acts and will have to be taken as required and do not require to be linked to environmental clearance.
- ii. Such projects for which NOCs issued before 14th September, 2006 will not be required to take Environmental Clearance under the EIA Notification, 2006.

Contd....

-2-

- iii. Applications received for NOC by the State Pollution Control Boards before 14th September 2006 may be considered as per provisions of the said Acts. However, they will have to obtain the environmental clearance from the relevant Authority by 30th June 2007, if the category requires EIA Clearance as per the new Notification. In such cases, the unit can meanwhile carry on with the commencement of their project activities. Projects not seeking clearance under EIA Notification, 2006 by 30th June 2007 will be treated as violation cases under Section 15 of Environment (Protection) Act, 1986.
- iv. Applications received for NOC after 14th September 2006 will have to obtain EIA Clearance from the relevant Authority before starting the project activities. Application for EC (TORs / Scoping) may be submitted simultaneously to the relevant Authority/ies.



(Sanchita Jindal)
Additional Director

To:

1. All State Environment Departments
2. All State Pollution Control Boards
3. All Officers of IA Division, MoEF
4. UT Administrations

Copy to:

1. PPS to Secretary (E&F)
2. PPS to AS (CC)
3. PPS to JS (CC-II)

We reiterate that except the Club House, the construction for 3609.81 Sq.Mts. is only approved by DTCP. We would like to bring to your kind notice that, there are no other constructions in the proposed group housing & common facilities nor any approvals are applied or pending with DTCP that may qualify our project under Schedule 8(a) or any other category.

Our project do not meet out the eligible area of 20000 Sq.Mts. of Building & Construction under Schedule 8(a) or any other category hence no question of considering our Application under violation cases arises.

We stand committed that as and when we intend to seek approvals and develop the proposed Group Housing project and Common Facilities etc., in future, and if we qualify for the EIA clearance, we shall comply with the EIA notification norms. Till then, please consider withdrawal and/or exempt us from complying with your Letter Dated 14.6.2018.

Thanking you

For M/s Bahri Estates Private Limited

K.V. Sarin
 (Authorised Signatory)

Encls: as above





27.09.2021

From

M/s. Bahri Estates Pvt Ltd
1st Floor, Jamal's Nainar Enclave 44,
Eldams Road, Alwarpet, Chennai - 600 018

To

The Member Secretary,
State Level Environment Impact Assessment Authority, TN,
3rd Floor, Panagal Maaligal,
No.1, Jeenis Road, Saidapet,
Chennai- 600 015

Respected Sir/ Madam,

Sub. : Application under B(a) category under EIA, 2006, for group
housing- withdrawal request- Reg.,

Ref.: 1). Lr. No. SEIAA-TN/F. 4944/2013 dated. 14.06.2018 received on
23.06.2018

2). Our letter dated 28.06.2018

1. We have developed a layout in the name of "*Bahri Beautiful Country*", with the approval of "Directorate of Town and Country Planning, Tamilnadu", dt. 09.03.2009, for 49. 78.0 Ha (122.95 Acres) of lands in Survey. Nos. 179B, 209B/2B, 209B/3, 210/2B, 210/3, 213, 214, 302/2, 304, 305/1, 306/2, 307, 308, 309, 311/2A, 311/2B, 377, 379, 382, 383, 384, 385/2, 385/3, 386, 395/1, 395/2, 395/3, 396, 397/1, 397/2, 399/1, 399/2, 400,

Contd...1/p.





- 401/1, 401/2, 402, 403, 404, 405/1, 405/2, 406, 407, 408, 409, 410/1, 410/2, 411, 412, 413, 414/1, 414/2, 415, 416, 420, 421/1, 422, 423, 424, 425/1, 425/2, 427, 430, 431, 432, 433, 435, 436/1, 436/2, 436/3, 436/4, 437, 438/1, 439/1, 442/2, 443/1, 443/2 of G-Kallupatty Village, Periyakulam Taluk, Theni District., were promoted.
2. The above said project was completed and the District Collector had also certified the same vide his communication dated 15.09.2011.
 3. Following which an application seeking environmental clearance, for construction of group housing and common facilities, under 8(a) of Environmental Impact Assessment Notification, 2006, was made by ourselves.
 4. Vide communication in Lr. No. SEIAA-TN/F 4944/2013, dated. 14.06.2018, I was requested to remit processing fee under violation category, to process our application under 8(a) category.
 5. Vide letter dated 28.06.2018, we wrote to your good office that the project shall not come under violation category, as no activity had been started without any prior permission.
 6. Further, since the project for construction of group housing was dropped, we had even informed for withdrawing our application in the said communication.
 7. We reiterate that the said application for construction of group housing which is covered under 8(a) of the schedule in EIA notification, 2006, shall be treated as withdrawn and no further steps may be processed.

Yours Sincerely,

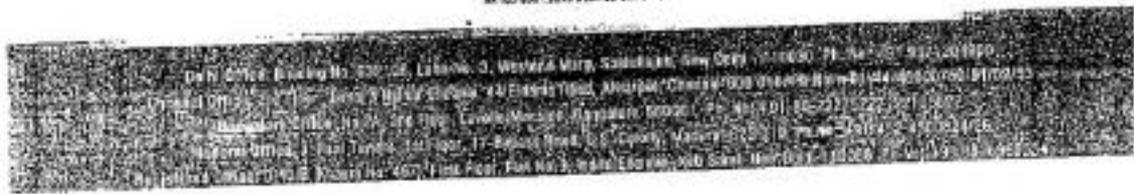
for **Bahri Estates Private Limited**

BAHRI ESTATES PVT. LTD.

(Authorised Signatory)



80











2022/01/19 08:02





2022/01/19 07:58





2022/01/19 07:57





2022 / 01 / 19 07:55





2022/01/19 07:53



2022/01/19 07:51



2022/01/19 07:49



2022/01/19 07:49



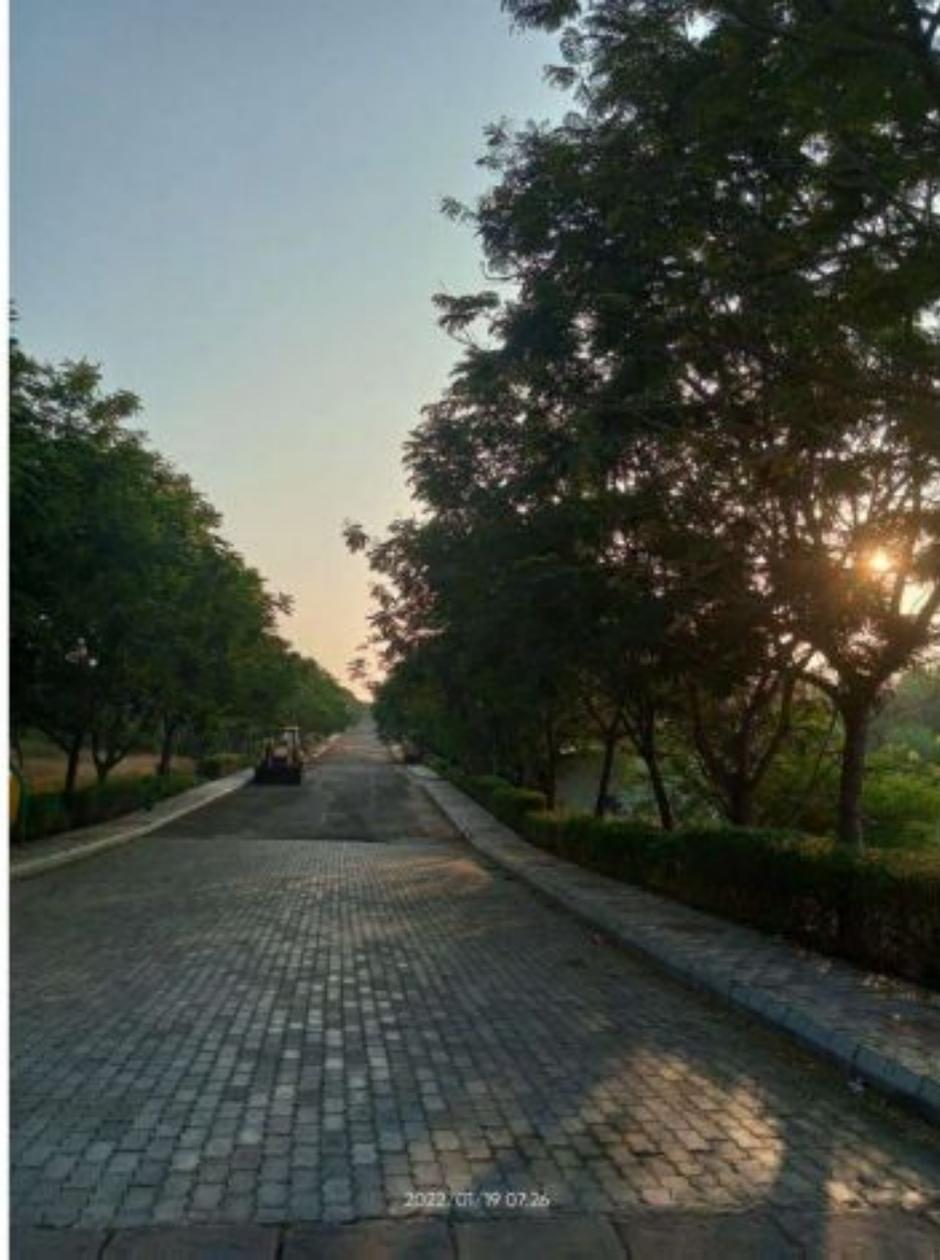




2022/01/19 07:34



2022-01-19 07:29



BUILDING OF POLICE CHECK POST

Police Check post: to eradicate unwanted and illegal activities a police check post is been built few meters away before the main entrance of the Bahri Beautiful Country.

Invitees at the event included Thiru N Arivu Selvam IPS (DIG Dindigul Range) , Thiru Praveen Kumar Abinabu IPS (Superintendent of Police Theni) , Thiru S. Balraj (DSP Kodaikanal) , Thiru T . Jayachandran (Superintendent of Police Dindigul) , Thiru R. Sethu (DSP Dindigul Range) and also the Municipal Chairman, Panchayat President & Counselor.



LAYING OF PIPELINE TO THE VILLAGE

The Company laid Water Pipeline to the village, since there was no source for Drinking Water our company initiated to lay the Pipeline. G kallupatti Village president Mr. N P Valayapathi, The Honourable District Collector of Theni, Dr. K S Palaniswamy, IAS, felicitated our company for contributing in laying the Pipeline for Drinking Water from Manjara Dam to G Kallupatti Village.



INAUGURATION OF FOREST CHECK POST SPONSORED BY M/S. BAHRI ESTATES PVT. LTD.

In order to keep vigilance on the illegal activities in the Forest, M/s. Bahri Estates Pvt. Ltd. has constructed a check post for the Forest Department near the site.

Inauguration of Forest Check Post by **Thiru. Dr. V. Naganathan, IFS, Conservator of Forest, Dindigul Circle**, **Thiru. Dr. R. Murugan, IFS, District Forest Officer, Kodalkanal Division**, **Thiru. D. Rameswaran M.Sc., Assistant Conservator of Forest (Trainee), Forest Range Officer (I/C), Devadanapatti Range**.



PROJECT AWARDS



Best Retirement Development in India 2012-14, Asia Pacific Award



Best Retirement Development in Asia Pacific 2012-14, Asia Pacific Award



Best Retirement Development in Asia Pacific 2014-15, Asia Pacific Award



World's Best Retirement Development 2014-15, International Property Award



Best Retirement Development in India 2014-15, Asia Pacific Award

PROJECT AWARDS



Best Retirement Development in Asia Pacific 2015-16, International Property Awards Annual



Best International Retirement Development 2015-16, International Property Award



Best Retirement Development in India 2015-16, International Property Awards 2016



Best Retirement Development in India 2015-16, International Property Awards Annual



The Most trusted brands of Asia 2016, Brand of the Year - Retirement Development (Asia), World Brand Summit presented by WBS COP, supported by WBS Channel



Best Real Estate Developer of the Year 2015, Real Estate Awards 2015



Best Retirement Community South 2011, Times of South India Channel 2011

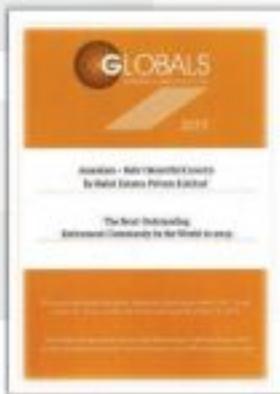
The World's Greatest Leaders 2015 -16 India

chosen by Consumer & Industry, Process Reviewers: PricewaterhouseCooper P.L



The World's greatest Brands 2015-16- India, The World's greatest Leaders 2015-16 India

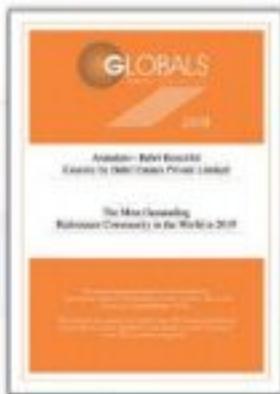
chosen by Consumer & Industry, Process Reviewers: PricewaterhouseCooper P.L



Most Outstanding Retirement Community in the World 2015, GLOBALS SOL Housing Worldwide



Most Outstanding Senior Living Developer in the World 2015, GLOBALS SOL Housing Worldwide



Most Outstanding Retirement Community in the World 2016, GLOBALS SOL Housing Worldwide













ANNEXURE R/29

அனுபந்

திரு. சிவ தர்மசிவம்,
திட்ட இயக்குநர்,
மாவட்ட ஊரக வளர்ச்சி முகமை,
தேனி.

பெருந்

உயர்திரு. மாவட்ட ஆட்சித் தலைவர் அவர்கள்,
தேனி.

ஐயா,

பொருள்: பெரியகுளம் ஊராட்சி ஒன்றியம் ஜீகஸ்ஸுப்பட்டி,
ஊராட்சி பாரி எஸ்டேட்ஸ் மனைப் பிரிவு
தங்கிகாரம் வழங்கப்பட்டது-கட்டிடம் கட்ட
வழங்கப்பட்ட தற்காலி அனுமதி ரத்து செய்து
உத்தரவிட்டது-தொடர்பாக

- பார்வை: 1. நகர ஊரமைப்பு ஆணையர் சென்னை
அவர்களின் த.க.எண். 3082/2008/LA2
நாள்: 09.03.2009
2. தலைவர் ஊராட்சி ஒன்றியம் ஜீகஸ்ஸுப்பட்டி,
ஆணை எண். 10 முதல் 59 வரை, நாள்:
15.08.2010 மற்றும் 17.09.2010
3. தேனி மாவட்ட ஆட்சித் தலைவர் அவர்களின்
கடித எண். 2435/2010/க்யூ5-2 நாள்: 09.09.2010
4. தேனி மாவட்ட ஆட்சியரின் அலுவலகக் குறிப்பு
நாள்: 15.07.2011

பார்வை 4 க் காணும் மாவட்ட ஆட்சித் தலைவர் அவர்களின் உத்தரவுப்படி
11.08.11, 25.08.11 மற்றும் 09.09.11 ஆகிய தேதிகளில் பெரியகுளம் ஊராட்சி ஒன்றியம்
ஜீகஸ்ஸுப்பட்டி ஊராட்சி பாரி எஸ்டேட்ஸ் இடத்தினை பார்வைப்பட்டி-து
ஜீகஸ்ஸுப்பட்டி ஊராட்சி சில ஆணை எண் 179/B, 209/2-B3, 210/2B, C, 212 மற்றும்
பா. ம. எண்களில் 12295 சக்கர பரப்பில் குடிநீருட்பற்றி அனுமதி அளவள

அமைக்கப்பட்டுள்ளன. இம் மணைப் பிரிவில் 298 மணைகள் பிரித்து அளிக்கப்பட்டுள்ளது. பாந்தகள் மற்றும் பூங்காக்கள் மற்றும் பொதுக் காரியங்களுக்கு 12.58 ஏக்கர் நிலம் ஒதுக்கப்பட்டு ஊராட்சிக்கு தானமாக ஒப்படைக்கப்பட்டுள்ளது. மணைப் பிரிவுகளுக்கு இடையில் சாலைகள் 60 அடி அகலத்தில் 7.20 கி.மீ. . 40 அடி அகலத்தில் 2.40 கி.மீ., 30 அடி அகலத்தில் 2.40 கி.மீ. ஆக மொத்தம் 12 கி.மீ. நீளப்பயிற்று சாலைகள் ஒதுக்கப்பட்டுள்ளது. மேலும் இதர பொது நோக்கத்திற்காக பூங்கா, சிறுவர் விளையாட்டு திடல் மற்றும் பொது இடம் மணைப் பிரிவுகளில் ஒதுக்கப்பட்டுள்ளது. மணைப் பிரிவு அங்கிகாரம் பார்வை 1 ல் காணும் கடிதப் படி நகர ஊரமைப்பு ஆணையர் நகர ஊரமைப்பு, சென்னை அவர்களால் வழங்கப்பட்டுள்ளது. பார்வை 2ல் காணும் கடிதப்படி ஜிகல்லுப்பட்டி ஊராட்சி மன்றத் தலைவர் மேற்படி மணைப் பிரிவிற்கு அனுமதி அளித்து உத்தரவிட்டு, பின்னர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் பார்வை 3ல் காணும் கடிதப்படி தற்காலிகமாக ரத்து செய்துள்ளார். மேற்படி மணைப் பிரிவில் 50 அடி அகலத்தில் 7.20 கி.மீ. . 40 அடி அகலத்தில் 2.40 கி.மீ. 30 அடி அகலத்தில் 2.40 கி.மீ. ஈடுக்கு சாலைக் கற்கள் பரப்பி சாலை உருளையால் சாலை அமைக்கப்பட்டுள்ளது.

2. மேற்படி சாலைகளில் முதல் கட்டமாக 45 தெரு விளக்குகள் அளிக்கப்பட்டுள்ளது.

3. மேற்படி சாலையில் சிறு பாலங்கள் மற்றும் பெரிய பாலங்கள் 12 வடிகால் வசதிக்காக அமைக்கப்பட்டுள்ளது.

இந்த மணைப் பிரிவு ஜிகல்லுப்பட்டியிலிருந்து கொண்டக்காளல் செல்லும் சாலையிலிருந்து 170 மீ. உட்பகுதியில் போடப்பட்டுள்ளது. இந்த மணை பிரிவில் உயர் சின்னமுத்த இளணப்பு ஏதும் செல்லவில்லை. இந்த பகுதியில் அமைக்கப்பட்டுள்ள ஆய்குடியில் உள்ள நீர் குடிநீராக உபயோகப்படுத்த தரமுள்ளதாக உள்ளது. இவ்விடம் மேட்டுப் பகுதியிலும் இயற்கை இடர்பாடுகளுக்கு எய்வித பாதிப்பும் இல்லாமலும் சுற்றுச் சூழல் தலை நினைவிலும் மனித வாழ்க்கைக்கு உகந்ததாகவும் உள்ளது.

மேலும் குடியிருப்பிற்கு மின்வசதி, கழிவு நீர் வசதி, குடிநீர் வசதி, தொலை தொட்பு வசதி, ஆகியவை அனைத்தும் நவீன தொழில் நுட்ப முறையில் நடைபெற்று வருகிறது. இந்த இடத்தில் குடியிருப்புகள் அமைந்தால் உலகத்தரம் வாய்ந்த ஒரு நகரம் தோளி மாவட்டத்தில் உருவாக உள்ளது. இதனால் ஜிகல்லுப்பட்டி மற்றும் சுற்றியுள்ள கிராம பகுதிகளில் வசதும் மக்களுக்கு வேலைவாய்ப்பும் மற்றும் ஊராட்சியில் வளர்ச்சி உள்ளகர் பெரிய வகுவாயும் கிடைக்கும்.

எனவே மேற்காணும் அலுவலக குறிப்பு பக்கங்கள் எண் 42 முதல் 44 வரை
 தெரிவிக்கப்பட்டுள்ள குறிப்பின் படி பெரியகுளம் ஊராட்சி ஒன்றியம் ஜி. கல்லுப்பட்டி
 ஊராட்சி பாரி என்டேட்ஸ் நில அளவை எண். 179/B, 209/2-B3, 210/2B, 3, 213
 மற்றும் பல புல எண்களில் உள்ள 122.95 ஏக்கர் பரப்பு மண்ணில் கட்டிடங்கள் கட்ட
 அனுமதி வழங்க'ஜி . கல்லுப்பட்டி ஊராட்சி மன்றத் தலைவருக்க அறிவுறுத்தலாம்.

திட்ட இயக்குநர்
 மா.ஊ.வ.மு. தேனி

From
Thiru. Dharmasivam
Planning Director,
District Rural Development Agency,
Theni

14.09.2011

To
District Collector,
Theni.

Sir,

Sub: Periyapulam Panchayat union, G. Kallupatty Panchayat, Bahri Estates, grant of housing plots approval- Cancellation of Interim construction permit- Regds.,

Ref: 1. Urban Planning Authority, Chennai Na. Ka. No. 3082/2008/LA2, dated: 09.03.2009.

2. President, Kallupatty Panchayat Union, G. Kallupatty, Order No. 10 to 59, dated: 16.08.2010 and 17.09.2010.

3. District Collector, Theni, Letter No. 2435/2010/Q5-2 dated: 09.09.2010

4. District Collector, Theni, Office order dated 15.07.2011.

In furtherance to order of the District Collector, Theni, referred in reference no. 4, inspection was conducted at Periyapulam Panchayat union, G. Kallupatty Panchayat, Bahri Estates, on 11.08.2011, 25.08.2011 and 09.09.2011. In S. Nos. 179B, 209/2-B3, 210/2B, 3, 213 and many other survey numbers, housing plots are being developed in an area of 122.95 acres. There are 298 plots in the said area. Roads, parks and area for public use had been gifted to the panchayat. In between the plots, there are roads built up of 60 feet width for 7.20 Km, 40 feet width for 2.40 Km, 30 feet width for 2.40 Km, totally for a distance of 12 Km. Further, area for parks, children play area and public areas is been allocated. Plots had been approved by the Urban Planning Authority, Chennai, through letter referred in reference no. 1. Further, permission had been granted by the President. G. Kallupatty panchayat, through letter referred in reference no. 2. Further, it was temporarily suspended through letter by District Collector, Theni, referred in reference no. 3. Further, roads were built up of 60 feet width for 7.20 Km, 40 feet width for 2.40 Km, 30 feet width for 2.40 Km, double layer roads were built with the help of road roller.

2. Further, as phase I. 45 street lights had been erected in roads.
3. Further, small bridge and big bridges are built and drains are also built.

These plots are located in G. Kallupatty village, 170 m inside from Kodaikanal Road. There are no overhead power cables passing through these plots. Borewell in these plots are in good condition and fit for use. Further, there is no damage to environment and human can live there.

Further, state in art electricity connection, drainage connection, drinking water connection, telephone connection is being installed. Hence, if residential homes are built here in Theni, its people will witness a world class housing community in its area. Therefore, people of G. Kallupattu and area around it will get job opportunities and development will take place.

Therefore, from the above referred page no. 42 to 44, of this authority. It is being informed from the above that, President, G. Kallupatty panchayat union can grant permission to Bahri Estates to build constructions in S. No. 179/B, 209/2-B3, 210/2B, 3, 213 and in many other survey numbers.

Planning director
MA.U.VA.MU. Theni

நகர் ஊராமைப்பு ஆணையர், சென்னை-2, அவர்களின் நடவடிக்கைகள்
 807, அண்ணா சாலை, சென்னை- 600 002.
 முன்னிலை: திரு.ஆ.கார்த்திக், இ.ஆ.ப.,
www.in.gov.in/dtcp
 Email Id: dtcp@vsnl.net

ந.க.எண்.27260/2012பிஎ1

நாள்.22.04.2013

Technical Clearance Issued
 is valid after payment of
 I & A charge and permission of
 LPANTDA/Regional authority.

பொருள்: நகர் ஊராமைப்பு ஆணையர் அலுவலகம், சென்னை-2 -
 கட்டிடம் - மதுரை மண்டலம் - தேனி மாவட்டம்,
 பெரியகுளம் வட்டம் - ஜிகல்லுப்பட்டி ஊராட்சி -
 கொங்குவார்பட்டி கிராமம் - சர்வே எண்கள்.400/6, 401/1, 2
 - அங்கீகரிக்கப்பட்ட மனைப்பிரிவு ம.வ./ந.உ.இ.எண்.13/2009 - மதுரைர் உபயோக ஒதுக்கீட்டில் Club
 House கட்டிடம் கட்ட கட்டிட அனுமதி அளிக்கப்படுகிறது
 - குறித்து.

1. மதுரைர் தின்பாளி எஸ்டேட் (பி)லிட் கழகம்
 நாள்.04.10.2012 மற்றும் 25.03.2013.
 2. உட்டார வளர்ச்சி அலுவலர், பெரியகுளம் ஊராட்சி
 ஒன்றியம் கடிதம் ந.க.எண்.பி1/2560/2011, நாள்.11.10.2011
 மண்டல துணை இயக்குநர் (பொ), மதுரை மண்டலம்
 கடிதம் ந.க.எண்.2840/2012/பிஎ4, நாள்.11.12.2012.
 அரசாணை (நிலை) எண்.86, வீட்டு வசதி மற்றும் நகர்ப்புற
 வளர்ச்சித் துறை நாள்.28.03.2012.
 நகர் ஊராமைப்பு ஆணையர் அவர்களின் கற்றறிக்கை
 ந.க.எண்.7486/2009பிஎ2, நாள்.16.04.2009.
 நகர் ஊராமைப்பு ஆணையர் அவர்களின் கற்றறிக்கை
 ந.க.எண்.21076/2009பிஎ1, நாள்.04.04.2012.

உத்தரவு:

தேனி மாவட்டம், பெரியகுளம் வட்டம், ஜிகல்லுப்பட்டி ஊராட்சி,
 கொங்குவார்பட்டி கிராமம், சர்வே எண்கள்.400/6, 401/1, 2-ல் அங்கீகரிக்கப்பட்ட
 மனைப்பிரிவு ம.வ./ந.உ.இ.எண்.13/2009 மதுரைர் உபயோக ஒதுக்கீட்டு 79081.00 ரூபாய்
 பரப்பு கொண்ட மனையில் Club House கட்டிடம் கட்ட கீழ்க்கண்ட கட்டிட விபரங்களுடன்
 கட்டிட அனுமதி அளிக்கப்படுகிறது.

S. No.	Name	Floor Details	Area - Sq.ft.	Area - Sqm
1.	Multipurpose Hall	Ground	3681.16	341.99
2.	Multipurpose Hall	First	3681.16	341.99
3.	Restaurant and kitchen	Ground	4281.24	397.74
4.	Entertainment Room	First	4281.24	397.74
5.	Kitchen	Ground	471.96	43.84
6.	Kitchen	First	471.96	43.84
7.	Bar	Ground	1535.98	142.69
8.	Library	First	1535.98	142.69
9.	Reception, Office & Administration	Ground	1508.88	140.17
10.	Office, Admin & Lobby	First	1508.88	140.17
11.	Gymnasium	Ground	854.63	79.39
12.	Gymnasium & Yoga	First	854.63	79.39
13.	Admin & Office	Ground	374.28	34.77
14.	Assoc & Lumber Room	First	374.28	34.77
15.	Consultancy	Ground	483.68	44.93
16.	Personal & Beauty care & Saloon	First	483.68	44.93
17.	Change Rooms	Ground	1008.81	93.72
18.	Massage & SPA	First	1008.81	93.72
19.	Toilets	Ground	439.70	40.84
20.	Toilets	First	439.70	40.84
21.	Stairs & Lift	Ground	753.53	70.00
22.	Stairs & Lift	First	753.53	70.00
23.	Corridor	Ground	4787.40	444.76
24.	Corridor	First	4787.40	444.76

மேற்கண்ட உத்தேச Club House உபயோகக் கட்டுமானத்திற்கு சிறப்பு நிபந்தனைகள் மற்றும் நிபந்தனைகளுடன் கூட்ட அனுமதி வழங்க இணைவு அளிக்கப்படுகிறது.

ஒப்பந்த அளிக்கப்பட்ட கட்டிட வரைபடத்திற்கு 8 வந்த.2013 இ.என். 103/2013 என எண்ணிட்டு அனுப்பப்படுகிறது.

பிறப்பு நிபந்தனைகள்:

1. Planning Permission is issued in accordance with the provisions of the Town and Country Planning Act and the rules made there under and does not cover the structural stability aspects including the safety during the construction which are covered under the Building Rules under the Local bodies Act. Planning Permissions is issued subject to the condition that the applicant/developer and also the architects/Licensed Surveyors and the Structural Engineer associated with the development shall ensure that developments shall be structurally sound and adequate safety measures are taken during the process of construction.

நிபந்தனைகள்:

- 1) உத்தேச Club House உபயோகக் கட்டுமானத்திற்கு Solar Water heating System அமைக்கப்பட வேண்டும்.
- 2) வரைபடத்தில் உத்தேசிக்கப்பட்டவாறு வாகனம் நிறுத்துமிடம் அந்த பயணக்காலகாலே பயன்படுத்தப்பட வேண்டும்.
- 3) மனைமில் காட்டப்பட்டுள்ள நிறுவியங்கள் அதற்கியே நிறைவிடும்பட வேண்டும்.
- 4) தற்போது ஒப்பந்தம் பெறப்பட்ட வரைபடத்திற்கு மாறாக கட்டிடத்தில் எவ்வித மாற்றமும் செய்வதில் கூடாது. மாற்றங்கள் ஏதேனும் செய்வதாக இருந்தால் இவ்வழமையகத்தின் முன்அனுமதி பெறப்பட வேண்டும்.
- 5) மசூதீன் சேமிப்பு வசதிகள் வரைபடத்தில் காட்டப்பட்டுள்ளவாறும், அரசாணை எண்.130, நகராட்சி நிர்வாகம் மற்றும் சூழநீர் வழங்கல்துறை நான்:11.10.02-ன்படி கட்டிடத்தில் செயல்படுத்தப்பட வேண்டும்.
- 6) உத்தேச கட்டிடத்தில் இருந்து வெளியேறும் சுழிவழிர் தண்ணீர் வாகனங்கள் மூலம் வெளியேற்றவும், உபயோகிப்போருக்கு பாதுகாக்கப்பட்ட சூழநீர் வசதிகள் மற்றும் இதர தேவைக்கான நீர் வசதிகள் ஆகியவை மதுதாரர் தனது சொந்த செலவில் செய்து தர வேண்டும்.
- 7) மனைமில் அமைப்பு சூழநீர் மேல்நிலைத்தொட்டி மற்றும் சிணறு ஆகியவற்றுக்கு வெளக தடுப்பு சாதனம் பொருத்தப்பட வேண்டும்.
- 8) உத்தேச கட்டுமானத்தில் விநியமபுத் தேவைமான அளவுக்கு நீ தடுப்பு மற்றும் தியமையு சாதனங்கள் அமைக்கப்பட வேண்டும்.
- 9) அரசாணை எண்.341/ந.பி. மற்றும் சூழநீர் வழங்கல் (குடி.1) குறை. நான் 3.11.2004-ன்படி செட்டிக் டெஸ்க்கில் "U" Trap அமைத்தல் வேண்டும்.
- 10) சுற்றச்சூழல் மற்றும் வளத்திறை அறிவிக்கையில்ன்படி உத்தேச கட்டிடத்திற்கு FLY ASH BRICKS மற்றும் Materials பயன்படுத்தப்பட வேண்டும்.
- 11) அங்கீகரிக்கப்பட்ட வரைபடத்தில் நகல் (உண்மை நகல்) கட்டுமானங்கள் நடைபெறும்போது அவ்விடத்தில் அமைவருக்கும் தெரிவும் மனைமில் மனைமில் நிறுவப்பட்டிருக்க வேண்டும்.

12) உத்தேசம், குறித்து சமீபம் நீர் வெளியேற்றத்தல் தொடர்பாக தமிழ்நாடு மாகாணக் கட்டுப்பாட்டு வாரிய சட்டம் 1974 பிரிவு 25 (Water Act)-ன் படி பெறப்பட்ட வாரிய இணக்கம் (Consent) பெறப்பட வேண்டும்.

சூத்திரிள இடப்பட்ட வரைபடங்கள் இத்துடன் இணைத்து அனுப்பப்படுகிறது.

பார்வை 5 மற்றும் 6-ல் காணும் சுற்றறிக்கைகள் மற்றும் அரசாணையின்படி உரிய நன்னிலை வரி, உள் கட்டணமும் மற்றும் அடிப்படை வசதிக் கட்டணம் மண்டல அலுவலகத்தால் பெற்று இவ்வலுவலகத்திற்கு அனுப்பப்பட்ட பின்னர் திட்ட அனுமதி வழங்கப்படல் வேண்டும்.

மதுரை மண்டலம் மண்டல துணை இயக்குநர் (பொ), அவர்கள் மேற்கொண்டு தொடர் நடவடிக்கை எடுக்கும்படி கேட்டுக்கொள்ளப்படுகிறார்.

ஒப்புதல் அளிக்கப்பட்ட உத்தரவு சுடிதம் மற்றும் வரைபடங்கள் பெற்றுக்கொண்டதற்கான ஒப்புதல் சான்றினை அனுப்புகிறது மதுரை மண்டலம், மண்டல துணை இயக்குநர் அவர்கள் கேட்டுக்கொள்ளப்படுகிறார்.

இணைப்பு:
சூத்து தொகுப்பு வரைபடங்கள்
(3x5=15)

(ஒம்)- ஆ.வார்த்திக்
நகர் ஊராமைப்பு ஆணையர்

பெறனர்:
மண்டல துணை இயக்குநர் (பொ),
மதுரை மண்டலம்,
மதுரை.

/ஆணையர் அனுப்பப்படுகிறது/

23/4/13
நகர் ஊராமைப்பு உதவி இயக்குநர்

23/4/13

Proceedings of the commissioner of Town & Country Planning 807 Anna Salai, Chennai
- 600 002

Before Mr. Karthik

File No: 27280/2012/BA2

Date: 22/04/2013

Subject: Office of the Commissioner of Town & Country Planning,
Chennai - 600 002 - Building - Madurai Region - Theni
District , G. Kallupatti Panchayat, Ganguvarpatti Village
Survey No's 400 / 6, 401/1, 2 in the approved layout
13/2009 - Club House Building approval in the Owners
use land - regarding

Ref : Bahri Estates Letter dt: 04/10/2011
& Letter dt: 25/03/2013
Thasildhar Letter B1/2560/2011
dt: 11/10/2011 Madurai Director
Letter 2640/2012 DTCP dt: 11/12/2012
Housing Department Government
Order No. 86 dt: 28/3/2012 Commissioner
DTCP Letter 7486/2009 BA2 Dt 16/4/2009
Commissioner DTCP Letter 21075/2009
/ BA1 dt: 04/04/2012

ORDER:

Theni District, Periyakulam Taluk, G. Kallupatti Panchayat , Ganguvarpatti Village, Survey
No's 400/6, 401/1 , 2 in the approved layout No. 13/2009, 79081 sqft land in the Owners
use - Construction of Club House - Building approval is given with the following conditions.
For the Construction of Club House with the following specific conditions the building plan
approval is sanctioned.

For the approved drawing the reference no.103/2013 has been allocated.

Specific Conditions :

1. Planning Permission is issued in accordance with the provisions of the Town and Country Planning Act and the rules made there under and does not cover the structural stability aspects including the safety during the construction which are covered under the Building Rules under the Local bodies Act . Planning Permissions is issued subject to the condition that the applicant / developer and also the architect/ Licensed Surveyors and the Structural Engineer associated with the development shall ensure that developments shall be structurally sound and adequate safety measures are taken during the process of construction .

Conditions to be followed:

1. In the Club House building solar water heating system should be provided.
2. Car parking should be as per the approved drawing and the car parking area should be used only for car parking and not for any other use.
3. As shown in the building plan the open space area should be maintained.
4. No alteration is allowed and the Club House Construction should be as per approved drawing. Any modification required you have to get the prior sanction by DTCP Chennai.
5. As shown in the Building approval drawing as per the Govt Go 138 dt: 11/10/12 Rain water Harvest should be provided without fail
6. The Out let of drainage system Water from the Club House building should be disposed through Private drainage tankers and all the required quantity of water for the use of the Club House should be done at the expenses of the Owner only.
7. In the Club House building the Water storage tank in the building as well as any well in the building should be covered with Mosquito net.
8. Fire and Safety equipments should be fixed in the Club House building.
9. As per the Govt GO 341/NA water supply department note dt: 03/11/2004 ('U') trap should be fixed in the Septic Tank.
10. As per the pollution department and forest department notification FLY ASH BRICKS materials should be used in the proposed construction of the Club House building

11. At the time of construction of the building the true copy of the approved Clu²²⁹ House should be displayed and should be visible to see for all the persons concerned.
12. For the Out let of drainage water as per the pollution control department act of 1974/25 (Water act) the permission should be obtained from the above department.

We are enclosing the approved building plan drawings with our department seal .

As per point no. 5 & 6 as per the Tamilnadu Government Act all the infrastructure fees and building approval fees should be collected and then only the permit should be issued.

We are requesting the Director of Directorate of Town & Country Planning of Madurai to take further action.

The Director of Madurai DTCP to send one copy of the planning permit and letter copy to the office of Directorate of Town & Country Planning Chennai, after all the formalities are completed.

Encl: 3 Sets of approved drawings

SD
Commissioner of
Directorate of
Town & Country Planning

is per the order sending herewith

SD
Deputy Director of
Town & Country Planning

ANNEXURE R/31

Copy of:-

TAMIL NADU POLLUTION CONTROL BOARD

RECATAGORISATION OF INDUSTRIES IN VIEW OF DIRECTIONS ISSUED BY THE CENTRAL POLLUTION CONTROL BOARD UNDER THE WATER ACT FOR CATEGORIZATION OF INDUSTRIES AS RED, GREEN AND ORANGE - ORDERS ISSUED.

B.P. No. 34**Dated : 05.10.2012****Read :**

1. Boards Resolution No. 248-1-22

The Tamil Nadu Pollution Control Board presently following the categorization of industries as Ultra Red, Red and Orange as per the recategorization and delegation of powers to Zonal Level Consent Clearance Committee for certain other types of industries, issued vide B.P. Ms. No. 37, dated 10.3.2010. The categorization of industries as Green is defined in B.P. Ms. No. 11, dated 4.4.2007 as (1) all non-obnoxious and non-hazardous industries; the obnoxious and hazardous industries are those using or manufacturing inflammable explosive or toxic substance, (2) all such industries "which do not discharge industrial effluent, (3) all such industries which do not use fuel in their manufacturing process or in any subsidiary process and which do not emit fugitive emissions, and industries not satisfying any one of the above three criteria are to be classified under Red or Orange as to be decided by Board Office.

The above categorization of industries is a criteria that is followed for inspection, sample collection, issue of consent, consent fee demand and other decisions on the significance of the industries. The consent fee is prescribed by the Government of Tamil Nadu, Environment and Forests Department, as vide G.O. Ms. No. 97, dated 17.8.2009 as amended vide G.O. Ms. No. 71, dated 26.5.2010 under the Water (Prevention and Control of Pollution) Rules, 1983 and as vide G.O. Ms. No. 98, dated 17.8.2009 as amended vide G.O. Ms. No. 72, dated 26.5.2010 under the Air (Prevention and Control of Pollution) Rules, 1983 with consent fee differences for Red, Orange or Green category.

At the National level, during the 56th Conference of Chairmen and Member Secretaries of State Pollution Control Boards/ Pollution Control Committees held on 31.8.2010 at New Delhi, it was emphasized that inventorization of polluting industries and pollutants quantity generated by them and gaseous emissions emanated is essential to assess the pollution load in the environment by industrial sectors and it was recognized that an updated inventorization is also required for formulation of policy, monitoring enforcement and compliance. Subsequently, the Central Pollution Control Board constituted the Working Group, on "Inventorization of 17 Category/ Grossly Polluting Industries and Red Category Industries" and the Working Group had several sittings, where the Tamil Nadu Pollution Control Board was one of the special invitees. The Working Group has given its final report.

Now, the Central Pollution Control Board vide reference dated 4.6.2012 has stated that the report prepared by the Working Group was discussed in the 57th Conference of Chairmen and Member Secretaries of State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) held in Delhi on 15.9.2011, where in some modifications were proposed and the final report has been prepared, envisaging the suggestion/observations made in the 57th Conference, and has issued the following Directions under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974, for compliance ;

- a) To maintain uniformity in categorization of industries as red, green and orange, the SPCBs/PCCs shall adopt the list as given at Table 7.3, 7.4 & 7.5 in the enclosed report, for grant of Consent, inventorization of industries in red, green & orange category and other related activities.
- b) The SPCBs/PCCs shall revise the list of red, green and orange category of industries available with them based on the criteria specified in the enclosed report in their State/UT and submit the same to CPCB within 90 days of receipt of this letter. A hard copy as well as soft copy of the same shall be submitted.

In order to comply with the directions of the CPCB issued under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and in order to maintain uniformity in categorization of industries as red, green and

orange, by all the SPCBs/ PCCs for grant of Consent, inventorization of industries into red, green & orange category and other related activities, the categorization of industries have been reclassified as per the directions of CPCB and also including the list of industries which are not covered under CPCB classification and which are specific to the State of Tamilnadu for approval by the Board (enclosed). Agenda was placed before the Board at its meeting held on 28.9.12 and the Board its item no.248-1-22 resolved to approve the proposed Recategorization of Industries in view of directions issued by the Central Pollution Control Board under the Water Act for Categorization of Industries as Red, Green and Orange. The delegation of powers issued vide BP Ms. No.37 dated 10.3.2010 and vide BP No. 15 dated 27.2.2012 will continue to remain in force irrespective of the above recategorisation and consent for all Red category units and units attracting EIA notifications will be approved by Board Corporate office.

End: List

**Sd/-
FOR MEMBER SECRETARY.**

To

JCEE (P&D)

Copy to:

1. BMS
2. PS (Technical) to Chairman
3. PA to Member Secretary
4. File
5. Spare

Sl. No.	List of RED Category Industry
1	Airports, and Commercial Air Strips
2	Aluminium smelter
3	Asbestos and asbestos based industries
4	Automobiles Manufacturing (Integrated facilities)
5	Basic Chemicals and electro chemicals and its derivatives including manufacture of acids.
6	Ceramic, Refractories
7	Cement
8	Chlor Alkali
9	Chlorates, perchlorates and peroxides
10	Chlorine, fluorine, bromine, iodine, and their compounds
11	Coal Washeries
12	Copper smelter
13	Coke making, liquefaction, coal tar distillation or fuel gas making
14	Common Treatment and disposal facilities (CETP, TSDF, E-Waste recycling, CBMWTF, Effluent conveyance project, incinerators, solvent/ Acid recovery plant, MSW sanitary landfill sites, STP)
15	Distillery including Fermentation industry
16	Dyes and Dye-Intermediates
17	Dry coal processing/mineral processing, industries involving ore sintering, palletisation, grinding, pulverization.
18	Emulsion of oil & water
19	Fermentation Industry including manufacture of yeast, beer, distillation of alcohol (ENA)
20	Fertilizer (basic) (excluding formulation)
21	Ferrous and Non ferrous metal extraction involving different furnaces through melting, refining, reprocessing, casting and alloy making
22	Fibre glass production and processing (Excluding moulding)
23	Fire crackers manufacturing and bulk storage facilities
24	Flakes from rejected PET bottle
25	Fly ash export, transport and disposal facilities,
26	Health care establishment (As defined in BMW Rules)
27	Heavy engineering including Ship Building (With investment on Plant & Machineries more than 10 Crores)
28	Hot mix plants

29	Hotels (3 Star & above) and Hotels having 100 rooms and above
30	Hydrocyanic acid and its derivatives
31	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black.
32	Industrial estates/parks/complexes /areas/ export processing zones/SEZs/Biotech parks/leather complex
33	Industrial inorganic gases namely:- a) Chemical gases: Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen sulphide, phosphine b) Hydrocarbon gases: Methane, ethane, propane
34	Industries engaged in recycling / reprocessing/recovery/reuse of Hazardous Waste under schedule IV of Hazardous Waste (M,H & TBM) Rules, 2008 and its amendments
35	Industry or process involving foundry operations
36	Industry or process involving metal surface treatment or process such as pickling/plating/electroplating/paint stripping/heat treatment/phosphating or finishing and anodising/enamelling /galvanising
37	Iron and Steel (involving processing from ore/integrated steel plants and or sponge Iron Units
38	Isolated storage of hazardous chemicals (as per schedule of Manufacture, Storage & Import of Hazardous Chemicals Rules, 1989 as amended)
39	Lead acid battery manufacturing (excluding assembling & charging of acid lead battery in micro scale (< Rs.25 lakhs)
40	Lime manufacturing (Using Lime Kiln)
41	Manufacturing of Explosives, detonators, fuses including management and handling activities,
42	Manufacturing of Glass
43	Manufacturing of Glue and gelatin
44	Manufacturing of Lubricating oils, greases or petroleum based products
45	Manufacturing of Paints, Varnishes, pigments and intermediate (excluding blending/ mixing)
46	Manufacturing of Starch/Sago
47	Milk processing and dairy products (integrated project)
48	Mineral stack yards/ Railway sidings
49	Mining and ore beneficiation
50	New Highway construction projects.

51	Non alcoholic beverage (soft drink) & bottling of alcoholic/non-alcoholic products (capital investment on plant & machinery > 1 crore)
52	Nuclear Power Plants
53	Oil & Gas extraction including CBM (offshore & onshore extraction through drilling wells)
54	Oil and gas transportation pipeline
55	Oil Refinery (Mineral Oil or Petro Refineries)
56	Organic chemicals manufacturing
57	Parboiled rice mills (more than 10 TFD)
58	Pesticides (Technical) excluding formulation)
59	Petrochemicals (Manufacture of and not merely / use of as raw material
60	Pharmaceuticals (excluding formulation)
61	Pulp and Paper (Paper manufacturing with or without pulping)
62	Phosphate rock processing plant
63	Phosphorous and its compounds
64	Photographic films and its chemicals
65	Ports & Harbours, Jetties and Dredging Operations
66	Power Generation Plants (Except Wind, Solar and Mini Hydel Power Plants of capacity <25 MW) and DG set of capacity > 5 MVA)
67	Processing involving chlorinated hydrocarbons
68	Railway Locomotive Workshops / Integrated Road transport workshop/ Authorized service centres
69	Reprocessing of used, oils and waste oils
70	Ship breaking activities
71	Slaughter house (As per the notification S.0.270(E) dated: 26.03.2001) and meat processing industries, bone mill, processing of animal horns, hoofs and other body parts.
72	Steel and steel products using various furnaces like blast furnaces / open hearth furnace/induction furnace / arc furnace/submerged arc furnace / basic oxygen furnace/hot rolling using reheating furnace
73	Stone crushers
74	Sugar (excluding Khandasani)
75	Surgical and medical products involving prophylactics and latex
76	Synthetic detergents and soaps (excluding formulation)
77	Synthetic fibres including rayon, tyre cord, polyester filament yarn
78	Synthetic resins
79	Synthetic rubber excluding molding

80	Tanneries
81	Thermal Power Plants
82	Tobacco products including cigarettes and tobacco /opium processing
83	Vegetable oils including solvent extraction and refinery/ hydrogenated oils
84	Yarn/textile processing involving any effluent/ emission - generating process bleaching dyeing, printing and scouring
85	Zinc Smelter
86	Radioactive elements
87	Abrasive Manufacturing Units
88	Airport / Air strip
89	Desalination Plant from Sea Water
90	Drum Washing (Chemical)
91	Flower Processing & Extraction Units
92	Garnet / Rare Earth Mining
93	Gun metal powder manufacturing units
94	Heavy Water Plants
95	Hydel power plants
96	Iron, Ore & Coal Handling
97	LPG Bottling Plant
98	Printed Circuit Boards
99	R&D Labs other than Bio products
100	Rocket Engine Testing Units
101	Tar & Tar Products Manufacturing Units
102	Wattle Extraction Units

Sl. No.	List of Orange category Industries
301	Almirah, Grill Manufacturing
302	Aluminium and copper extraction from scrap using oil fired furnace
303	Automobile servicing, repairing and painting (excluding only fuel dispensing)
304	Ayurvedic and Homeopathic medicine
305	Bakery & confectionery units (with production capacity > 1 tpd)
306	Biaxially oriented PP film along with metalising operation
307	Brickfields (excluding fly ash brick manufacturing using lime process)

308	Building & construction projects more than 20,000 Sq mtr built up area
309	Cashew nut processing
310	Chanachur and laddoo from puffed and beaten rice(muri and chira) using husk fired oven
311	Chilling plant, cold storage and ice making
312	Coffee seed processing
313	Coke briquetting (sun drying)
314	Cotton spinning and weaving (medium and large scale)
315	Cutting, sizing and polishing of marble stones
316	Dairy and dairy products (small scale) (capital investment on plant & machinery < Rs. 1 crore)
317	Dal Mills
318	DG Set of capacity>1 MVA but < 5 MVA]
319	Digital printing on PVC cloth
320	Dismantling of rolling stocks (wagons/coaches)
321	Dry cell battery (excluding manufacturing of electrodes) & assembling & charging of acid lead battery in micro scale [< Rs. 25 lakhs]
322	Emery powder (fine dust of sand) manufacturing
323	Engineering and fabrication units (With investment on Plant & Machineries < Rs. 10 Crores)
324	Excavation of sand from the river bed (excluding manual excavation)
325	Facility of handling storage and transportation of food grains in bulk.
326	Fertilizer (granulation and formulation only)
327	Fish feed, poultry feed and cattle feed
328	Fish processing and packaging (excluding chilling of fish)
329	Foam manufacturing
330	Food & food processing including fruits & vegetable processing
331	Forging of ferrous & non-ferrous metal (using oil or gas fired boilers) (R)
332	Formulation/palletization of camphor tablets, naphthalene balls from camphor/naphthalene powders
333	Glass, ceramic, earthen potteries and tile manufacturing using oil or gas fired kiln, Coating on glasses using cerium fluoride, magnesium fluoride etc.,
334	Glue from starch (physical mixing)

335	Gravure printing, digital printing on flex, vinyl
336	Heat treatment using oil fired furnace (excluding cyaniding)
337	Hotels (Less than 3 star) or hotels having > 20 rooms and less than 100 rooms
338	Ice cream
339	Infrastructure development project
340	Jute processing without dyeing
341	Liquid floor cleaner, black phenyl, liquid soap, glycerol monostearate manufacturing.
342	Manufacture of mirror from sheet glass
343	Manufacture of iodized salt from crude/raw salt
344	Manufacturing of mosquito repellent coil
345	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items
346	Mechanized laundry using oil fired boiler
347	Modular wooden furniture from particle board MDF, Swan timber etc. Ceiling tiles/partition board from saw dust, wood chips etc & other agricultural waste using synthetic adhesive resin, wooden box making.
348	Packing materials manufacturing from non asbestos fibre vegetable fibre yarn
349	Paint blending & mixing (Ball mill) (R)
350	Pharmaceutical formulation and for R&D purpose (for sustained release/extended release of drugs only and not for commercial purpose)
351	Ply board manufacturing (including veneer & laminate) with oil fired boiler/thermic fluid heater (without resin plant)
352	Potable alcohol (IMFL) by blending bottling of alcoholic products (capital investment on plant & machinery < Rs 1 Crore
353	Power press
354	Printing ink manufacturing
355	Printing or etching of glass sheet using hydrofluoric acid
356	Producer gas plant using conventional up-draft coal gasification (linked to rolling mills, glass and ceramic industry, refractories for dedicated fuel supply)
357	Pulverisation of bamboo and scrap wood
358	Repairing of electric motor & Generator
359	Reprocessing of waste plastic (excluding PVC) (R)
360	Rice mill less than 10 TPD & rice hullers

361	Rolling Mill (oil or gas fired) and cold Rolling mill
362	Saw mill
363	Seasoning of wood in steam heated chamber
364	Silk screen printing, Saree printing by wooden blocks
365	Spice grinding (>20 HP motor)
366	Spray painting, paint baking, Paint stripping
367	Tamarind powder manufacturing
368	Tea processing
369	Thermocol manufacturing
370	Thermometer making (R)
371	Transformer repairing/manufacturing
372	Tyres and tubes vulcanization/hot retreading
373	Wire drawing & Wire netting
374	Agar agar manufacturing unit
375	Amusement Parks / Resorts
376	Aquaculture Units
377	Artificial stone unit
378	Battery Reconditioning & Repair units
379	Bottle Washing Units
380	Cable wire manufacturer
381	Cement bagging unit
382	Cement / Scrap / Fish Meal & other Godowns
383	Charcoal manufacture
384	Chemical Mixing / Storage Units
385	Cinema Theatre
386	Coal ash storage
387	Coffee powder, Chickery manufacturing unit
388	Cold Storage Units
389	Concrete slab/sleepers
390	Conveyor belt manufacturing / Reconditioning unit
391	Cylinder manufacturing unit / Washing unit
392	Desalination Plant from Groundwater
393	Dry cleaning (washing)
394	Education Institutions
395	Electrical & Gasifier Crematorium

396	Electrode/welding rods manufacturer
397	Fish net manufacture/Washing unit
398	Fragrances, Perfumes & Cosmetics Formulation Units
399	French polish manufacturer
400	Fruit Pulp Extraction
401	Garment Units(Wet)
402	Gerkins / Agro products
403	Ginning Mills / Waste Cotton Units
404	Granite / Stone Quarries
405	Graphite Processing Units
406	Hand Made Paper Units
407	Herbal Products Manufacturing Units
408	Hologram manufacture
409	Hydel power plant (Small)
410	Kalyana Mandapam
411	Lamination board manufacturing unit
412	Leather Boards
413	Leather Meal
414	Light Engineering Units
415	Lighter manufacturer
416	Mat/Mattresses manufacturer
417	Metallic film manufacturer
418	Mosaic powder / China clay unit
419	Musical Instruments Manufacturing Unit
420	Organic Manure manufacturing Unit
421	Paper Products Manufacturing Unit
422	Pharmaceutical Formulation Units
423	Photo colour lab
424	Pin manufacturer (without electro plating)
425	Printing Ink / Ink Manufacturing Unit
426	Pulverising Units
427	Rexine & Rexine products manufacturing unit
428	Pulverising Units
429	Sea Shell / Shell washing unit
430	Sea Weed Processing Units

431	Seed Proceedings Unit
432	Sericulture Unit
433	Sewage Treatment Plant
434	Shoe Polish Manufacturing Unit
435	Silk Processing Unit
436	Sizing Units
437	Small Soap Units
438	Soft Drinks Manufacturing Units
439	Solar Cell Manufacturing Units
440	Starch Units
441	Stationary Products Manufacturer Unit
442	Steam calendaring
443	Stiff collar manufacturing unit
444	Stone & Granite Polishing Units
445	Surgical cotton / Bandage cloth manufacturing unit
446	Tissue Culture Unit
447	Water treatment plant
448	Wool Processing Unit
449	Yarn Twisting / Doubling / Reeling Unit

Sl. No	List of Green Category Industry
601	Assembling of Acid lead battery (up to 10 batteries per day excluding lead plate casting)
602	Aluminium utensils from aluminium circles
603	Assembly of air coolers/ conditioners, repairing and servicing
604	Assembly of bicycles, baby carriage and other small non – motorized vehicles
605	Automobile fuel outlet (only dispensing)
606	Ayurvedic and Homeopathic medicine (without boilers)
607	Baling (hydraulic press) of waste papers
608	Bakery/ Confectionery/ Sweets production (with production capacity < 1 tpd with oil, gas or electrical oven)
609	Bio fertilizer & bio – pesticide without using inorganic chemicals
610	Biomass Briquettes (sun drying) without using toxic or hazardous wastes.
611	Biscuit trays etc from rolled PVC sheet (using automatic vacuum forming machine)

612	Blending and packaging of Tea
613	Blending of melamine resins & different powder, additives by physical mixing
614	Block making for printing without foundry (excluding wooden block making)
615	Brass & Bell metal utensils manufacturing from circle (without re-Rolling facility)
616	Candy
617	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boiler)
618	Carpentry and wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electric wood planner, steel saw cutting circular blade etc.
619	Cement products (without using Asbestos) like pile, pillar, jafri, well ring, blocks/ tiles etc. (should be done under closed covered shed to control fugitive emission)
620	Ceramic colour manufacturing (not using boiler and waste waste recycling process)
621	Chalk making from plaster of paris.
622	Chilling plant and ice making without use of ammonia
623	Coated electrode manufacturing
624	Compact disc, computer floppy & Cassette manufacturing
625	Compressed oxygen gas from crude liquid oxygen
626	CO2 recovery
627	Cotton and woolen hosiery making (SSI & Cottage industries)
628	Cotton spinning & weaving (small scale)
629	Decoration of ceramic cups & plates by electric furnace
630	Diesel Generator sets (15 KVA to 1MVA)
631	Diesel pump repairing & servicing
632	Distilled water
633	Electric lamp (bulb) manufacturing (small scale)
634	Electrical & electronic items assembling
635	Flavoured bettle nut production/ grinding
636	Flour mills (dry process)
637	Fly ash bricks/ blocks manufacturing
638	Fountain pen manufacturing
639	Glass ampoules & vials making from glass tubes.
640	Glass putty and sealant

641	Glass, ceramic, earthen potteries and tile manufacturing using electrical kiln or not involving fossil fuel kilns.
642	Gold and Silver smithy (purification with acid, smelting operation and sulfuric acid polishing operation) (using less than or equal to 1 litre of Sulphuric Acid/ Nitric Acid per month)
643	Groundnut decorticating (dry)
644	Handloom/ Carpet weaving (without dyeing and bleaching operation)
645	Hotels (Up to 20 rooms)
646	Insulation and other coated papers (excluding paper or pulp manufacturing)
647	Jobbing and machining
648	Leather cutting and stitching (more than 10 machines and using motor)
649	Leather footwear and leather products (excluding tanning and hide processing) (except cottage scale)
650	Lubricating oil & greases or petroleum based products (only blending at normal temperature)
651	Manufacturing of coir items from coconut husk
652	Manufacturing of metal caps, containers etc.
653	Manufacturing of optical lenses (using electrical furnace)
654	Manufacturing of pasted veneers without using boiler or Thermic Fluid Heater or by sun drying
655	Manufacturing of shoe brush & wire brush
656	Manufacturing of silica gel (without furnace)
657	Medical oxygen
658	Mineralized water
659	Oil mill ghani & extraction (no hydrogenation/ refining)
660	Organic and Inorganic nutrients (by physical mixing)
661	Organic manure (manual mixing)
662	Paints and varnishes (mixing and blending) (without ball mill)
663	Packing of powdered milk
664	Paper pins and U-clips
665	Phenyl/ Toilet cleaner formulation & Bottling
666	Reel manufacturing
667	Polythene & Plastic processed products manufacturing (virgin plastics)
668	Poultry, hatchery, piggery

669	Power looms (without dyeing and bleaching)
670	Printing press
671	Puffed rice (muri) (using, oil, gas or electrical heating system)
672	Ready mix cement concrete
673	Reprocessing of waste cotton
674	Rope (Cotton & Plastic)
675	Rubber goods industry (with baby boiler only)
676	Scientific and mathematical instruments manufacturing
677	Soap Manufacturing (Handmade without steam boiling)
678	Solar module (Non conventional energy apparatus) Manufacturing unit
679	Solar power generation through solar photovoltaic cell, wind power & mini hydel power (< 25 MW)
680	Spice grinding (<20HP motor)
681	Steel furniture without spray painting
682	Steeping and processing of grains
683	Surgical and medical products not involving effluent/ emission generating processes.
684	Synthetic detergent formulation,
685	Teflon based products
686	Tyres and tubes retreading (without boiler)

TAMIL NADU POLLUTION CONTROL BOARD

From Tmt. M. Vijayalakshmi M.E., M.B.A., District Environmental Engineer, Tamil Nadu Pollution Control Board, SAR Complex, Door No. 15-4, 12 A3 Theni-625 531	To The Authorized Signatory M/s Bahri Beautiful Country, S.F. No. 400/6, 401/1, 401/2, Genguarpatti Village, Periyakulam Taluk, theni District
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Letter No. DEF/TNCPB,Theni F. No.:002/2016 dt. 27.10.2016

Sub: TNPCB Board - Construction project - M/s bahri Estates Pvt. Ltd. - NGT

Application No. 149 of 2016 - Filed by V. Ramasubbhu, Advocate, Sri Vaikundam - particulars Requested - Regarding

Ref: 1. NGT Application No: 149 of 2016 Filed by V. Ramasubbhu, Advocate, Sri Vaikundam

2. TNPCB Memo No: TNPCB/LAW/LAI/NGT/018950/2016 Dated: 19.10.2016

I invite your kind attention to the reference cited above, the unit had applied for consent and that the application was returned with an instruction to resubmit the application with additional particulars and SEIAA clearance. In this regard, you are requested to furnish the following particulars within 3 days to this office:

1. A brief description of the project including the breakup details with respect to the proposed constructed area of the project which included clubhouse, hotels and other amenities.
2. Copy of the planning permission issued for the project by the commissioner, Directorate of Town and Country Planning,
3. Whether the Project involved construction of sewage treatment plant, if so, the details.
4. Whether any batching plant hot mix plant or hollow brick manufacturing facilities are installed at the site
5. The details on number of villas/residential houses and other facilities such as hotels/residential houses and other facilities (hotels, Resorts, Convention Centres, Hospitals etc.) under consumption
6. The details of facilities that are yet to be constructed.

This may be treated as most urgent.

District Environmental Engineer

Tamil Nadu Pollution Control Board

Theni